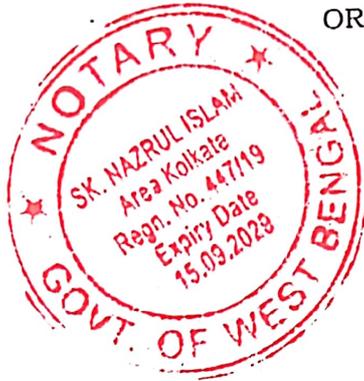


S.L. No. 72

X

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE AT KOLKATA BENCH  
ORIGINAL APPLICATION NO. 54 OF 2025



IN THE MATTER OF :  
"Howrah dumpyard cannot take  
any more waste: Experts"- News  
item published in The Times of  
India, dt. 24.03.2025, Kolkata  
...Applicant

Vs

State of West Bengal & Ors.  
..Respondents

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4.	Copy of the steps taken for bio-mining and the relevant documents are annexed hereto and marked as Letter C.	Letter C	<del>130</del> 137-165
5.	<del>Copy of the said letter dated 15th January, 2025 and the receipt</del>	<del>Letter D</del>	-

FILED BY AMRITA PANDEY, ADVOCATE FOR THE RESPONDENT NO. 4  
DATE: 20.09.2025

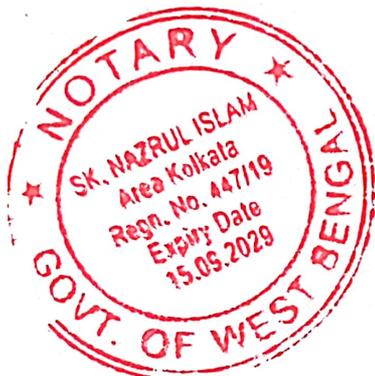
Amrita Pandey  
F/747/2009

M: 9432820002  
amritalegal@gmail.com

20 SEP 2025

X

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE AT KOLKATA BENCH  
ORIGINAL APPLICATION NO. 54 OF 2025



IN THE MATTER OF :  
"Howrah dumpyard cannot take  
any more waste: Experts"- News  
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India, dt. 24.03.2025, Kolkata  
...Applicant

Vs

State of West Bengal & Ors.  
..Respondents

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 4 HOWRAH  
MUNICIPAL CORPORATION

I, Bandana Pokhriyal, daughter of Sri Chandra Shashi Pokhriyal, aged about 35 years, working for gain at Howrah Municipal Corporation, 4, Mahatma Gandhi Road, Howrah 711 101 do hereby solemnly affirm and state as follows:

1. That I am filing this personal affidavit. I am duly authorized and competent to swear this affidavit on behalf of Respondent No. 4, Howrah Municipal Corporation (HMC), and as such, I am conversant with the facts and circumstances of the case.
2. That this affidavit is being filed in pursuance of the order dated 18<sup>th</sup> August 2025 passed by this Hon'ble Tribunal wherein this Hon'ble Tribunal directed the Respondent No. 4 to file a detailed affidavit regarding compliance with Rule 15 of the Solid Waste Management Rules, 2016 may be filed by Howrah Municipal

*Bandana Pokhriyal*  
Commissioner  
Howrah Municipal Corporation

X

Corporation within four weeks. **Copy of the order dated 18<sup>th</sup> August, 2025 is annexed hereto and marked as Letter A.**

3. That the respondent no. 4 states that the respondent no. 4 i.e. Howrah Municipal Corporation has undertaken significant measures to manage solid waste in its jurisdiction, including door-to-door collection, segregation, transportation, and processing of waste. Efforts are also underway to remediate the legacy waste at Belgachia Trenching Ground through bio-mining, as recommended by experts. Additionally, HMC has initiated public awareness campaigns to promote waste segregation and has been working closely with stakeholders to ensure proper waste management practices. **A tabular chart showing the compliance of Rule 15 and the supporting documents are annexed hereto and marked with Letter B.**
4. That the answering respondent further states that the answering respondent has taken various steps for "Processing and Disposal of legacy municipal solid waste at Belgachia Dumping site, Howrah **through bio-mining. Copy of the steps taken for bio-mining and the relevant documents thereto are annexed hereto and marked as Letter C.**
5. That in compliance with the said order, HMC has prepared a structured timeline for implementing various measures as mandated under the Solid Waste Management Rules, 2016 which has been already annexed as Letter B.
6. That the proposed timeline, as detailed in Annexure B, includes specific activities to be undertaken by HMC within a stipulated timeframe to achieve full compliance with SWM Rules, 2016.
7. That several measures, including the introduction of night cleaning services, commercial market cleaning services, placement of quick response team, procurement of additional SWM vehicles, both primary and secondary and compactors both stationary and mobile and setting up of waste processing plant, revival of MRF



Bandana Poudyal  
Commissioner  
Howrah Municipal Corporation

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facility, have either been implemented or are in the process of being executed within the specified timeframes.

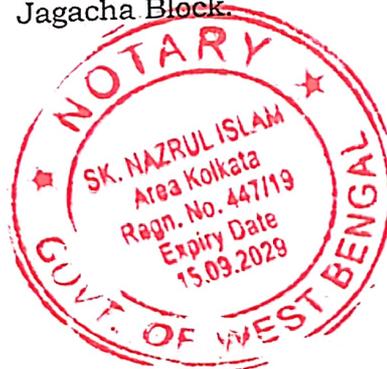
8. That the respondent states that the Corporation remains committed to ensuring compliance with the Hon'ble Tribunal's directions and the provisions of the Solid Waste Management Rules, 2016, in a phased and systematic manner as indicated in Letter B and C hereinabove.

9. That this affidavit is being filed in good faith and in the interest of justice and compliance with the Hon'ble Tribunal's order dated 18<sup>th</sup> August, 2025.

10. That this affidavit is being filed in continuation with the previous affidavits filed by the answering respondent to bring on record the subsequent events in connection with the above-mentioned original application.

11. The answering respondent states that the answering respondent vide its letter dated 15<sup>th</sup> January, 2025 has requested the District Magistrate, Howrah to take steps for identification of Suitable parcel of land for setting up plant utilization wet waste collected through door-to-door segregation from different wards of HMC. HMC has also given its consent and commitment to the UD&MA Dept. for setting-up of 100 TPD CBG Plant at its Belgachia Trenching Ground after reclamation of land through the on-going process Bio-mining of legacy waste being done by the KMDA utilizing the wet waste being generated. ~~Copy of the said letter dated 15<sup>th</sup> January, 2025 and the receipt thereof are annexed hereto and marked with Letter D.~~

12. That SUDA has also communicated to set up processing plant with a timeline of two years at Mouza Baigachi in Bally Jagacha Block.



Bandana Puhriyal  
Commissioner  
Howrah Municipal Corporation

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13. That HMC upon the enactment of the SWM Rules in 2016 made its endeavour to shift its traditional conservancy works to SWM Model in accordance with the provision of law. In continuation with the same, Bye-Laws were notified in September, 2019 HMC.
14. Further, in order to reduce the legacy waste at the Belghachia Trenching Ground (BTG) being a prime component of Rule 15 of SWM Rules, HMC has taken all necessary steps as morefully stated in the Annexure B and C hereto.
15. That it is pertinent to mention that the success of the SWM compliance in HMC relies on the constant support and co-ordination of District Administration, State Urban development Authority, UD&MA Department, KMDA. Thus, it is a multi-stake holder responsibility, wherein all the concerned authorities are taking all necessary steps to ensure the compliance as mandate under the law.
16. That the answering respondent repeats and reiterates that the answering respondent has the highest respect for this Hon'ble Tribunal and is ready and willing to abide by all directions and/or orders passed by this Hon'ble Court. The answering respondent seeks further time to file further affidavit showing further progress of work undertaken by the Corporation.
17. That the statements contained in paragraph nos. 1 are true to my knowledge and the statements made in paragraph nos. 2 to 15 are information derived from record and the rest thereof are my humble submissions before this Hon'ble Court.

Bandana Pochriyal

Deponent  
CommissionerHowrah Municipal Corporation  
Identified by meAnurita Pandey  
Advocate  
F/147/2009Solely Affirmed and  
Declared before me on the  
Identification of the Advocate

Notary X

SK. Nazrul Islam  
Notary, Govt. of W.B.  
Govt. No. 447/19  
City Civil Court, Calcutt

20 SEP 2025





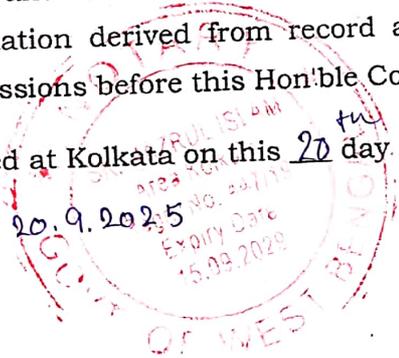
Advocate  
F/747/2009

VERIFICATION

That the statements made in the foregoing paragraphs are true to my knowledge, belief, and based on official records. No part of it is false, and nothing material has been concealed therein. I do hereby verify that the contents of paragraphs 1 of this affidavit are true to my knowledge and belief and the statements made in paragraph nos. 2 to 15 are information derived from record and the rest thereof are my humble submissions before this Hon'ble Court.

Verified at Kolkata on this 20<sup>th</sup> day of September, 2025.

Date: 20.9.2025



Bandana Poudyal  
Deponent  
Commissioner  
Howrah Municipal Corporation

Identified by me  
Anrita Daudy  
Aditi

## Annexure A

Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No. 54/2025/EZ  
(I.A. No. 74/2025/EZ)

“Howrah dumpyard cannot take any more waste: Experts”- News item published in The Times of India, dt. 24.03.2025, Kolkata

Date of hearing: 18.08.2025

**CORAM: HON’BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON’BLE DR. A. SENTHIL VEL, EXPERT MEMBER  
HON’BLE MR. ISHWAR SINGH, EXPERT MEMBER**

Applicant: Mr. Subhas Datta, the Applicant in person (through VC).

Respondents: Mr. Sudip Kr. Dutta, Advocate for respondents no. 1, 3 and 6 (through VC).  
Mr. Dipanjan Ghosh, Advocate for respondent no. 2 (through VC).  
Mr. Sandipan Banerjee, Sr. Advocate with Ms. Amrita Pandey, Advocate for respondent no. 4 (through VC).  
Ms. Bandana Pokhriyal, IAS, Commissioner, Municipal Corporation, HMC (through VC).  
Ms. Paushali Banerjee, Advocate for respondent no. 5 (through VC).

**ORDER**

1. I.A. No. 74/2025/EZ has been filed by the Commissioner, Municipal Corporation, Howrah for modification of order dated 29.05.2025, dispensing with personal appearance of the Commissioner, Municipal Corporation, Howrah, permitting Howrah Municipal Corporation to file a detailed affidavit and expunging adverse remarks made against it in order dated 29.05.2025.

2. Copy of I.A. No. 74/2025/EZ be supplied to the applicant and reply to the same may be filed by the applicant, if so desired, within two weeks.

3. Detailed affidavit regarding compliance with Rule 15 of the Solid Waste Management Rules, 2016 may be filed by Howrah Municipal Corporation within four weeks.
4. Learned Counsels for respondents no. 1, 3 and 6 seek four weeks time for filing of response on behalf of respondent no. 6.
5. Response on behalf of respondent no. 6 may be filed within four weeks.
6. List on 25.09.2025 for further consideration.

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

Ishwar Singh, EM

August 18<sup>th</sup>, 2025  
Original Application No. 54/2025/EZ  
(I.A. No. 74/2025/EZ)



## HOWRAH MUNICIPAL CORPORATION

### CONSERVANCY DEPARTMENT

4, Mahatma Gandhi Road, Howrah – 711 101  
Phone: 2638 3211-13, Fax: 2641 2214/5846/5218

#### Rule 15 of the Solid Waste Management Rules, 2016

Provision (Clause)	Requirement	Remarks / Compliance by HMC	Document supporting compliance	Remarks
(a) Solid Waste Management Plan	Prepare and submit an SWM plan as per state policy within 6 months of notification.	Already in place.	Copy enclosed.	COMPLIED
(b) Door-to-Door Collection	Arrange segregated waste collection from households, slums, commercial, and institutional premises.	Door-to Door collection is made from all 50 (fifty) wards. However, segregated collection of MSW started for 25 (twenty five) Wards, viz, 2,3,4,5,8,10,11,12,21,22,23,25, 26, 27,28,29, 32, 33, 34,37,38,40, 42,43,44. <b>Time line for introduction in the rest 25 (twenty five) Wards : March 31, 2026.</b>	Copy of W.O. & photographs of daily collection enclosed.	PARTIALLY COMPLIED
(c) Integration of Waste Pickers	Recognize and integrate informal waste pickers/collectors into SWM systems.	Recognizing informal waste pickers / collectors is under process under guidance of SUDA and with the help of one NGO (BITAN) who are R.O. for the MRF		COMPLIED
(d) Self-Help Groups (SHGs)	Facilitate SHGs, provide ID cards, and involve them in waste collection.	“Nirmal Sathi” s are engaged for supervision of segregated waste work drawn from the SHGs. ID Card issued.	List enclosed.	COMPLIED
(e) Bye-Laws Framing	Frame and implement SWM bye-laws within 1 year of rule notification.	Already in place	Copy enclosed	COMPLIED
(f) User Fee Collection	Prescribe and collect user fees from waste generators (directly or via agencies).	Collecting “Conservancy Charge” from all commercial holding having Trade License on “Single Window Basis”	List enclosed	COMPLIED
(g) Anti-Littering Directives	Prohibit littering, enforce segregation, and mandate handover to authorized collectors.	Through regular IEC activities.	Photograph enclosed	COMPLIED

(h) Material Recovery Facilities (MRFs)	Set up MRFs with color-coded bins (Green: Biodegradable, White: Recyclable, Black: Other).	Already <del>is</del> exists. Set-up under UNDP initiative, being revived once again. <b>Time Line : September 30,2025</b>	Documents enclosed	COMPLIED
(i) Domestic Hazardous Waste Depots	Establish 1 waste deposit center per 20 sq. km for safe disposal.	Under deliberation	_____	_____
(j) Safe Transport of Hazardous Waste	Ensure hazardous waste is transported to authorized disposal sites.	For management & disposal of E-Waste of HMC's in-house generation as well as the city in general, necessary tie-up is made with the WBEIDCL, State Level Nodal Agency, for its safe disposal.	Copy enclosed.	COMPLIED
(k) Street Sweeping (No Burning)	Direct sweepers to store leaves separately (no burning) and hand them over.	Residue of Street Sweeping including leaves is being carried to the nearest Secondary Transfer Point for disposal as per norms.	Photographs enclosed	COMPLIED
(l) Training for Waste Workers	Provide SWM training to waste pickers and collectors.	Already imparted for the employees of ULB.	-do-	COMPLIED
(m) Market Waste Management	Collect market waste daily; promote decentralized composting/bio-meth nation.	Being collected on regular basis through day & night collection which are being send to the processing site/s for bio-remediation.	-do-	COMPLIED
(n) Street Sweeping Collection	Collect street waste based on population density (daily/alternate days/twice weekly).	On daily basis	-do-	COMPLIED
(o) Secondary Storage for Sweepings	Set up covered storage for street sweepings if direct transport is not feasible.	Being stored at Secondary Transfer Point before transportation for disposal	-do-	COMPLIED
(p) Horticulture Waste Processing	Collect garden waste separately; process in parks/gardens.	HMC is currently augmenting its fleet and once it is completed, dedicated vehicle will be earmarked for such collection. <b>Time Line : November 30,2025.</b> Further, HMC is taking steps for installation of on-site facility of processing garden waste.	----	UNDER COMPLIANCE
(q) Transport of Biodegradable Waste	Send biodegradable waste to composting/biomethanation plants (prefer on-site).	Being send on regular basis for processing at the Processing Plant of RWMC, Badyabati & KMC Dhapa Dumping Ground of EOFPL	Copy & Photographs enclosed	COMPLIED

(r) Transport of Non-Biodegradable Waste	Send recyclables to MRFs/secondary storage.	Being <del>Send.</del>	Photograph enclosed	COMPLIED
(s) C&D Waste Management	Transport construction waste as per C&D Waste Rules, 2016.	As per existing arrangement to be send to the Patharghata Plant of the KMC.		COMPLIED
(t) Community Participation	Promote home composting, biogas, and decentralized processing.	HMC is exploring the possibilities for setting-up of such facility at the BWG level where there is some excess of land as otherwise, in general, it may not be feasible due to factors like huge population density (25 times higher than the National Average) and scarcity of land etc. prevalent at the ground level.	_____	UNDER COMPLIANCE
(u) Phase Out Chemical Fertilizers	Replace chemical fertilizers with compost in parks/gardens within 2 years.	Will be receiving the compost from the RWMC, Badyabati of EOFPL as by-product of the processed MSW of the HMC there-at for replacing the chemical fertilizer being used at the Parks / Gardens owned / maintained be the HMC. <b>Timeline : November 30,2025</b>	Copy enclosed	UNDER COMPLIANCE
(v) Waste Processing Facilities	Develop facilities (composting, WtE, biomethanation) via PPP or state support.	To be set-up at Mouja Baigachi in Bali-Jagacha Block, Howrah under State support.	Copy enclosed	-Do-
(w) Sanitary Landfills	Construct and maintain landfills as per Schedule I for residual waste.	To be set-up at the BTG after completion of the bio-miming process of the Legacy Waste there-at by the KMDA		-Do-
(x) Budget Allocation	Prioritize SWM funding in annual budgets over discretionary expenses.	Already in place	Copy enclosed	COMPLIED
(y) Authorization for Facilities (>5 TPD)	Apply (Form-I) to SPCB/PCC for waste processing/disposal facilities.	HMC has already received "Consent to Operate" from the WBPCB for its whole of operation which includes SWM activities too.	Copy enclosed	COMPLIED
(z) Renewal of Authorization	Submit renewal application 60 days before expiry.	NA	_____	_____

(za) Annual Report Submission	Submit report (Form IV) by 30th April to Municipal Commissioner.	Submitted	Copy enclosed	COMPLIED
(zb) Report Forwarding	Send annual report to State Urban Development Dept. & SPCB by 31st May.	Submitted through SUDA only	-do-	COMPLIED
(zc) Worker Training	Educate waste workers on segregation and safe transport.	Continuous process.	_____	COMPLIED
(zd) Safety Gear for Workers	Provide PPE (gloves, masks, footwear) to waste handlers.	Provided on annual basis.	Copy of W.O. enclosed	COMPLIED
(ze) Waste Infrastructure in Building Plans	Include waste collection centers in approvals for housing societies/malls.	Under process for BWG, as per directives of SUDA <b>Time Line : October, 2025.</b>	Copy enclosed	UNDER COMPLIANCE
(zf) Spot Fines for Littering	Frame bye-laws for penalties; delegate enforcement powers.	Already in place as per SWM By-laws, 2019	Copy enclosed.	COMPLIED
(zg) Public Awareness Campaigns	Educate citizens on segregation, composting, and proper disposal.	Being done, continuous process.	_____	COMPLIED
(zh) Ban on Mixed Waste Dumping	Stop landfill dumping after the deadline (Rule 23).	Being done	_____	COMPLIED
(zi) Landfill Restrictions	Only inert/non-recyclable waste allowed in landfills.	-do-		COMPLIED
(zj) Bio-Mining of Old Dumpsites	Assess and remediate old dumpsites via bio-mining/bioremediation.	Under Process by KMDA. <b>Time Line : January 2027.</b>	Copy enclosed.	COMPLIED
(zk) Capping of Non-Remediable Dumps	Scientifically cap dumpsites if bio-mining is unfeasible.	NA	_____	_____



# HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH- 711 101

EPABX : (+9133) 2638 3211/3212/3213

Fax : (+9133) 2641 2214/5846/5218

Website : myhmc.in



*There is No Waste, If We use it Best*

## SOLID WASTE MANAGEMENT PLAN

Effective Solid Waste Management (SWM) is of utmost importance for maintaining cleanliness and preventing the spread of communicable diseases. In densely populated city like Howrah, improper waste management can very well lead to the accumulation of waste creating breeding grounds for pests and vectors that carry diseases, contaminates soil, water-bodies and finally degrades the environment at large. On the other side, contrary to the common perception, waste often carries valuable resources that can be recovered and reused. Implementing effective and sound SWM practices including segregation at source and recycling not only enables circularity of the economy but effectively reduces the need for raw material extraction which helps significantly conservation of natural resources, reduction of energy consumption and Green House effect which at the end helps in abatement of Environment Pollution and mitigate the challenge of climate change by translating the principles of “RRR” and finally ensuring a clean and visibly appealing Urban Landscape. The SWM sector has opened up a new horizon of opportunities for employment and entrepreneurship ranging from recycling of waste, waste-to-energy, landfill gas capture and so on. In conclusion, SWM is crucial to address the challenges of population growth, urbanisation, public health, environmental sustainability and resource conservation by contributing to a cleaner, healthier and more sustainable living environment for the present and most importantly the future generations to come. Against this backdrop and in compliance of the provisions of the **SWM Rules, 2016** and the **Solid Waste (Management & Handling) Bye Laws for the HMC, 2019**, this Solid Waste Management Plan is drawn.

The city of Howrah is situated on the west bank of the River Hooghly (Ganga) opposite to Kolkata with its history dates back to more than 500 years and as such much older than its twin sister. The name of “Howrah”, as it come to know, first appeared in the records of the East India Company in **1714 AD**. Once referred to as the “**Sheffield of the East**” being the hub of precision engineering industry along with large manufacturing base for Cotton & Jute industries, present scenario, however, is much gloomy as decadence has started with the passage of the time owing to a variety of factors. The history of Municipal administration started in **1862 AD** with the establishment of the **Howrah Municipality** which was up-graded to its present form in **1984** with the implementation of the **Howrah Municipal Corporation Act, 1980**. The present area of the city is **51.74 Sq. Km** with **50** administrative wards and a population of **10,77,075** as per last concluded **Census in 2011**. It is an integral part of the **Kolkata Metropolitan Area (KMA)** and is the second largest municipal corporation in West Bengal. “**NABANNA**”, the State Secretariat, is also located here.

#### Brief Overview of HMC

Sl. No.	Details	Unit
01.	Area (in sq. Km.)	51.74
02.	No. of Ward	50
03.	No. of Borough	07
04.	No of Sanitation Zone (SWM Sector)	18
05.	No of Dump Site	01
06.	Population (As per Census 2011)	10.77 lakh
07.	Population (Current estimate with 7% decadal growth)	11.85 lakh
08.	Floating Population (estimated)	1.00 lakh per day
09.	Population density vis-a-vis National Average	20,815 / 483.68
10.	No. of Household (As per Census 2011)	2.44 lakh
11.	No. of present Household (estimated)	2.86 lakh
12.	Total Road Length	460 Km
13.	Total Length of River Embankment	13 Km.
14.	No. of Ghat	51
15.	Coverage of drainage in %	100%
16.	No. of Water Body	140
17.	No of Park & Garden	42
18.	No of Municipal Market	7
19.	No of Natural Market	48

A quick analysis of the current scenario reveals that the total quantity of Municipal Solid Waste being generated on an average basis in the HMC is about 677 TPD considering 550 grams of per capita generation calculated on the present estimated population of the city including floating population. However, there is a critical gap between generation and finally reaching out to the dumpsite owing to various reasons, viz, inadequate collection and transport infrastructure,, missed pick-up, inconsistent collection schedule attributing to occasional existence of the garbage

vulnerable points, overflowing bins and secondary transfer points in and around the city. Primary collection of waste is being done from the households, market and other commercial places including bus terminus, passenger shelters etc. and from sweeping of roads. Municipal Conservancy Workers are deployed for the same who ordinarily do the work in the morning hours between 07.00 am to 11.00 am . However, evening service also exists primarily to cater the market and commercial areas. Secondary transpiration is being done on agency mode. As of now, there is no processing facility at the Belgachia Trenching Ground of the HMC which is the only dumpsite of the ULB.

Against this backdrop and with the recent development that took place in the month of March, 2025 following a sudden collapse in one portion of the Belgachia Trenching Ground, Howrah leading to complete stoppage of dumping there-at, following detailed plan is enumerated in connection with primary / secondary collection, its transfer to the newly located dumpsite for processing, completion of the bio-remediation process of the accumulated legacy waste of the BTG and finally setting –up of processing facility with SLF there-at for segregated fresh MSW with a view to complete on-boarding of the Solid Waste Management system of the Howrah Municipal Corporation in a time-bound manner as envisaged in SWM Rules 2016 and Byelaws made there-under.

- ❖ Segregated waste to be collected from doorsteps of the generators by engaging “**Nirmal Bandhu**” @ **200 household** with one “**Nirmal Sathi**”, **women SHG member, supervising the work of 4 (four) such Nirmal Bandhus.** Such primary collection to be done on a pre-guided route-map known as “**Bit Plan**” prepared after intensive enumeration at a designated time of the day by accompanying Pedal Try Cycle having separate bins for dry and wet waste respectively which is to be discharged at the earmarked Secondary Transfer Station for onward transmission.
- ❖ At present such door-to-door collection is in vogue in **25 (twenty five)** wards of the HMC, viz., Ward No. **2,3,4,5,8,10,11,12,21,22,23, 25,26,27,28,29,32,33,34,37,38,40,42,43 & 44.** Rest 25 wards will come under its coverage in a phased manner latest by **31<sup>st</sup> March, 2026** where presently enumeration is going on for preparatory work of “**Bit Plan**” & “**Tracking Register**”.
- ❖ Apart from Pedal Try Cycle (PTC), “**Battery Operated Vehicle**” (BOV) having separate container for dry and wet waste also be put in use for primary collection of door-to-door waste to increase efficiency by reducing operating time and labour. Action has been initiated for procurement of 200 such BOV for the first phase which will be completed by **31<sup>st</sup> March, 2026.**
- ❖ Further, one **Hydraulic Tipper (3.3 Cu. Mtr.)** per ward for all the 50 (fifty) wards of HMC will be assigned for collection of municipal waste from the accumulated GVPs and / or left out household, market place etc to supplement the work assigned to the “**Nirmal Bandhu**”s to bridge the critical gap exist between waste generation and its collection. Already **16 (sixteen)** such tippers are in place and rest are under procurement and will be in operation by **31<sup>st</sup> December, 2025.** A fleet of another **16 (sixteen)** such Tippers will also made available within this period which will be utilised for Quick Response purpose and also to cater needs for specialised cleaning like horticulture waste and waste generated at the Crematoriums.
- ❖ For ward/s generating more waste due to high population density with less open space for establishing required number of STPs , **12 (twelve)** stationary compactors will be installed in **4 (four)** Compacting Stations @ one for

each Assembly Constituency within the HMC jurisdiction to process more volume of waste before secondary transportation. Accordingly tendering process for civil & electrical work for the Compacting Stations along-with procurement of Hook Loaders is under-way and likely to be completed by **31<sup>st</sup> December, 2025**. This is apart from the existing **4 (four)** Compacting Stations located at Round Tank Lane, I.C. Bose Road (near Howrah Fish Market), Belilious Road & Sitanath Bose Lane housing all together **9 (nine)** Stationary Compactors and Hook Loaders which, however, needs complete overhauling due to its wear and tear.

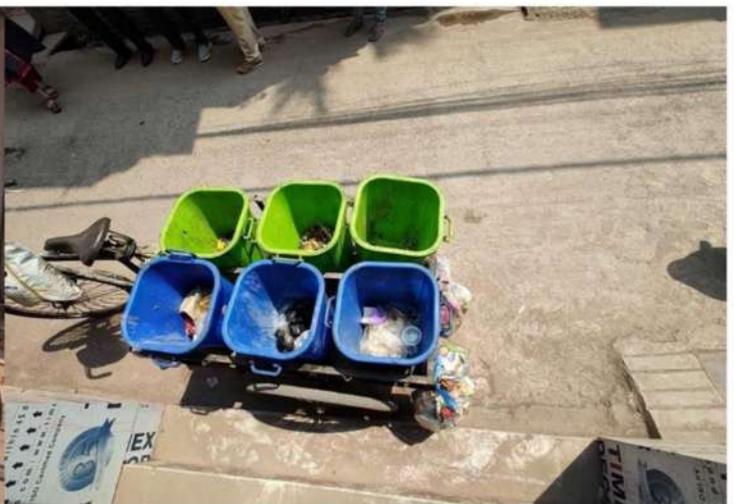
- ❖ Cleaning of roads are being done on regular basis on 365 days by deploying labour (ordinarily female) with hand carts / tricycles discharging the refuse in the nearby STP. In commercial places, bus stand, markets where foot-falls are high “Night Service” has been introduced in line with the State Policy since August, 2024. Further, HMC has 2 (two) Mechanical Sweeper procured in 2023 which are made operational for specialised sweeping of the flanks of pavements and median dividers on regular basis. Further, of-late, HMC has entered into a MOU with a NGO (ADMYBIN) for placing of beans at the road-side on various important places where foot-fall is high for effective management of road waste and the same will be on board by **September, 2025**,
- ❖ While HMC undertakes de-silting operations of its major drains, most of which are still open surface drain, by engaging agency in each year to over-come the problems of water-logging, regular cleaning of floating materials from the smaller drains are being done by deployment of own manpower throughout the year. Further, HMC has one Nallah De-silting machine and is planning to augment this fleet by induction of more number of such machines after making a feasibility survey of its deployment keeping in consideration the ground realities prevalent to reduce the existing heavy dependency on the external agencies and to recurring expenditure as well as to keep such work going on round the year basis to achieve much better result in this regard.
- ❖ HMC has a pretty long embankment of around 13 km in length on its eastern side on the river Hooghly stretching from Nazirgunge in South to Ghusuri in North where a numerous number of ghats are situated being used by the general public. Though, technically this ghats and the embankments belongs to the SMP Authority (formerly KoPT) as per provisions of the Major Port Trust Act, 1963, HMC maintains daily house-keeping activities in 24 major ghats as part of its SWM activity.
- ❖ To avoid indiscriminate littering, especially in commercial / market places, HMC of-late has inducted 21 Close Refused Trailers and 7 (seven) Tractors in its fleet which have started placing in and around the known GVPs with required IEC activity and close monitoring to irradiate the menace forever.
- ❖ HMC, in compliance of the Hon’ble Supreme Court direction with regard to prohibition of manual scavenging, has fully mechanised Cesspool Emptier system which operates on agency mode without any manual intervention.
- ❖ For cleaning of carcass from the roads, HMC has in place its earmarked vehicles complying to SWM norms which are being operated on agency mode. Further, HMC will establish its own Animal Crematorium at the BTG once land is reclaimed there-at after completion of the bio-remediation of its Legacy Waste in near future.

- ❖ In compliance of the directives of the Hon'ble NGT and the Environment authorities passed from time to time, HMC has drawn a SOP for idol immersion strictly adhering the same during the time of major festivals including Sharodotsav at the river Hooghly and other water bodies of the city and make all such arrangements every year accordingly to abate water pollution.
- ❖ Secondary transportation from the wards, whether SWM or Traditional mode, to the dumpsite / processing plant are being managed on agency mode where vehicles are deployed strictly adhering SWM norms.
- ❖ HMC, as of now, does not have its own processing facility. However, since stoppage of using its own dumpsite at the BTG since end of March, 2025, an interim arrangement has been done at the behest of the UD&MA Dept., Govt. of West Bengal & SUDA, to divert its fresh waste to the processing site/s of Eastern Organics Fertiliser (P) Ltd at the Dhapa Dumping Ground of the KMC and RWMC, Baidyabati and processing of the same will start from 15<sup>th</sup> September, 2025 onwards after completion of initial preparatory works including administrative formalities.
- ❖ The process of Bio-mining of the accumulated Legacy Waste of the Belgachia Trenching Ground of the HMC, estimated to around 17.5 lakh MT., has started under the aegis of the KMDA, after 4 abortive attempts made by the HMC, since April, 2023 and as per the time-line shared in this regard, the same will be completed by **January, 2027** where-in 17 acres of land in the dumpsite would be successfully reclaimed for setting-up of Processing Plant for the fresh waste of HMC & Bally Municipality by the KMDA under State initiative co-terminating with the above time-line. In fact, as part of Govt. initiative, KMDA is preparing a Detailed Project for "Establishment of an end-to-end Integrated Solid Waste Management System" for the HMC & the Bally Municipality whose scope envisages door-to door collection, secondary collection & transportation, recovery, process and scientific disposal of municipal solid waste on turn-key basis which is in under active consideration of the Govt.
- ❖ The District Magistrate, Howrah has recently identified one parcel of vested land of 16.59 acre at the Mouja Baigachi in the Bally-Jagacaha Block for which the process of Inter Departmental Transfer has been initiated where the facility of SLF and other ancillary activities would be created co-terminating with the above processing facility.
- ❖ In accordance with its Bye-laws, HMC has already identified **76** no. of Bulk Waste Generators (**BWG**) who, according to the same, are responsible for processing their own waste. Notice for "Self-Declaration" have been issued to them to justify their position within October, 2025 and afterwards, necessary handholding to be done to make them self-reliant on the issue.
- ❖ Finally, HMC has its own MRF for Plastic Management at 'F' Road, Belgachia near the BTG created and maintained by an NGO (BITAN) under UNDP initiative in 2019 which after a gap created during the time of Covid-19 pandemic period is again being revived for processing up-to 5MT per day basis and will be in place by September, 2025.

In short, above is the Solid Waste Management Plan for the Howrah Municipal Corporation which aims at to make the Howrah city a Zero Waste zone in future leading to a place of comfort with friendly environment for its citizens.

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# Figure-1 - COLLECTION OF SOLID WASTE IN SEGREGATED MANNER



**Figure-2 – MODEL BIT PLAN**

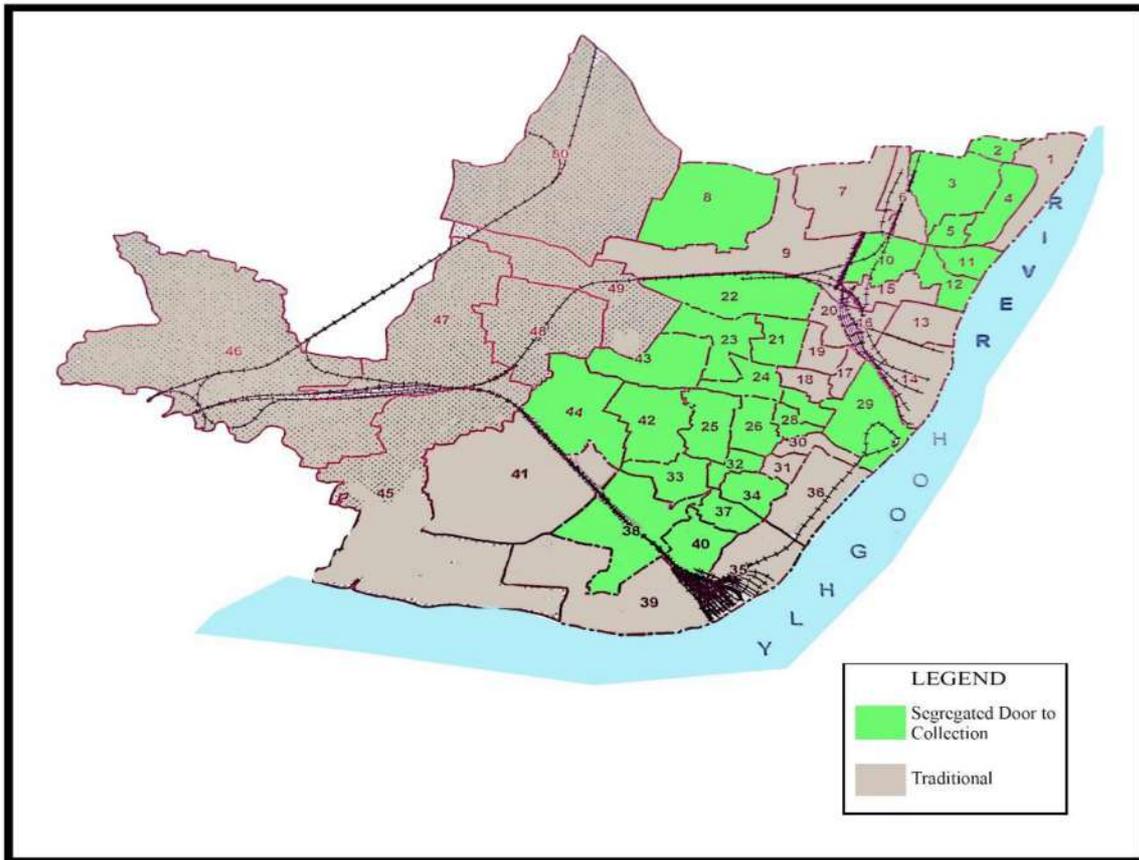
WARD NO-22						
SL. No.	LANE NAME	WORKING SUPERVISOR & LABOUR NAME		SECONDARY GARBAGE COLLECTION VEHICLES POINT		
		LABOUR NAME	SUPERVISOR NAME & PH NO			
1	(i) 142,BELILIOUS ROAD TO 158/1,BELILIOUS ROAD	1) SUMAN DEVI MALLICK	RAJESWAR GHOSH 9830296842	129,BALILIOUS ROAD		
	(ii) ASHU BOSE LANE	2) BABITA MALLICK				
2	(i) 1, BAIRAGI PARA LANE TO 24/2, BAIRAGI PARA LANE	1) MANTI DEVI				
	(ii) 1, MUSALMAN PARA TO 28/2, MUSALMAN PARA	2) PINKI HELA				
3	(i) 1, M.S.P.C LANE TO 108/4 M.S.P.C LANE	1) AKHILESWAR RAM				
	(ii) 83, M.S.P.C LANE TO 111/1 M.S.P.C LANE	2) GITA DEVI				
	(iii) 142/143, M.S.P.C LANE TO 172/7/2 M.S.P.C LANE					
4	(i) 21, KUCHIL SARKAR LANE TO 23, KUCHIL SARKAR LANE	1) MINA DEVI HELA			SOURAV DEY 9123360974	46/15, NATABAR PAL ROAD (T8 BUS STAND)
	(ii) 1,, KUCHIL SARKAR 1ST BEY LANE TO 13/2/1, KUCHIL SARKAR 1ST BEY LANE	2) JANGO PRASAD				
	(iii) 8, RAJA RAM DAS LANE TO 18/1/1, RAJA RAM DAS LANE					
5	(i) 1, KADER NATH DUTY LANE TO 95, KEDAR NATH DUTY LANE	1) MONOJ HELA	AVIJIT PAKHIRA 7980050251			
	(ii) 1,DURGA DAS SINGHA LANE TO 52, DURGA DAS SINGHA LANE	2) RITA DALUI				
6	1, NATABAR PAL ROAD TO 66,NATABOR PAL ROAD	1) SUBRATA CHONGDAR	AVIJIT PAKHIRA 7980050251			
7	167 ,NATABAR PAL ROAD TO 134,,NATABOR PAL ROAD	1) SUSAMA ROY 2) BABY MANNA				
8	(i) 1, KUCHIL GOSAL LANE TO 25 KUCHIL GOSAL LANE	1) SONAI MALLICK 2) SONI MALLICK	SOURAV DEY 9123360974			
	(ii) 2, TAKHUR DAS DUTTA LANE TO 10/7, TAKHUR DAS DUTTA LANE					
	(iii) 9/5/1, TAKHUR DAS DUTTA 1ST BY LANE TO 8/3, TAKHUR DAS DUTTA LANE					
9	(I) 1, CHATTER PARA LANE TO 47/1, CHATTERJEE PARA LANE	1) MUNNA YADAV	AVIJIT PAKHIRA 7980050251			
	(ii) CHATTERJEE PARA BY LANE	2) RITA DEVI HELA				
10	(i) 1, KUMAR PARA LANE TO 18,KUMAR PARA LANE	1) KALPANA SANTRA	ASHIM BASU 9838524253			
	(ii) 1,SARAT DUTTA LANE TO 17 SARAT DUTTA LANE	2) CHITALI PAUL				
11	(i) 1,MAKHARDHA ROAD TO 122,MAKHARDHA ROAD	1) DINESH HELA 2)MALA MALLICK	ASHIM BASU 9838524253	1/1, Z ROAD (J.K DAS BHAWAN)		
	(ii) 123 ,MAKHARDHA ROAD TO 160, MAKHARDHA ROAD	3) MINA DEVI HELA				
12	135,MAKHARDHA ROAD TO 143, MAKHARDHA ROAD	1) REKHA DEVI				

13	(i)	HOWRAH AMTA ROAD	1) RANI DALUI 2) RINA BISWAKARMA		
	(ii)	SAHA PARA			
	(iii)	15, Z ROAD			
14	(i)	HOWRAH AMTA ROAD	1) ASHA SHOW 2) RANI DALUI		
	(ii)	RAMKRISHNA KALONI			
	(iii)	MELA TOLA			

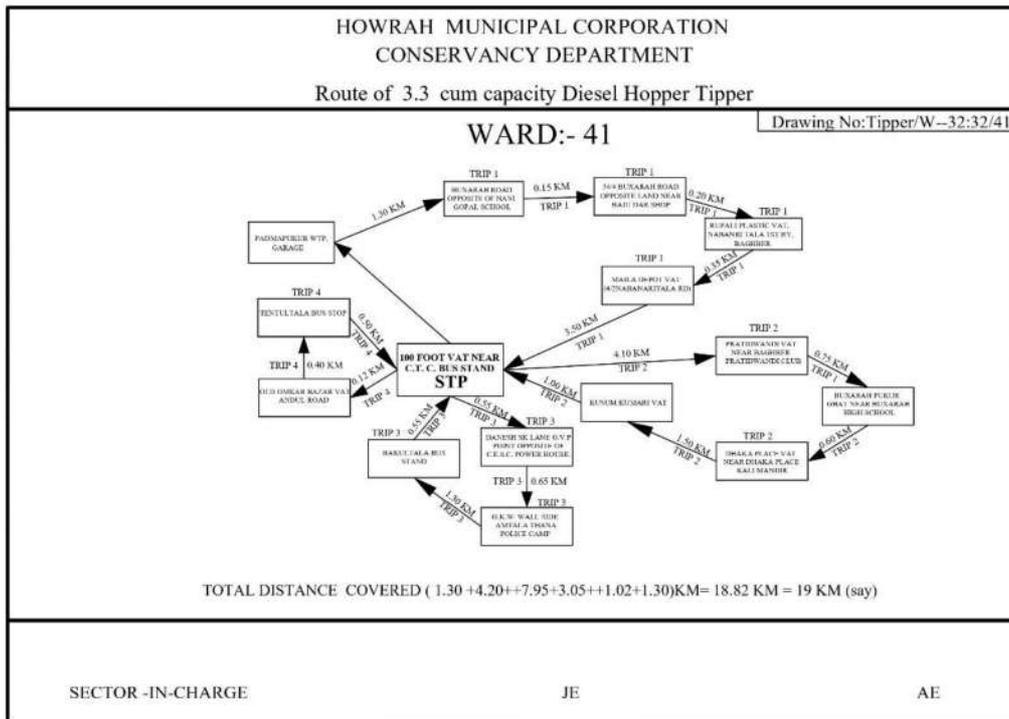
WARD NO- 43					
Sl. No.	LANE NAME	WORKING SUPERVISOR & LABOUR NAME			SECONDARY GARBAGE COLLECTION VEHICLES POINT
		LABOUR NAME	SUPERVISOR NAME & PH NO		
1	76/8, ICHAPUR ROAD TO 76/4/4, ICHAPUR ROAD	1	AKASH HELA	SUDIP KUMAR ROY 9836470133	HIT QUTERS (NEAR LRS ACADEMY)
2	54/8/6, PARAN CHAND DAS ROAD TO 7, PARANCHAND DAS ROAD	1	PRAHALAD SINGH		
3	10, BLOCK HIT QUTER TO 11, BLOCK HIT QUARTER	1	MITHUN KHALSA	PINTU DHARA 7439094735	
		2	RANI DEVI		
4	43, BLOCK HIT QUTER TO 12, BLOCK HIT QUARTER	1	LALTU DAS		
		2	BABY TIWARI		
5	1, BLOCK HIT QUTER TO 6, BLOCK HIT QUARTER	1	SBHANARAYAN ROY		
6	113, BRINDABON MALLICK LANE TO 37/6, FAKIR CHAND GHOSH LANE	1	RAJU HELA	VINOD KR HELA 6289070598	HIT NEW ROAD ( OPPOSITE SIDE OF DALALPUKUR)
7	36/10/2, FAKIRCHAND GHOSH LANE TO 104/1/1, BRINDABON MALLICK LANE	1	BADDINATH SANTRA	RAJ KUMAR DUTTA 9831451302	
8	56, MAHENDRA BHATTACHARYA ROAD TO 32 MAHENDRA BHATTACHARYA ROAD	1	JAYANTA DHARA		
9	33, MAHENDRA BHATTACHARYA ROAD TO 512, BARUI PARA LANE	1	SAGAR KUMAR	SOMNATH PRAMANIK 9830754448	
10	52, BRINDABON MALLICK LANE TO 101/3/1, BRINDABON MALLICK LANE	1	ARJUN BASFORE		
11	101/C, BRINDABON MALLICK LANE TO 118/4, BRINDABON MALLICK LANE	1	GANDHI HARI		
12	1, BLOCK HIT QUTER TO 6, BLOCK HIT QUARTER	1	NAINA HELA	PINTU DHARA 7439094735	
		2	AMIT KUMARA RAJAK		
13	16, BLOCK HIT QUTER TO 25, BLOCK HIT QUARTER	1	SANI HELA		
14	512, BARUI PARA LANE TO 9, MAHENDRA BHATTACHARYA ROAD	1	SHAKUNTALA BASFORE	RAJ KUMAR DUTTA 9831451302	
		2	SUNITA HELA		
15	91/1/A, MAHENDRA BHATTACHARYA ROAD 7, MAHENDRA BHATTACHARYA ROAD	1	MANA HELA		142, MAHENDRA BHATTACHARYA ROAD (MUSALMAN PARA)

16	124/4/3 ,MAHENDRA BHATTHARYA ROAD 151/1, MAHENDRA BHATTACHARYA ROAD	1	SURESH TURI	VINOD KR HELA 6289070598	
17	151/2 ,MAHENDRA BHATTHARYA ROAD 124/3/1, MAHENDRA BHATTACHARYA ROAD	1	ABHISKAK KR HELA		
18	4/2 ,MAHENDRA BHATTHARYA ROAD 13/1, MAHENDRA BHATTACHARYA ROAD	1	HIRAMONI TURI		
		2	SUNITA HELA		
19	15/A ,MAHENDRA BHATTHARYA ROAD 153/1/1/1, MAHENDRA BHATTACHARYA ROAD	1	MANISHA KHOTE		
		2	PUJA ADAK		
20 (i)	8/1/1, NANDA MUKHERJEE LANE TO16/1, NANDA MUKHERJEE LANE	1	GANESH DAS	SUDIP KUMAR ROY 9836470133	31/29, BRINDABON MALLICK LANE ( NEAR ANATH BANDU SAMIITI)
20 (ii)	4, JADU MUKHERJEE LANE TO 24, JADU MUKHERJEE LANE				
21	55, ICHAPUR ROAD TO 76/1/1, ICHAPUR ROAD	1	ANIL KR HELA		
22	104/1/1, BRINDA BON MALLICK LANE TO 4, BRINDABON MALLICK	1	SUNNY BALMIKI	SOMNATH PRAMANIK 9830754448	
23	70/10/1, BRINDABON MALLICK LANE TO 43, BRINDABON MALLIK LANE	1	BISWANATH DAS		
24	63, BRINDABON MALLICK LANE TO 52/3, BRINDABON MALLICK LANE	1	SINTU PARAL		

**Figure-3 – Present Ward wise Distribution of Door to Door Collection with Segregation**



**Figure-4 – MODEL WARD WISE ROUTE MAP OF TIPPER**



**Figure- 5 - GARBAGE COLLECTED TO TIPPER VEHICLE**



**Figure- 6 - COMPACTOR STATION**



**Figure- 7 - NIGHT CLEANING SERVICE**



**Figure- 8 – NALLAH DE-SILTING MACHINE IN PROCESS****Figure- 9 – LIST OF GANGA GHATS**

HOWRAH MUNICIPAL CORPORATION LIST OF GANGA GHAT							
SL. NO.	NAME OF GANGA GHAT	SECTOR	WARD NO.	CONSERVANCY SERVICE PROVIDED			
				DAILY	WEEKLY	MONTHLY	DURING CHAT PUJA
1	BIMALA GHAT	1 (1A)	1	-	-	-	Yes
2	GOSAI GHAT	1 (1A)	1	Yes	-	-	-
3	SITOLA GHAT	1 (1A)	1	Yes	-	-	-
4	UMA GHAT	1 (1A)	1	Yes	-	-	-
5	C.P.T. GHAT	3	14	-	-	-	Yes
6	JAGANNATH GHAT	1 (1A)	11	-	-	-	Yes
7	KOYLA GHAT	3	12	-	-	-	Yes
8	SANTI NAGAR GHAT	1 (1A)	1	Yes	-	-	-
9	SALT GOLA GHAT	3	13	Yes	-	-	-
10	4 NO. KHATAL GHAT	3	12	-	-	-	Yes
11	MATTI GHAT	3	12	-	-	-	Yes
12	HOOGLY DOCK GHAT	3	12	Yes	-	-	-
13	CHAUL PATTY GHAT	3	12	Yes	-	-	-
14	CHATU BABU GHAT	3	12	Yes	-	-	-
15	NAYA MANDIR GHAT	1 (1A)	11	Yes	-	-	-
16	ASHOKE CINEMA GHAT	1 (1A)	11	-	-	-	Yes
17	BANDHA GHAT	1(1A)	1	Yes	-	-	-

18	GULGULA GHAT	1(1A)	1	-	-	-	Yes
19	PANDIT GHAT	1 (1A)	1	-	-	-	Yes
20	FULTOLA GHAT	1 (1A)	1				
21	HANUMAN JUTE MILL GHAT	1(1A)	1	Yes	-	-	-
22	122 NO. GHAT	1 (1A)	1	-	-	-	Yes
23	16 KUTHI GHAT	1 (1A)	1	-	-	-	Yes
24	DUTTA CABIN GHAT	3	14	Yes	-	-	-
25	CHANDMARI GHAT	3	14	Yes	-	-	-
26	POST OFFICE GHAT	3	12	-	-	-	Yes
27	BASTOLA GHAT	7	36	-	-	-	Yes
28	SOUTHERN SIDE OF RAMKRISHNAPUR GHAT	4	29	Yes	-	-	-
29	NORTHERN SIDE OF RAMKRISHNAPUR GHAT	4	29	Yes	-	-	-
30	RAMKRISHNAPUR MAIN GHAT	4	29	Yes	-	-	-
31	RAMKRISHNAPUR JETTY GHAT	4	29	Yes	-	-	-
32	CHINTAMONI DEY BATHING GHAT	4	29	Yes	-	-	-
33	TULA GHAT	7	36	-	-	-	Yes
34	TELKAL GHAT	4	29	Yes	-	-	-
35	NAGA BABA ASHRAM GHAT	4	29	-	YES	-	-
36	PANCHA MUKHI HANUMAN MANDIR GHAT	4	29	Yes	-	-	-
37	MULLICK GHAT	4	29	Yes	-	-	-
38	MODI GHAT	7	36	-	-	-	Yes
39	TOPIWALA GHAT	7	36	-	-	-	Yes
40	CHULLU GHAT	7	36	-	-	-	Yes
41	BICHALI GHAT	7	36	-	YES	-	-
42	BUTT COMPANY GHAT	7	36	-	YES	-	-
43	SHIBPUR GHAT NO. 1,2,3	7	36	YES	-	-	-
44	SHIBPUR BURNING GHAT	8	35	Yes	-	-	-
45	SADHU GHAT	8	35	-	-	-	Yes
46	AJC BOSE B. GARDEN GHAT	8	39	YES	-	-	-
47	1 NO. SHALIMAR GHAT	8	39	-	-	-	YES
48	MILITARY GHAT	8	39	-	-	-	YES
49	BALUR GHAT	8	39	-	-	-	YES
50	SHALIMAR 5 NO. GHAT	8	39	-	-	-	YES
51	NAZIRGANJ	9	45	YES	-	-	-

**Figure- 10 – REGULAR CLEANING OF GANGA GHAT**



**Figure- 11 - GARBAGE COLLECTION THROUGH TRACTOR TRAILOR**



**Figure-12 – ROUTE MAP OF TRACTOR TRAILER**

Tractor Trailer RC										
Tractor No.	Ward No.	LOADING POINT	Image	Distance Between Loading Point & Garbage (in Km)	STP Name	Image	Distance Between STP & 1st, 2nd & 3rd Loading Point (in Km) (Up+Dn)	Distance Between Garbage & Last Vat (in Km)	TOTAL KM COVERED	Garbage Location
1	29	RAMKRISHNAPUR GHAT		1.600	9 GANGADHAR MUKHERJEE LANE		$1.200+1.200=2.400$	1.600	8.370	SAILEN MANNA STADIUM
	30	HERO SHOWROOM		0.750			$0.450+0.450=0.900$			
		PARIKSHA DIAGNOSTIC		0.220			$0.450+0.450=0.900$			
2	22	BANTRA RAJLAXMI SCHOOL		2.650	POPE PAUL SCHOOL VAT		$0.250+0.250=0.500$	4.300	14.800	SAILEN MANNA STADIUM
		JELE PARA CROSSING		0.700			$0.900+0.900=1.800$			
	9	BHARATMATA VAT (W-9)		0.850			$2.000+2.000=4.000$			
3	22	KADAMTALA BAZAR		2.000	POPE PAUL SCHOOL VAT		$1.5+1.5=3.0$	1.300	12.550	HOWRAH INDOOR STADIUM
	25	61/2 SWAMI VIVEKANANDA ROAD		3.600	31/A/1 OLABBITALA LANE NEAR BEJ PUKUR		$0.25+0.25=0.50$			
	25	26/12 KOIPUKUR LANE		0.850			$0.650+0.650=1.300$			
4	38	DVC VAT OPP CESC PH		0.900	100 FT PADMAPUKUR		$0.600+0.600=1.200$	1.400	6.700	PADMA PUKUR WTP
	39	MOTHER DAIRY VAT		0.400			$0.650+0.650=1.300$			
	38	ANDUL RD GKW WALL SIDE		0.400	LNT ROAD		$0.550+0.550=1.100$			
5	15	BRIDGE & ROOF VAT		1.300	70, DR ABANI DUTTA ROAD		$0.6+0.6=1.2$	4.700	12.100	SAILEN MANNA STADIUM
	5	PICCADILY VAT		1.500	94 DHARMATALA ROAD		$1.1+1.1=2.2$			
	3	DHARMATALA ROAD		1.000			$0.1+0.1=0.2$			
6	38	TOFA EMPORIUM		3.000	23 ONKARMAL JETIA ROAD		$1.10+1.10=2.200$	1.400	9.400	HOWRAH INDOOR STADIUM
	38	CHATTERJEE HAT BAZAR		0.700			$1.75+1.75=3.500$			

**Figure- 13 - IDOL IMMERSION as per SOP**



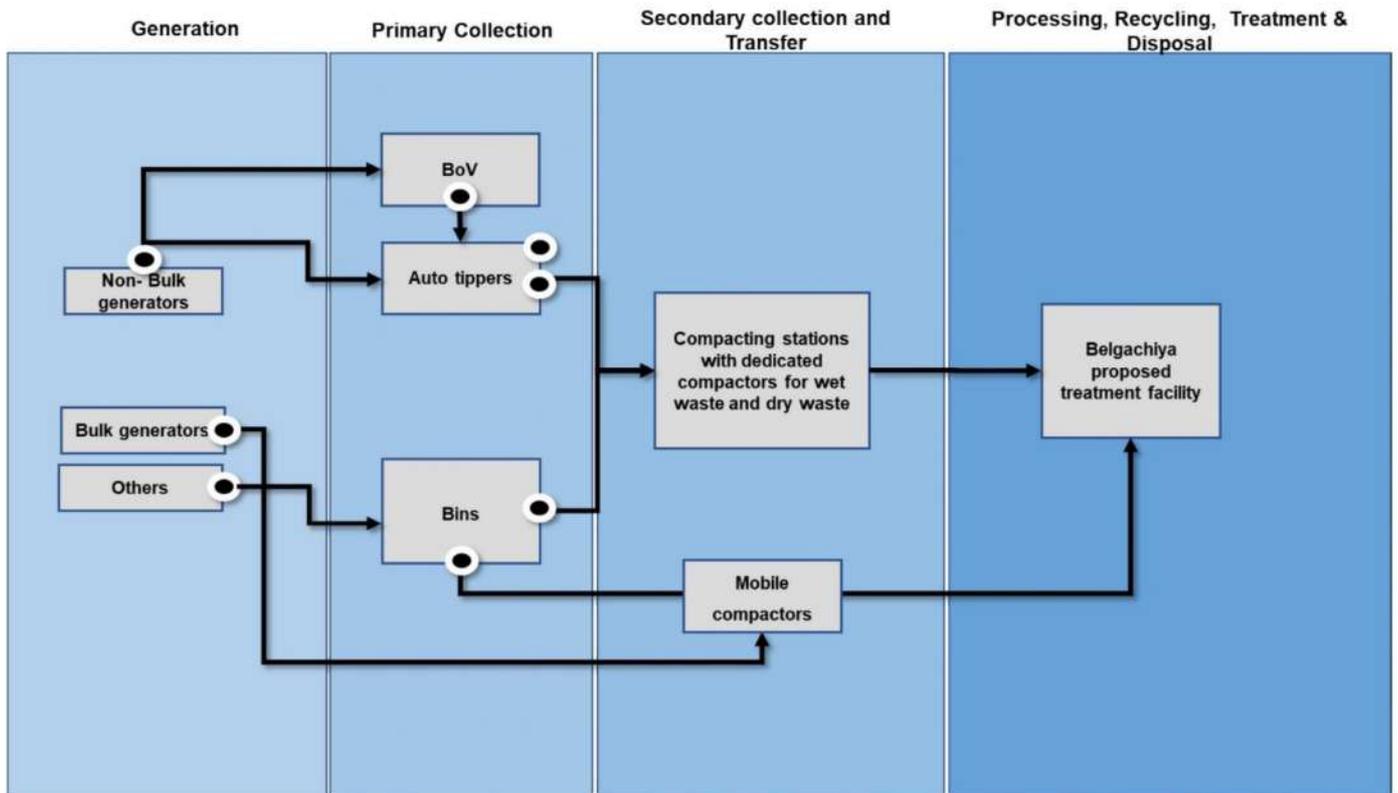
**Figure- 14 – PROCESSING OF MSW at SITE**



### Figure- 15 – MEETING WITH BULK WASTE GENERATORS



### Figure- 17 – PROPOSED PROCESSED FLOW



**Figure- 16 – PLASTIC MANAGEMENT FACILITY (MRF) at BELGACHIA, HOWRAH**





# HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH-711 101

☎ 033 2638 3211/12/13 ☎ 033 2641 0830

Visit us [www.mylmc.in](http://www.mylmc.in)

Conservancy Department

Memo No. 120/Cons./24-25

Dated: - 28/03/2025

To,  
M/s, Shristi And Vijay Enterprise  
1, Dhapa Road  
Kolkata, West Bengal - 700105

**Name of work:-** Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-6 under HMC Ward no – 8,11,12.

**E-Tender Ref No.:-** 011/Cons./24-25, Dated:- 13/09/24 (SI no-06)

**Estimate Amount:-** ₹66,71,049.00/-

**Adm. Approval No.:-** COF/AA/24-25/515 Dated:- 31/08/2024

**HMC GST No.:-** 19AALH0446H1Z9

**PUROBIKSHAN SCHEME MONITORING SYSTEM NO – CNV/121/24-25.**

Sir,

This is to inform you that HMC Authority has agreed to accept your offered price (₹) 67,37,759.00/- including taxes which is 1.00% Above of the estimated amount (₹) 66,71,049.00/-

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M.C. & as stated in tender documents.

In case of delaying in execution of work a penalty may be imposed as per extent Act & rule.

The contractor shall maintain a Log Book at work site & attached weight slip which is issued by B.T.G. Schedule time for picking garbage shall be more or less 5 hours starting from 7.00 A.M each day or time is to be fixed by Sector In Charge as & when required for.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Schedule time for picking garbage shall be more or less 5 hours, starting from 7.00 A.M each day and/or any time as may be fixed by sector in charge as & when required for.

Pictures shall be uploaded in the "Purobikhan App" of HMC on a daily basis during execution of the work by your dedicated staff.

This work order is issued as per approval of the Tender Committee Meeting Dated – 21/02/2025 & B.O.A. Meeting Approval Dated – 21/03/2025.

Sd/-

O.S.D. (Conservancy Department)  
Howrah Municipal Corporation  
Date: 28/03/2025

Memo No – 120 ( )/Cons./(1-8)/24-25.

**Copy forwarded for information & necessary action to:-**

- 1) Hon'ble Chairman, B.O.A, Howrah Municipal Corporation.
- 2) Commissioner, Howrah Municipal Corporation.
- 3) Controller of Finance, Howrah Municipal Corporation.
- 4) Secretary, Howrah Municipal Corporation.
- 5) Executive Engineer ( Conservancy), Howrah Municipal Corporation.
- 6) Chief Accountant, Howrah Municipal Corporation.
- 7) Conservancy Superintendent, Howrah Municipal Corporation.
- 8) Office Copy.

*Sd/-*  
28/03/25

O.S.D. (Conservancy Department)  
Howrah Municipal Corporation



# Howrah Municipal Corporation

4, MAHATMA GANDHI ROAD, HOWRAH -711101  
 Tel : (91-33) 2638-3211-13, 2641-5218; Fax (+91-33)2641-5218/2214  
 Website - <https://www.myhmc.in>  
 Conservancy Department

Memo No -92/ Cons. /24-25

Date:-19/03/2025.

To,  
 M/s Siddharth Enterprise,  
 18/1, Kalikapur Road, Kolkata,  
 West Bengal -700099.

**Name of the work :-** Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-3 under HMC Ward no - 34 & 37.

e- Tender ref. No. :- 011/Cons./24-25 Date - 13/09/2024 (SI-05)

**Estimated Amount:- ₹21,61,731.00/-**

**Adm. Approval No: COF/AA/24-25/514, Date: 31/08/2024**

HMC GST No. 19AAALH1044611179

**PUROBIKSHAN SCHEME MONITORING SYSTEM NO - CNV/110/24-25.**

Sir,

This is to inform that HMC Authority has agreed to accept your offered price (₹)21,83,348.00/-including taxes which is 1.00% above of the estimated amount (₹)21,61,731.00/-

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M.C & as stated in tender documents.

In case of delaying in execution of work a penalty may be imposed as per extent Act & rule.

The Contractor shall maintain a Log Book at work site & attached weight slip which is issued by B.T.G. Scheduled time for picking garbage shall be more or less 5 hours starting from 7.00 A.M each day or time is to be fixed by Sector In Charge as & when required for.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Scheduled time for picking garbage shall be more or less 5 hours, starting from 7.00A.M each day and/or any time as may be fixed by sector in charge as & when required for.

Pictures shall be uploaded in the "Purobikhan App" of H.M.C on a daily basis during execution of the work by your dedicated staff.

This work order is issued as per approval of the Tender Committee meeting Dated - 21/02/2025 & Commissioner approval Dated-01/03/2025.

Sd/-  
 OSD (Conservancy Department)  
 Howrah Municipal Corporation  
 Date: 19/03/2025.

Memo No -92/Cons./ (1-8)/24-25.

**Copy forwarded for information & necessary action to:-**

- 1) Hon'ble Chairman, B.O.A, Howrah Municipal Corporation.
- 2) Commissioner, Howrah Municipal Corporation.
- 3) Controller of Finance, Howrah Municipal Corporation.
- 4) Secretary, Howrah Municipal Corporation.
- 5) Executive Engineer (Conservancy Department), H.M.C
- 6) Chief Accountant, Howrah Municipal Corporation.
- 7) Conservancy Superintendent, Howrah Municipal Corporation.
- 8) Office Copy.

Sd/-  
 OSD (Conservancy Department)  
 Howrah Municipal Corporation  
 Date: 19/03/25

❧

# ANNEXURE TO RULE 15 (b) OF SWM RULES, 2016 (COLLY)



## Howrah Municipal Corporation

4, MAHATMA GANDHI ROAD, HOWRAH -711101  
 Tel : (91-33) 2638-3211-13, 2641-5218; Fax (+91-33)2641-5218/2214  
 Website - <https://www.myhmc.in>  
 Conservancy Department

Memo No -93/ Cons. /24-25

Date:-19/03/2025

To,  
 Shiv Shakti,  
 1, Dhapa Road, Kolkata,  
 West Bengal -700105.

**Name of the work :- Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-7 under HMC Ward no - 26 & 29.**

**e- Tender ref. No. :- 011/Cons./24-25 Date - 13/09/2024 (SI-09):**

**Estimated Amount:- ₹44,65,807.00/-**

**Adm. Approval No: COF/AA/24-25/518, Date: 31/08/2024**

**HMC GST No. 12AAAAL10446111Z9**

**PUROBIKSHAN SCHEME MONITORING SYSTEM NO - CNV/111/24-25.**

Sir,  
 This is to inform that HMC Authority has agreed to accept your offered price (₹)45,10,465 .00/-including taxes which is 1.00% above of the estimated amount (₹)44,65,807.00/-

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M.C & as stated in tender documents.

In case of delaying in execution of work a penalty may be imposed as per extent Act & rule.

The Contractor shall maintain a Log Book at work site & attached weight slip which is issued by B.T.G. Scheduled time for picking garbage shall be more or less 5 hours starting from 7.00 A.M each day or time is to be fixed by Sector In Charge as & when required for.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Scheduled time for picking garbage shall be more or less 5 hours , starting from 7.00A.M each day and/or any time as may be fixed by sector in charge as & when required for.

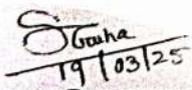
Pictures shall be uploaded in the "Purobikhan App" of H.M.C on a daily basis during execution of the work by your dedicated staff.

This work order is issued as per approval of the Tender Committee meeting Dated - 21/02/2025 & Commissioner approval Dated-01/03/2025.

Memo No -93/Cons./ (1-8)/24-25.

Copy forwarded for information & necessary action to:-

- 1) Hon'ble Chairman, B.O.A, Howrah Municipal Corporation.
- 2) Commissioner, Howrah Municipal Corporation.
- 3) Controller of Finance, Howrah Municipal Corporation.
- 4) Secretary, Howrah Municipal Corporation.
- 5) Executive Engineer (Conservancy Department), H.M.C
- 6) Chief Accountant, Howrah Municipal Corporation.
- 7) Conservancy Superintendent, Howrah Municipal Corporation.
- 8) Office Copy.

  
 OSD (Conservancy Department)  
 Howrah Municipal Corporation

✂

ANNEXURE TO RULE 15 (b) OF SWM RULES, 2016 (COITV)



# Howrah Municipal Corporation

4, MAHATMA GANDHI ROAD, HOWRAH -711101  
 Tel : (91-33) 2638-3211-13, 2641-5218; Fax (+91-33)2641-5218/2214  
 Website - <https://www.mvhmc.in>  
 Conservancy Département

Memo No -94/ Cons. /24-25

Date:-19/03/2025.

To,  
 M/s Siddharth Enterprise,  
 18/1, Kalikapur Road, Kolkata,  
 West Bengal -700099.

**Name of the work: :- Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-4 under HMC Ward no - 38.**

e- Tender ref. No. :- 011/Cons./24-25 Date - 13/09/2024 (SI-11)

**Estimated Amount:- ₹37,35,909.00/-**

**Adm. Approval No: COF/AA/24-25/520, Date: 31/08/2024**

HMC GST No. 19AAAL110446111Z9.

**PUROBIKSHAN SCHEME MONITORING SYSTEM NO :- CNV/112/24-25.**

Sir,  
 This is to inform that HMC Authority has agreed to accept your offered price (₹)37,73,268 .00/-including taxes which is 1.00% above of the estimated amount (₹)37,35,909.00/-

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M.C & as stated in tender documents.

In case of delaying in execution of work a penalty may be imposed as per extent Act & rule.

The Contractor shall maintain a Log Book at work site & attached weight slip which is issued by B.T.G. Scheduled time for picking garbage shall be more or less 5 hours starting from 7.00 AM each day or time is to be fixed by Sector In Charge as & when required for.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Scheduled time for picking garbage shall be more or less 5 hours , starting from 7.00A.M each day and/or any time as may be fixed by sector in charge as & when required for.

Pictures shall be uploaded in the "Purobikhan App" of H.M.C on a daily basis during execution of the work by your dedicated staff.

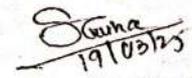
This work order is issued as per approval of the Tender Committee meeting Dated - 21/02/2025 & Commissioner approval Dated-01/03/2025.

sd/-  
 OSD (Conservancy Department)  
 Howrah Municipal Corporation  
 Date: 19/03/2025.

Memo No -94/Cons./ (1-8)/24-25.

Copy forwarded for information & necessary action to:-

- 1) Hon'ble Chairman, B.O.A, Howrah Municipal Corporation.
- 2) Commissioner, Howrah Municipal Corporation.
- 3) Controller of Finance, Howrah Municipal Corporation.
- 4) Secretary, Howrah Municipal Corporation.
- 5) Executive Engineer (Conservancy Department), H.M.C
- 6) Chief Accountant, Howrah Municipal Corporation.
- 7) Conservancy Superintendent, Howrah Municipal Corporation.
- 8) Office Copy.

  
 OSD (Conservancy Department)  
 Howrah Municipal Corporation



# Howrah Municipal Corporation

4, MAHATMA GANDHI ROAD, HOWRAH -711101  
Tel: (+91-33) 2638-3211-13, 2641-5218; Fax (+91-33) 2641-5218/2214  
Website - <https://www.myhmc.in>  
Conservancy Department

Memo No -95/ Cons. /24-25

Date:-19/03/2025.

To,  
Joy & Co,  
20 A, Ganguli Bagan East Road, Patuli  
Kolkata, West Bengal-700084

**Name of the work: :- Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-10 under HMC Ward no - 40.**

e-Tender ref. No. :- 011/Cons./24-25 Date - 13/09/2024 (SI-07)

**Estimated Amount:- ₹27,05,523.00/-**

**Adm. Approval No: COF/AA/24-25/516, Date: 31/08/2024**

HMC GST No. 19AAALJJ0446111Z9.

**PUROBIKSHAN SCHEME MONITORING SYSTEM NO - CNV/113/24-25.**

Sir,  
This is to inform that HMC Authority has agreed to accept your offered price (₹)27,32,578.00/-including taxes which is 1.00% above of the estimated amount (₹)27,05,523.00/-

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M.C & as stated in tender documents.

In case of delaying in execution of work a penalty may be imposed as per extent Act & rule.

The Contractor shall maintain a Log Book at work site & attached weight slip which is issued by B.T.G. Scheduled time for picking garbage shall be more or less 5 hours starting from 7.00 A.M each day or time is to be fixed by Sector In Charge as & when required for.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Scheduled time for picking garbage shall be more or less 5 hours , starting from 7.00A.M each day and/or any time as may be fixed by sector in charge as & when required for.

Pictures shall be uploaded in the "Purobikhan App" of H.M.C on a daily basis during execution of the work by your dedicated staff.

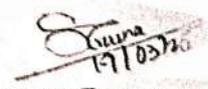
This work order is issued as per approval of the Tender Committee meeting Dated - 21/02/2025 & Commissioner approval Dated-01/03/2025.

sd/-  
OSD (Conservancy Department)  
Howrah Municipal Corporation  
Date: 19/03/2025.

Memo No -95/Cons./ (1 -8)/24-25.

**Copy forwarded for information & necessary action to:-**

- 1) Hon'ble Chairman, B.O.A, Howrah Municipal Corporation.
- 2) Commissioner, Howrah Municipal Corporation.
- 3) Controller of Finance, Howrah Municipal Corporation,
- 4) Secretary, Howrah Municipal Corporation.
- 5) Executive Engineer (Conservancy Department), H.M.C
- 6) Chief Accountant, Howrah Municipal Corporation.
- 7) Conservancy Superintendent, Howrah Municipal Corporation.
- 8) Office Copy.

  
OSD (Conservancy Department)  
Howrah Municipal Corporation



# Howrah Municipal Corporation

4, MAHATMA GANDHI ROAD, HOWRAH -711101  
 Tel: (91-33) 2638-3211-13, 2641-5218; Fax (+91-33)2641-5218/2214  
 Website - <https://www.mylhmc.in>  
 Conservancy Department

Memo No -96/ Cons. /24-25

Date:-19/03/2025.

To,  
 M/s Maruti Enterprise,  
 26/6B, Hindustan Park, Kolkata,  
 West Bengal-700029

**Name of the work :-** Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-8 under HMC Ward no - 22.

e- Tender ref. No. :- 011/Cons./24-25 Date 13/09/2024 (SI-10)

Estimated Amount:- ₹ 24,00,506.00/-

Adm. Approval No: COF/AA/24-25/519, Date: 31/08/2024

HMC GST No. 19AAALH044611179

PUROBIKSHAN SCHEME MONITORING SYSTEM NO - CNV/114/24-25.

Sir,

This is to inform that HMC Authority has agreed to accept your offered price (₹)24,24,511 .00/-including taxes which is 1.00% above of the estimated amount (₹)24,00,506.00/-

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M.C & as stated in tender documents.

In case of delaying in execution of work a penalty may be imposed as per extent Act & rule.

The Contractor shall maintain a Log Book at work site & attached weight slip which is issued by B.T.G. Scheduled time for picking garbage shall be more or less 5 hours starting from 7.00 A.M each day or time is to be fixed by Sector In Charge as & when required for.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Scheduled time for picking garbage shall be more or less 5 hours , starting from 7.00A.M each day and/or any time as may be fixed by sector in charge as & when required for.

Pictures shall be uploaded in the "Purobikhan App" of H.M.C on a daily basis during execution of the work by your dedicated staff.

This work order is issued as per approval of the Tender Committee meeting Dated - 21/02/2025 & Commissioner approval Dated-01/03/2025.

Sd/-  
 OSD (Conservancy Department)  
 Howrah Municipal Corporation

Date: 19/03/2025.

Memo No -96/Cons./ (1-8)/24-25.

Copy forwarded for information & necessary action to:-

- 1) Hon'ble Chairman, B.O.A, Howrah Municipal Corporation.
- 2) Commissioner, Howrah Municipal Corporation.
- 3) Controller of Finance, Howrah Municipal Corporation.
- 4) Secretary, Howrah Municipal Corporation.
- 5) Executive Engineer (Conservancy Department), H.M.C
- 6) Chief Accountant, Howrah Municipal Corporation.
- 7) Conservancy Superintendent, Howrah Municipal Corporation.
- 8) Office Copy.

Sd/-  
 OSD (Conservancy Department)  
 Howrah Municipal Corporation

## ANNEXURE TO RULE 15 (b) OF SWM RULES, 2016 (COLLY)

**HOWRAH MUNICIPAL CORPORATION**

4, MAHATMA GANDHI ROAD, HOWRAH-711 101

☎ 033 2638 3211/12/13 ☎ 033 2641 0830

Visit us [www.mylmc.in](http://www.mylmc.in)**Conservancy Department**

Memo No. 117/Cons./24-25

Dated: - 28/03/2025

To,  
M/s, Maruti Enterprisc  
26/6B, Hindustan Park  
Kolkata, West Bengal - 700029

**Name of work:-** Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-2 under HMC Ward no - 21 & 23.

**E-Tender Ref No.:-** 011/Cons./24-25, Dated:- 13/09/24 (SI no-01)

**Estimate Amount:-** ₹77,33,450/-

**Adm. Approval No.:-** COF/AA/24-25/510 Dated:- 31/08/2024

**HMC GST No.:-** 19AALH0446H1Z9

**PUROBIKSHAN SCHEME MONITORING SYSTEM NO –** CNV/118/24-25.

Sir,

This is to inform you that HMC Authority has agreed to accept your offered price (₹) 78,10,785.00/- including taxes which is 1.00% above of the estimated amount (₹) 77,33,450.00 /

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M.C. & as stated in tender documents.

In case of delaying in execution of work a penalty may be imposed as per extent Act & rule.

The contractor shall maintain a Log Book at work site & attached weight slip which is issued by B.T.G. Schedule time for picking garbage shall be more or less 5 hours starting from 7.00 A.M each day or time is to be fixed by Sector In Charge as & when required for.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Schedule time for picking garbage shall be more or less 5 hours, starting from 7.00 A.M each day and/or any time as may be fixed by sector in charge as & when required for.

Pictures shall be uploaded in the "Purobikhan App" of HMC on a daily basis during execution of the work by your dedicated staff.

This work order is issued as per approval of the Tender Committee Meeting Dated – 21/02/2025 & B.O.A. Meeting Approval Dated – 21/03/2025.

Sd/-

O.S.D. (Conservancy Department)

Howrah Municipal Corporation

Date: 28/03/2025

Memo No – 117 ( )/Cons./(1-8)/24-25.

**Copy forwarded for information & necessary action to:-**

- 1) Hon'ble Chairman, B.O.A, Howrah Municipal Corporation.
- 2) Commissioner, Howrah Municipal Corporation.
- 3) Controller of Finance, Howrah Municipal Corporation.
- 4) Secretary, Howrah Municipal Corporation.
- 5) Executive Engineer (Conservancy), Howrah Municipal Corporation.
- 6) Chief Accountant, Howrah Municipal Corporation.
- 7) Conservancy Superintendent, Howrah Municipal Corporation.
- 8) Office Copy.

*Howrah*  
28/03/25

O.S.D. (Conservancy Department)

Howrah Municipal Corporation

## ANNEXURE TO RULE 15 (b) OF SWM RULES, 2016 (COLLY)

**HOWRAH MUNICIPAL CORPORATION**

4, MAHATMA GANDHI ROAD, HOWRAH-711 101

☎ 033 2638 3211/12/13 ☎ 033 2641 0830

Visit us [www.myhmc.in](http://www.myhmc.in)**Conservancy Department**

Memo No. 118/Cons./24-25

Dated: - 28/03/2025

To,  
M/s, Maa Geeta  
1, Dhapa Road  
Kolkata, West Bengal - 700105

**Name of work:-** Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-11 under HMC Ward no – 42,43,44.

**E-Tender Ref No.:-** 011/Cons./24-25, **Dated:-** 13/09/24 (Sl no-08)

**Estimate Amount:-** ₹51,06,959.00/-

**Adm. Approval No.:-** COF/AA/24-25/517 **Dated:-** 31/08/2024

**HMC GST No.:-** 19AALH0446H1Z9

**PUROBIKSHAN SCHEME MONITORING SYSTEM NO – CNV/119/24-25.**

Sir,  
This is to inform you that HMC Authority has agreed to accept your offered price (₹) 51,58,029.00/- including taxes which is 1.00% above of the estimated amount (₹) 51,06,959.00/-

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M.C. & as stated in tender documents.

In case of delaying in execution of work a penalty may be imposed as per extent Act & rule.

The contractor shall maintain a Log Book at work site & attached weight slip which is issued by B.T.G. Schedule time for picking garbage shall be more or less 5 hours starting from 7.00 A.M each day or time is to be fixed by Sector In Charge as & when required for.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Schedule time for picking garbage shall be more or less 5 hours, starting from 7.00 A.M each day and/or any time as may be fixed by sector in charge as & when required for.

Pictures shall be uploaded in the "Purobikhan App" of HMC on a daily basis during execution of the work by your dedicated staff.

This work order is issued as per approval of the Tender Committee Meeting Dated – 21/02/2025 & B.O.A. Meeting Approval Dated – 21/03/2025.

Sd/-

O.S.D. (Conservancy Department)

Howrah Municipal Corporation

Date: 28/03/2025

Memo No – 118 ( )/Cons./(1-8)/24-25.

**Copy forwarded for information & necessary action to:-**

- 1) Hon'ble Chairman, B.O.A, Howrah Municipal Corporation.
- 2) Commissioner, Howrah Municipal Corporation.
- 3) Controller of Finance, Howrah Municipal Corporation.
- 4) Secretary, Howrah Municipal Corporation.
- 5) Executive Engineer (Conservancy), Howrah Municipal Corporation.
- 6) Chief Accountant, Howrah Municipal Corporation.
- 7) Conservancy Superintendent, Howrah Municipal Corporation.
- 8) Office Copy.

*Sd/-*  
28/03/25

O.S.D. (Conservancy Department)

Howrah Municipal Corporation

38

# ANNEXURE TO RULE 15 (b) OF SWM RULES, 2016 (COLLY)



## HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH-711 101

☎ 033 2638 3211/12/13 ☎ 033 2641 0830

Visit us [www.mylmc.in](http://www.mylmc.in)

**Conservancy Department**

Memo No. 119/Cons./24-25

Dated: - 28/03/2025

To,  
M/s, Shiv Shakti  
1, Dhapa Road  
Kolkata, West Bengal - 700105

**Name of work:-** Estimate for carrying of segregated waste from secondary transfer point to dumpsite in segregated manner with own Fuel Operated vehicle for Zone-1 under HMC Ward no – 2,3,4,5,10,27,28.

**E-Tender Ref No.:-** 011/Cons./24-25, Dated:- 13/09/24 (SI no-04)

**Estimate Amount:-** ₹95,83,138.00/-

**Adm. Approval No.:-** COF/AA/24-25/513 Dated:- 31/08/2024

**HMC GST No.:-** 19AALH0446H1Z9

**PUROBIKSHAN SCHEME MONITORING SYSTEM NO – CNV/120/24-25.**

Sir,

This is to inform you that HMC Authority has agreed to accept your offered price (₹) 91,99,812.00/- including taxes which is 4.00% Below of the estimated amount (₹) 95,83,138.00/-

Specification and other details as specified in tender document are to be followed strictly.

No advanced payment will be made. Payment will be made against the monthly bill & statutory deduction as specified by Govt. or HMC Authority will be made from bill as per standard norms & statutory rules & regulations of H.M.C. & as stated in tender documents.

In case of delaying in execution of work a penalty may be imposed as per extent Act & rule.

The contractor shall maintain a Log Book at work site & attached weight slip which is issued by B.T.G. Schedule time for picking garbage shall be more or less 5 hours starting from 7.00 A.M each day or time is to be fixed by Sector In Charge as & when required for.

This is valid for 1 year on & from 01/04/2025 to 31/03/2026. Schedule time for picking garbage shall be more or less 5 hours, starting from 7.00 A.M each day and/or any time as may be fixed by sector in charge as & when required for.

Pictures shall be uploaded in the "Purobikhan App" of HMC on a daily basis during execution of the work by your dedicated staff.

This work order is issued as per approval of the Tender Committee Meeting Dated – 04/01/2025 & B.O.A. Meeting Approval Dated – 21/03/2025.

Sd/-

O.S.D. (Conservancy Department,  
Howrah Municipal Corporation  
Date: 28/03/2025

Memo No – 119 ( )/Cons./(1-8)/24-25.

**Copy forwarded for information & necessary action to:-**

- 1) Hon'ble Chairman, B.O.A, Howrah Municipal Corporation.
- 2) Commissioner, Howrah Municipal Corporation.
- 3) Controller of Finance, Howrah Municipal Corporation.
- 4) Secretary, Howrah Municipal Corporation.
- 5) Executive Engineer ( Conservancy), Howrah Municipal Corporation.
- 6) Chief Accountant, Howrah Municipal Corporation.
- 7) Conservancy Superintendent, Howrah Municipal Corporation.
- 8) Office Copy.

*Sd/-*  
28/03/25

O.S.D. (Conservancy Department)  
Howrah Municipal Corporation

# ANNEXURE TO RULE 15 (b) OF SWM RULES, 2016 (COLLY)





# BITAN

## Institute for Training, Awareness and Networking

Ref. No.: BITAN/FJN/24-25/245

To,  
The Commissioner  
Howrah Municipal Corporation  
Howrah District

Date: 08..01.2025

10 JAN 2025

যাচাই না করিয়া চিঠি নিলাম।

Subject: Intimation about the "Our Rights our Lives" project supported by Azim Premji Foundation and Proposal for Collaboration, Support, and Guidance – Waste Pickers Welfare Project  
Dear Sir/Madam,

Greetings from BITAN Institute for Training Awareness and Networking (BITAN)

I hope this letter finds you in good health and high spirits. BITAN, a state-level non-governmental organization registered under the Society Registration Act (Registration No. SO131020 of 2005-2006), has been actively addressing developmental challenges across West Bengal for the past 19 years and 3 years in Tripura. Our focus areas include Reproductive and Child Health, Adolescent and Youth Empowerment, Skill Development Women's Livelihood, Solid Waste Management (SWM), and more.

Over the last decade, BITAN has developed extensive expertise in waste management, collaborating with over 50 Urban Local Bodies (ULBs) across Tripura and West Bengal. We have also engaged with Gram Panchayats to implement sustainable and effective Solid Waste Management systems. Presently, BITAN is implementing SWM projects in multiple Gram Panchayats across three districts in West Bengal with support from CSR initiatives such as ITC-MSK, LIC-HFL, and various government departments.

Through our work with municipal ecosystems, we have had the opportunity to engage closely with waste handlers and pickers, allowing us to gain valuable insights into the challenges faced by this marginalized community. Based on our experience, we have observed that waste pickers and their families constitute one of the most vulnerable sections of society. Consequently, BITAN has consistently addressed their issues and improved their quality of life.

In line with this commitment, we are pleased to inform you that BITAN has recently received project approval and funding support from the Azim Premji Foundation. The project's major goal is to create awareness and mobilization among 350 families of waste pickers living around the Belgachia waste dump site in the Howrah Municipal Corporation area and enable them to access health, nutrition, education, and other social security entitlements. Key activities under this project include:

- ✓ Conducting a comprehensive baseline survey.
- ✓ Organizing outreach and awareness meetings with waste picker communities.
- ✓ Forming community volunteer groups to facilitate access to basic rights and entitlements.

We are very much aware of and appreciate the ongoing efforts of the municipal corporation, the respected councilors, and the entire municipal ecosystem in improving the living standards of urban poor communities, including waste pickers. We believe that our proposed project will complement and strengthen the initiatives undertaken by the municipality. Through collaborative efforts, we are optimistic about creating lasting, positive impacts on the lives of waste picker communities.

In this regard, we seek your kind support and collaboration in implementing this initiative effectively within the jurisdiction of the municipal corporation. We are confident that, with your guidance, this project will yield significant results and contribute to the overall betterment of the community.

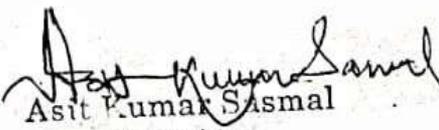
We would be grateful for an opportunity to discuss this initiative further at your convenience. Please let us know a suitable time for a meeting, or if there are any specific requirements for proceeding with this collaboration.

Thank you for your attention and consideration. We look forward to your valuable support and cooperation.

Yours sincerely,

Copy to:

1. The Chairperson, Board of Administrator, HMC
2. Ex-Councillor- Ward No-08, HMC
3. The Assistant Engineer & Officer-In-Charge, Borough- II, HMC
4. The Secretary, HMC

  
Asit Kumar Sasmal  
Secretary  
BITAN  
Institute for Training, Awareness & Networking

Kolkata Office:  
3/3/1, D. A. Chowdhury Road (2<sup>nd</sup> Floor)  
Budge Budge, Kolkata-700137

Mobile: 8017638070  
E-mail: bitanorg@gmail.com  
Website: www.bitanindia.org

ANNEXURE TO RULE 15 (c) OF SWM RULES, 2016 (COLLY)

# Howrah Municipal Corporation

Central Office: 4, Mahatma Gandhi Road, Howrah – 711 101  
Tele: (91-033) 2638-3211-13. Fax: (91-033) 2641-2214/5846/5218

Conservancy Department

Memo No: 1305 /Cons/24-25

To  
The Secretary  
"Bitan"

3/3/1, D.A Chowdhury Road(2<sup>nd</sup> floor)  
Budge Budge, Kolkata – 7000137.

**Sub:** Initiative to create awareness and mobilization among 350 families of waste pickers living around the Belgachia Dump site in the HMC area, and enable them to access health, nutrition education and other social activity entitlements.

**Ref:** BITAN/FIN/24-25/247 Dated: 08/01/2025

Sir,

With reference to your letter dated: 08/01/2025 regarding above mentioned subject we are allowed you to do the programme as you want at Belgachia Trenching Ground.

Thanking you.

Yours faithfully

*Strina*  
24/01/25

Assistant Engineer (Conservancy)  
Howrah Municipal Corporation



## ANNEXURE TO RULE 15 (d) OF SWM RULES, 2016 (COLLY)

<b>List of SHG Member Involved in Waste Collection</b>			
Sl no.	Name of Nirmal Sathi	Ward No.	SHG Name
1	RUMA BANERJEE	11	HMC Borough ii
2	MALABIKA DAS	11	HMC Borough ii
3	BANDANA SINGHA	11	HMC Borough ii
4	REKHA SHAW	11	HMC Borough ii
5	URMILA MAJUMDAR	11	HMC Borough ii
6	Anindita Chatterjee	8	Lalita
7	Mamata Biswas	8	Lalita
8	Tanushree Das	8	Mahananda
9	Rimpa Karmakar	8	Lalita
10	Babli Malik	8	Lalita
11	MUSKAN SONA	8	Lalita
12	Soheni Sil	8	Lalita
13	Aparna Seth	8	Lalita
14	Banya Das	8	Lalita
15	Doli Manna	8	Lalita
16	Madhumita Chakraborty	8	Lalita
17	Madhumita Biswas	8	Lalita
18	PAMPA GHOSH TUNGA	12	Sunrise
19	DOLLY DAS	12	Sunrise
20	PRIYANKA SARKAR	12	Sunrise
21	SUSMITA SHAW	12	Sunrise
22	KIRAN MALA PATRA	12	Sunrise
23	SHOBHA CHAKRABORTY	29	Dr. p.K. Banerjee
24	PAPIYA SHEE	29	Dr. p.K. Banerjee
25	DIPALI CHAKRABORTY	29	Bhorai
26	RATRI MANNA	29	Bhorai
27	SMITA DUTTA MAJUMDAR	29	Dr. P.K. Banerjee
28	SUSMITA KARATI	22	Pally Samaj
29	Sujata Dey	22	Chatterjee para lane 1
30	Bithi Roy	22	Payel
31	Anju Ghorui	22	Anandadhara
32	Moumita Golui	22	Chatterjee para lane 1
33	Anandamayee Dutta	22	Sindhu
34	Rekha Ghosh	22	Manihara
35	Tumpa Dhara	43	Brindaban Mullick lane 2
36	Kobita Dolui	43	Brindaban Mullick lane 2
37	Susama Gar	43	Brindaban Mullick lane 1
38	Chaina Malick	43	Brindaban Mullick lane 2
39	Banasri Gar	43	Brindaban Mullick lane 2
40	Rumki Adhikary	26	Skyhigh
41	Kaberi Ghosal	26	Kheya
42	Tapasi Ghosh	26	Naba Agni Konna
43	Khukumoni Das	26	Naba Agni Konna
44	Rumpa Ray	26	Naba Agni Konna
45	Tumpa Mazumdar	33	Barsha
46	Subhra Dutta	33	Sukriti
47	Indrani Mondal	33	Janaseba
48	Dipika Khan	33	Bharsha
49	Pratima Bose	33	Rupranga
50	Ruhina Parveen	40	Nilkamal

## ANNEXURE TO RULE 15 (d) OF SWM RULES, 2016 (COLLY)

<b>List of SHG Member Involved in Waste Collection</b>			
<b>Sl no.</b>	<b>Name of Nirmal Sathi</b>	<b>Ward No.</b>	<b>SHG Name</b>
51	Noor Jahan Begam	40	Moon
52	Sabiya Begam	40	Moon
53	Bharti Singh	40	Gopal Lal Chandra lane 1
54	Hosanara Begam	40	Reshmi
55	Shanara Begam	40	Gopal Lal Chandra lane 1
56	Indrani Bag	40	Gopal Lal Chandra lane 1
57	PIYASHA CHANDRA	42	Thakur Ramkrishna Lane SHG 1
58	RITA BERA	42	Thakur Ramkrishna Lane SHG 3
59	SOMA CHANDRA	42	Thakur Ramkrishna Lane SHG 3
60	ISMITA ADHIKARY KUNDU	42	Thakur Ramkrishna Lane SHG 3
61	SULEKHA NANDI	42	Tantipara Lane SHG 1
62	SUTAPA MALLICK	42	Abinash Banerjee Lane SHG 1
63	RUPA MALO	42	Abinash Banerjee Lane SHG 1
64	RUBI SHAW	11	HMC Borough ii
65	KANIKA SINHA	26	Skyhigh

## ANNEXURE TO RULE 15(e) OF SWM RULES, 2016

Registered No. WB/SC-247

No. WB(Part-I)/2019/SAR-1213

The  
  
 Kolkata Gazette  
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 Extraordinary  
 Published by Authority

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THURSDAY, DECEMBER 26, 2019

[SAKA 1941

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

**THE HOWRAH MUNICIPAL CORPORATION**

4, MAHATMA GANDHI ROAD, HOWRAH - 711 101

Tel: (+91-33) 2638-3211-13, 2641-5218; Fax: (+91-33) 2641-5218/2214

No. 001/Cons./SWM Bye Laws/Commr./2019-20

Dated : September 06, 2019.

**NOTIFICATION**

Pursuant to the direction of the Hon'ble National Green Tribunal vide its order dated 02.04.2019 (O.A. No, 606/2018) and in compliance of the Solid Waste Management Rules, 2016, the Board of Administrators of Howrah Municipal Corporation in its meeting dated 21.08.2019 vide Resolution No. 01 has approved "in principle" the draft "**Solid Waste (Management & Handling) Bye Laws for Howrah Municipal Corporation**" by using the authority vested through Sec. 217 of the HMC Act, 1980 (as amended up-to date), subject to its Gazette Notification after necessary public validation.

Accordingly, the hard copy of the said Bye-laws will be made available for inspection by the general public at a conspicuous place at the **Central office, all Borough Office & Bally Sub Office** of this Corporation during the office hours on all working days in between **9<sup>th</sup> September to 21<sup>st</sup> September, 2019** (both days inclusive) and also will be available in the official website of HMC [www.hmcgov.in](http://www.hmcgov.in) during this period. Any individual or institution interested to offer suggestion / objection on the said Bye-laws, either on any particular point or in totally, may write to the under-signed as per prescribed pro-forma (available in these office/s and in the website) so as to reach the same latest by **30<sup>th</sup> September, 2019** for consideration.

(BIJIN KRISHNA, I.A.S.)  
 Commissioner & Chairperson,  
 Board of Administrators,  
 Howrah Municipal Corporation

No. 002/Cons./SWM Bye Laws/Commr./2019-20

Dated : October 23, 2019.

**ORDER**

Where-in a Draft "Solid Waste (Management & Handling) Bye Laws for Howrah Municipal Corporation, 2019" was approved "in-principle" by the Board of Administrators, Howrah Municipal Corporation in its meeting dated 21.08.2019 vide Resolution No. 01 pursuant to the direction of the Hon'ble National Green Tribunal vide its order dated 02.04.2019 ( O.A. No. 606/2018) and in compliance of the Solid Waste Management Rules, 2016 by using the authority vested through Sec. 217 of the HMC Act, 1980 (as amended up-to date);

&

Where-in the said Draft Bye Laws was given for Public Validation inviting claims and objections from the general public by keeping the same open for inspection at a conspicuous place at the **Central office, all Borough Office & Bally Sub Office** of this Corporation during the office hours on all working days in between **9<sup>th</sup> September to 21<sup>st</sup> September, 2019** (both days inclusive) and also made available in the official website of HMC [www.hmcgov.in](http://www.hmcgov.in) during this period vide Notification No. 001/Cons./SWM Bye Laws/ Commr./2019-20 dated September 06, 2019 published in 4 (four) leading daily newspapers, e.g. Ei Samoy (Bengali); Times of India (English); Dainik Vishwamitra (Hindi) and Aakhbar E Mashrique (Urdu);

&

Where-in a report submitted before the under-signed by the concerned Head of Department regarding "nil" receipt of claims and objections from the interested individuals / institutions during the stipulated period mentioned above in respect of the said Draft Bye Laws.

Now, therefore, pursuant to the resolution of the meeting of the Board of Administrators, HMC *ibid*, the draft "**Solid Waste (Management & Handling) Bye Laws for Howrah Municipal Corporation, 2019**" is hereby adopted mutatis - mutandis under Sec. 217 of the HMC Act, 1980 (as amended up-to date) for publication of the same in the Extra - Ordinary Kolkata Gazette as per extant provisions of law.

(BIJIN KRISHNA, I.A.S.)  
Commissioner & Chairperson,  
Board of Administrators,  
Howrah Municipal Corporation

**SOLID WASTE MANAGEMENT AND SANITATION BYE LAW - 2019**

By using the authority vested through section 217 of the Howrah Municipal Corporation Act 1980 and in view of the Solid Waste Management Rules, 2016 the Howrah Municipal Corporation hereby forms the following Bye-laws for organising and regularising management and handling of Solid Waste within the territorial limits of the Howrah Municipal Corporation (HMC):—

**CHAPTER I - GENERAL**

**1. Short title and commencement**

- 1.1. These bye-laws shall be called the Solid Waste (Management & Handling) Bye-laws for Howrah Municipal Corporation, 2019 and shall come into operation from the date of their publication in the Official Gazette.
- 1.2. These Bye-laws shall remain in force until amended in accordance with the section 217 of the Howrah Municipal Corporation Act 1980 and in view of the Solid Waste Management Rules, 2016.

**2. Applicability**

These Bye-laws shall be applicable within the territorial limits of Howrah Municipal Corporation. These Bye-Laws shall be read along with the bye-laws framed by HMC for Plastic Waste, C&D Waste and E-Waste, from time to time.

**3. Definitions**

In these Bye-laws, unless the context otherwise requires, capitalised words shall have the following meaning:

**"Agent/Agency"** means any company, registered society, trust, partnership, limited liability partnership and/or any other registered entity including registered organisation of Waste Pickers and/or Waste Traders which has been appointed or authorised by HMC to act on its behalf including an Empanelled Vendor, for discharge of duties or functions under the SWM Rules and these Bye-laws in a manner that is in compliance with all applicable regulations including labour laws.

**"Block"** means a unit of the Ward which contains approximately 750 households, upto 300 small shops and commercial establishments, streets and roads connecting these households and establishments, which may be adjusted as per capita generation of waste.

**"Bio-degradable Waste"** means any organic material that can be degraded by micro-organisms into simpler stable compounds, an illustrative list as specified in Part A of Schedule I.

**"Bio-medical Waste"** means any waste, which is generated (i) during the diagnosis, treatment or immunization of human beings or animals or in research activities pertaining thereto, or (ii) in the production or testing of preparation(s) made from organisms or micro-organisms or product of metabolism and biochemical reactions intended for use in the diagnosis, immunisation or the treatment of human beings or animals or in research activities pertaining thereto, or (iii) in health camps, an illustrative list as specified in Part D of Schedule I.

**"Bulk Garden and Horticultural Waste"** means bulk waste from parks, gardens, traffic islands, road medians and similar places including grass and wood clippings, weeds, woody "brown" carbon-rich material such as pruning, branches, twigs, wood chipping, straw or dead leaves and tree trimmings, which cannot be accommodated in the daily collection system for Bio-degradable Waste.

**"Bulky Waste"** shall consist of Solid Waste generated by commercial and residential Premises which, by virtue of its mass, shape, size or quantity is, in the opinion of HMC and/or for collection of waste, inconvenient to be accommodated in the daily Door to Door Collection system provided by HMC, an illustrative list as specified in Part D of Schedule I.

**"Bulk Waste Generator"** means and includes (i) buildings occupied by the Central government departments or undertakings, State government departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, hotels,

restaurants, shops and commercial establishments, markets, places of worship, stadiums and sports complexes, clubs, marriage halls, recreation/entertainment centres, railway stations, bus stations, airports and other transportation hubs, each generating an average of 100kg or more of Solid Waste (from all waste streams) per day;

(ii) residential, apartment and housing complexes, Resident Welfare Associations and Market Associations, each generating an average of 100kg or more of Solid Waste (from all waste streams) per day; (iii) gated communities, corporate campus, technology parks and institutions with an area of more than 5000 sqm; and/or (iv) any other Waste Generator that may be notified by HMC from time to time.

"Bye-laws" shall mean these Solid Waste (Management & Handling) Bye-laws for HMC, 2019 as amended from time to time.

"C&D Rules" means the Construction and Demolition Waste Management Rules, 2016 including notifications, orders and directions issued by HMC and/or appropriate governmental authority pursuant to these rules.

"Construction and Demolition Waste" shall have the same meaning as set out under Rule 3(1) (c) of Construction and Demolition Waste Management Rules, 2016.

"CPCB" means Central Pollution Control Board.

"Domestic Hazardous Waste" means household waste that can catch fire, react, contaminate or explode under certain circumstances, or that is corrosive or toxic, an illustrative list as specified in Part C of Schedule I.

"Door to Door Collection" means collection of Solid Waste from the door step of households, shops, commercial establishments, offices, institutional or any other non residential premises and includes collection of such waste from entry gate or a designated location on the ground floor in a housing society, multi storied building or apartments, residential, commercial or institutional complex or premises.

"Dry Waste Collection Centre or DWCC" means a decentralised waste management facility to aggregate, store, sort and handle Non-Biodegradable Waste that is operated by HMC and/or the Agent.

"E-waste" shall have the same meaning as set out under Rule 3(1) (r) of the E-Waste (Management) Rules, 2016.

"Empanelled Vendor" means any company, registered society, trust, partnership, limited liability partnership and/or registered entity including registered organisation of Waste Pickers and/or Waste Traders empanelled with HMC for providing services relating to Solid Waste management after HMC carries out a due diligence exercise to verify if such persons/entities have the necessary infrastructure to carry out the duties or functions under the SWM Rules and these Bye-laws including approved destinations for processing of Solid Waste.

"Sanitary Landfill" means the final and safe disposal facility of residual Solid Wastes and inert waste on land in a facility designed in accordance with various applicable regulations with protective measures against pollution of ground water, surface water and air fugitive dust, wind-blown litter, bad odour, fire hazard, animal menace, bird menace, pests or rodents, greenhouse gas emissions, persistent organic pollutants, slope instability, erosion etc.

"Market Associations" means a group or association of shop owners/shop keepers, traders, businessmen, dealers, merchants, brokers or other agents of a particular neighborhood, market or locality that may or may not be registered with the Registrar of Co-operative Societies.

"Non- biodegradable Waste" means any Solid Waste that cannot be degraded by micro organisms into simpler stable compounds and includes Recyclable Non- biodegradable Waste.

"Nuisance Detectors" mean those employees of HMC, who are appointed by HMC to detect acts of Public Nuisance under the Bye-laws.

"Occupational Identity Card" means an identity card issued to Waste Pickers by HMC which states the full name, age, address, photograph and occupation of the Waste Picker.

"Occupier" means and includes:

- (a) any Person who is paying or is liable to pay to the owner the rent or any part thereof for the land, building(s), room(s) and/or similar premises for occupation or use;

- (b) an owner in occupation of, or otherwise using his land, building(s), room(s) and/or similar premises;
- (c) a rent-free tenant of any land, building(s), room(s) and/or similar premises;
- (d) a licensee in occupation of any land, building(s), room(s) and/or similar premises;
- (e) any Person who is liable to pay to the owner damages for the use and occupation of any land, building(s), room(s) and/or similar premises; and
- (f) relevant head of a government department, in respect of properties under their respective control.

**"Person"** means any person or body of persons and shall include any shop, commercial establishment, firm, company, association or body of individuals whether incorporated or not.

**"Point to Point Collection"** means the system of collection of Solid Waste from specific pick-up points as designated by HMC, up to which the Waste Generator must bring the collected and segregated Solid Waste for storage at collection points/waste depots/designated locations or onward delivery in vehicles so provided by HMC and/or the Agent.

**"Safai Karmachari"** means a person employed by HMC OR an agency authorised by HMC, either permanently or on the basis of daily wages, and is responsible for Street Sweeping and/or primary Door-to-Door Collection such as collection of Solid Waste using pushcarts/ small auto-tippers (excluding night soil) and loading such Solid Waste onto secondary collection/ transportation vehicles.

**"Public Nuisance"** means any act, omission, offence or wrong-doing in any public place which causes or is likely to cause injury, danger, annoyance or offence to the sense of sight, smell, hearing or disturbance to movement, work or rest, or which is or may be dangerous to life or injurious to health or property.

**"Public Street"** shall have the meaning set out in **Section 160 of Howrah Municipal Corporations Act, 1980.**

**"Premises"** means any land, building or part of a building and includes any gardens and grounds appertaining to a building or part thereof and structures constructed on the land, used for purposes of residence, trade, industry, service, business, government or any other public or private purpose including weddings, banquets, meetings, exhibitions, organized events etc. It also includes any portion of a public road that is permitted by HMC to be used for the time being for parking of vehicles, street vending, storage of materials at a work site or for any public or private purpose whatsoever other than the movement of vehicles.

**"Receptacle"** means container, including bins and bags, used for the storage of any category of Solid Waste.

**"Rendering"** means the processes for conversion of slaughterhouse wastes into stable useful materials such as edible or inedible lards and/or protein residues.

**"Recyclable Non-biodegradable Waste"** means Non-biodegradable Waste that can be transformed through a process into raw materials for producing new products, which may or may not be similar to the original products, an illustrative list as specified in Schedule Part B of Schedule I.

**"Resident Welfare Associations"** means a group or association of owners and/or Occupiers of residential premises of a particular neighbourhood or locality that may or may not be registered with the Registrar of Co operative Societies.

**"Sanitary Waste"** means wastes comprising of used diapers, sanitary towels or napkins, menstrual cloth and cups, incontinence sheets, tampons, condoms, ear buds, toilet paper, band aid, syringes from households and any other similar waste.

**"Solid Waste"** means and includes solid or semi-solid domestic waste, Sanitary Waste, commercial waste, institutional waste, catering and market waste and other non residential wastes, street sweepings, silt removed or collected from the surface drains, horticulture waste, agriculture and dairy waste, treated Bio-medical Waste excluding industrial waste, untreated Bio-medical Waste, E-waste, battery waste and radio-active waste generated in the area under HMC.

**"Street Sweeping"** means the sweeping and collection of Solid Waste from public streets, parks and other public areas and cleaning of surface drains/ trenches abutting Public Streets and related activities.

"**SWM Rules**" Solid Waste Management Rules, 2016, as may be amended from time to time.

"**SWM User Fee**" means a fee imposed by HMC on the Waste Generator to cover full or part cost of providing Solid Waste collection, transportation, processing and disposal services by HMC and/or the Agent in accordance with these Bye-laws.

"**Secondary Transfer/Storage Points**" means (i) the identified locations for transfer of segregated Solid Waste collected from Door to Door Collection vehicles to larger secondary transfer vehicles; or (ii) the temporary containment of Solid Waste after primary collection at waste storage depots, material recovery facilities, for onward transportation of the Solid Waste to the appropriate processing or disposal facilities.

"**Ward**" means an administrative area ordinarily represented by the local elected councillor or any other individual administrative unit which is applicable to HMC.

"**Waste Generator**" means and includes any Person, buildings occupied by the Central government departments or undertakings, State government departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, hotels, restaurants, shops and commercial establishments, markets, places of worship, stadiums and sports complexes, clubs, marriage halls, recreation/entertainment centres, railway stations, bus stations, airports and other transportation hubs, residential, apartment and housing complexes, Resident Welfare Associations and Market Associations, gated communities, corporate campus, technology parks and institutions, Indian Railways and defence establishments, which generate Solid Waste.

"**Waste Picker**" means a person or groups of persons informally engaged in collection and recovery of reusable and Recyclable Non-Biodegradable Waste from the source of waste generation, streets, bins, material recovery facilities, processing and waste disposal facilities for sale to recyclers directly or through intermediaries such as Waste Traders to earn their livelihood.

"**Waste Traders**" means persons and entities such as scrap dealers, itinerant buyers and traders who are involved in the sorting, sale and purchase of Recyclable Non-biodegradable Waste.

"**WBPCB**" means West Bengal State Pollution Control Board.

The words and expressions used but not defined in the Bye-laws shall have the same meaning as respectively assigned to them in the SWM Rules 2016.

## CHAPTER II - SEGREGATION AND PRIMARY STORAGE

### 4. Segregation of Solid Waste into different categories at source and storage

4.1. Every Waste Generator including Bulk Waste Generators shall be required to segregate Solid Waste at source of generation into the following categories, as applicable:

- (a) Bio-degradable Waste, also referred to as Wet Waste.
- (b) Non- biodegradable Waste, also referred to as Dry Waste.
- (c) Domestic Hazardous Waste, including Sanitary Waste.
- (d) Construction and Demolition Waste.
- (e) Bulk Garden and Horticulture Waste; and
- (f) E-Waste.

4.2. The Sanitary Waste such as sanitary napkins, diapers, tampons and similar products shall be securely wrapped in pouches provided by the manufacturers or brand owners or in newspapers and all Sanitary Waste shall be stored with the Domestic Hazardous Waste. Waste Generators such as Bulk Waste Generators, educational institutions, colleges, ladies hostels and paying guests accommodations shall ensure that this provision is strictly complied with and such Sanitary Waste is not disposed in the drainage or sewage systems.

4.3. The Bio-degradable Waste, Non- biodegradable Waste and Domestic Hazardous Waste (along with Sanitary Waste) shall be stored separately, without mixing it in specified Receptacles for handing over or delivery to

HMC and/or Agent, as the case may be. The Waste Generator shall ensure that Non- biodegradable Waste such as packets, food containers, boxes, bottles, TetraPack cartons, paper cups, plates and other disposable items are cleaned and dried so that these items can be effectively recycled. In addition, Bio-degradable Waste shall not be handed over to HMC and/or Agent in plastic bags and there shall be bin to bin transfer of such waste.

- 4.4. The Construction and Demolition Waste and Bulk Garden and Horticulture Waste shall be stored separately in the Waste Generator's Premises. No Bio-medical Waste, E-waste, hazardous chemicals and industrial waste shall be mixed with Solid Waste.
- 4.5. The colour of the Receptacles where the following segregated Solid Waste shall be stored before eventual handover to HMC and/or Agent, as the case may be, shall be:
  - (a) Green for Bio-degradable Waste.
  - (b) Blue for Non-biodegradable Waste, and
  - (c) Red for Domestic Hazardous Waste including Sanitary Waste.

#### 5. Responsibilities of specific categories of Waste Generators

- 5.1. The Waste Generators such as Street Vendors shall segregate the Solid Waste generated during the course of its activity such as food waste, disposable plates, cups, cans, wrappers, coconut shells, leftover food, vegetables, fruits and similar items in accordance with the categories set out in Bye-law 4.1.
- 5.2. Every Occupier of any Premises who generates poultry, fish and slaughter waste as a result of any commercial activity, shall store such waste separately in a closed and hygienic condition and such waste shall not be mixed with any other category of Solid Waste. Deposit of such waste in any other Receptacle or community bin is prohibited and shall attract fines as indicated in the Schedule VIII. HMC shall designate a specific days in a week and vehicles for collection of slaughterhouse waste and the relevant Occupier shall ensure that such waste is ready for collection on the designated days and times.
- 5.3. Every Bulk Waste Generator or aggregation of Waste Generators maintaining community Receptacles on their Premises shall be responsible for collection of segregated solid Waste from each individual Waste Generator within its Premises and storing it in separate Receptacles in accordance with Bye-Law 4 at the entry gate or a designated location on the ground floor of such Premises.

### CHAPTER III - COLLECTION, DELIVERY AND TRANSPORTATION OF SOLID WASTE

#### 6. Door to Door Collection of segregated Solid Waste

- 6.1. Subject to provisions of Bye-law 8 and areas designated for Point to Point Collection under Bye-law 7, Door to Door Collection shall be implemented by HMC for all and/or certain categories of segregated Solid Waste, in all Wards of HMC from:
  - (a) doorsteps of households, shops, commercial establishments and offices, where the distance between the gate and the doorsteps is not more than 5m;
  - (b) entry gate or a designated location on the ground floor in a housing society, multi storied buildings or apartments, gated communities, institutions, residential, commercial, institutional complexes or premises which do not fall within premises set out in Bye 6.1(a) or Bulk Waste Generators till such time provided in Bye-Law 6.2; and/or
  - (c) slums and informal settlements.
- 6.2. Upon payment of User Fees set out in Part II of Schedule VII and subject to provisions of Bye-Law 13.1, HMC will implement Door to Door Collection, through for all and/or certain categories of segregated Solid Waste from the entry gate or a designated location on the ground floor of a Bulk Waste Generator to the extent they are not processing their own waste and/or engaged services of an Empanelled Vendor, for a period of one year from the effective date of these Bye-laws.

Upon the expiry of the above mentioned time-period, in the event any Bulk Waste Generator continue using HMC collection and processing systems, it shall be liable to pay twice User Fees set out in Part II of Schedule VII.

- 6.3. In addition to Door to Door Collection of Solid Waste under Bye-law 6.1, HMC shall collect Solid Waste from public spaces such as parks, markets, roads, streets, gardens and similar areas at specified times and days.
- 6.4. In order to carry out Door to Door Collection as set out in Bye-law 6.1, area-wise specific time slots including relevant day of the week for different categories of Solid Waste shall be notified by HMC and published at prominently visible parts of that area and on the website of HMC. In addition, route maps for collection including stops, starting and ending times and other relevant details shall be provided along with the time slots. HMC shall collect Bio-degradable Waste and Sanitary Waste daily and Non-Biodegradable Waste at least once a week or as specified by HMC .
- 6.5. HMC shall assess the number of vehicles, push carts and Safai Karmacharis that will be allotted to each Ward for efficient collection of Solid Waste and to ensure that there is no inter-mixing of segregated Solid Waste. The ratio of number of Safai Karmacharis and vehicles with respect to number of Waste Generators shall be computed in accordance with the methodology as may be specified by HMC from time to time. Bio-metric attendance shall be compulsory for all Safai Karmacharis within one year from notification of these Bye-Laws.
- 6.6. HMC will announce their arrival for collection of Solid Waste by blowing a whistle or through a loud speaker and at such time the Waste Generator must be ready to handover the segregated Solid Waste for collection. In the event the Waste Generator is not available to handover the Solid Waste, such Waste Generator must ensure that the Solid Waste is stored in a segregated manner at a prominently visible, convenient and accessible place for HMC to collect the Solid Waste. The segregated Solid Waste should not be left in the open without an enclosure where they are susceptible to attacks by dogs, cows, pigs and other animals.
- 6.7. It shall be the duty of every Waste Generator to assist HMC in collection of the segregated Solid Waste by ensuring the Solid Waste is segregated and deposited in correct Receptacles and is ready for collection at the appointed time in accordance with the time-slots published by HMC and/or Agent. It will be the responsibility of HMC to monitor and report the Waste Generators that are not complying with the provisions of this Chapter. The non-compliant Waste Generators shall be penalised and fined in accordance with the provisions of these Bye-laws.
- 6.8. Till such time extended producer responsibility is implemented under the E-Waste (Management) Rules, 2016, HMC shall ensure Door to Door Collection or Point to Point Collection, as the case may be for E-Waste, at least once in two weeks. The E-Waste shall be transported to Dry Waste collection centres, E-Waste collection centres and/or materials recovery facility for onward processing in accordance with the E-Waste (Management) Rules, 2016.
- 6.9. HMC shall specify one day a month for Door to Door Collection of Bulky Waste. Any Waste Generator can also directly deposit their Bulky Waste at the relevant Secondary Storage facility designated or notified by HMC .
- 6.10. The collected segregated Solid Waste may be transported to Secondary Storage facilities such as waste storage/ collection depots, material recovery facilitates or Transfer Stations or for respective processing at compost plants, biomethanation plants, recycling plants, waste to energy plant or any other site/plant designated by HMC .
- 6.11. There should be no inter-mixing of segregated Solid Waste that has been collected from different Waste Generators during the transportation, delivery and processing of such waste.
- 6.12. HMC shall set up a separate collection system for Bulk Waste Generators (including separate transportation/ collection vehicles for collection of waste from such Waste Generators).
- 6.13. For collection of Construction and Demolition Waste, the eligible Waste Generator under C&D Rules could contact HMC or the Agent including WBPCB authorised C&D recycler, details of which will be provided on its website and in its office. Upon payment of the relevant charges set out in the C&D Rules, HMC or the Agent, as the case may be, will collect the segregated Construction and Demolition Waste from the Waste Generator within a specified time period. This waste shall be transported to an authorised processing centre or any other designated location in accordance with C&D Rules. HMC will issue detailed bye-laws on management of Construction and Demolition Waste and this Bye-Law 6.13 will need to be read harmoniously with such bye-laws.

7. **Point to Point Collection:** Until the services of a Door to Door Collection system are provided, HMC may notify certain areas within its jurisdiction which are inaccessible for collection vehicles/pushcarts or for any other reason deemed appropriate by HMC, for Point to Point Collection. For implementation of Point to Point Collection, HMC shall designate collection points/spots/locations where segregated Solid Waste shall be deposited by the Waste Generator.
8. **Delivery and transportation of Solid Waste by the Waste Generators in certain cases:**
  - 8.1. In the event an Empanelled Vendor has been engaged by the Waste Generator (including Bulk Waste Generator) to provide waste management services in accordance with these Bye laws, HMC shall not implement or facilitate Door to Door Collection of Solid Waste at the Premises occupied by such Waste Generator. The Empanelled Vendor shall collect and transport the Solid Waste from the premises of such Waste Generator to the storage and processing units within its system that have been declared to HMC.
  - 8.2. The Street Vendor to deliver waste duly segregated to HMC waste storage depot, municipal or other authorised vehicle or community bin/Receptacle, as may be notified from time to time.
  - 8.3. Any Waste Generator can directly deposit or sell their Recyclable Non-biodegradable Waste to Agents, registered Waste Pickers and Waste Traders at mutually agreed rates.
  - 8.4. HMC may, from time to time, notify certain categories of Solid Waste, types of Waste Generators and areas within its territorial limits where Waste Generators shall be responsible to directly deliver and deposit their segregated Solid Waste to Secondary Storage facilities and/or processing facilities.
9. **Vehicles for transportation of Solid Waste:**
  - 9.1. HMC will deploy different suitable vehicles for collection of Solid Waste including auto- tippers or vehicles having separate compartments for carrying Bio-degradable, Non-biodegradable Waste and Domestic Hazardous Waste and such vehicle shall have a hooter, microphone or similar announcement system. In narrow streets that cannot be serviced by auto tipper or the vehicle, a smaller motorized vehicle having separate compartments for carrying Biodegradable, Non-biodegradable Waste and Domestic Hazardous Waste shall be deployed. In the event the vehicles do not have the three compartments for different streams of Solid Waste, separate days shall be designated for collection of Bio-degradable, Non-biodegradable Waste and Domestic Hazardous Waste to ensure that there is no mixing of different categories of Solid Waste.
  - 9.2. In smaller, narrow and congested streets/lanes where even such smaller motorised vehicle cannot operate, HMC shall assign appropriate manually driven push carts for collection of Solid Waste, which will in turn drop off the segregated Solid Waste into the collection vehicle/Transfer Stations.
  - 9.3. HMC shall explore eco-friendly options for Door to Door Collection and transportation of Solid Waste such as battery operated and/or electric vehicles. Motorised vehicles dependant on fossil fuels shall be judiciously introduced and optimally utilised.
  - 9.4. In the event the processing facility is more than 5 km from the primary Door-to-Door Collection areas, the Solid Waste should be transported to larger secondary transfer vehicles such as compactors or tipper trucks at Secondary Transfer Points and/or Secondary Storage Points depending on the infrastructure set up by HMC. Every primary collection vehicle shall be assigned a Secondary Transfer/Storage Point where the segregated Solid Waste shall be transferred without manual waste handling, directly into the secondary transportation vehicle or secondary storage facility. Such Secondary Transfer/Storage Point shall be identified in the ward micro plan and shall be located at a convenient shortest possible distance from the primary Door-to-Door collection areas. Each secondary vehicle shall have a destination of a processing facility, material recovery facility for disposal, based on category of the Solid Waste that it receives.
  - 9.5. The vehicles used for transportation of Solid Waste shall be covered in such a manner that the collected waste is not
    - (i) exposed to open environment, (ii) visible to the public and (iii) scattered on the road and/or pavements during transportation.

- 9.6. The design of the primary and secondary transportation vehicles will be such that the Solid Waste will not be allowed to touch ground until it reaches its final processing/disposal site, and thus the recurring handling of such waste will not be necessary.
- 9.7. Within one year from the notification of these Bye-laws, HMC shall enable live and/or GPS tracking for collection vehicles/primary and secondary transportation to ensure monitoring of collection and deposit of Solid Waste.
- 9.8. Secondary transfer facilities for Solid Waste shall be created and established by taking into account quantities of Solid Waste generation in a given area and the density of population. The Secondary transfer facilities for Solid Waste shall be set up and operated in a manner that does not create unhygienic and unsanitary conditions around it.

#### CHAPTER IV - PROCESSING AND DISPOSAL OF SOLID WASTE

##### 10. Facilities to be provided by HMC :

10.1 **Dry Waste Collection Centres and materials recovery facility:** HMC will provide, by itself or through an Agent, necessary number of Dry Waste collection centre(s) and/or materials recovery facilities for collection and sorting of Non-biodegradable Waste.

These dry waste sorting centres and/or materials recovery facility may be on HMC land or land belonging to the Government or other bodies, made available specially for this purpose, or in the form of sheds provided at suitable public places and will be manned/operated by HMC or any Agent. The land for such DWCCs and material recovery facility will be identified by HMC within six months of notification of these Bye-Laws.

10.2 The DWCC shall have adequate infrastructural facilities such as electricity, drinking water and toilets.

10.3 **Deposit centre for Domestic Hazardous Waste:** Appropriate number of deposit centre(s) for the collection and receipt of Domestic Hazardous Waste will be set up within the jurisdictional limits of the Corporation by HMC or an Agent at suitable location(s). Such facility shall be set up in a manner as per guidelines prescribed by the WBPCB and other appropriate governmental agencies.

10.4. The Sanitary Waste will be separated from Domestic Hazardous Waste at the Secondary Storage/transfer facilities and/or deposit centres and shall be processed in accordance with Bye-law 11.3.

11. **Processing of different categories of Solid Waste:** The Waste Generator, HMC, Agent, Empanelled Vendor and/or any other Person involved in handling or management of Solid Waste shall ensure that different categories of Solid Waste are processed in the following manner:

11.1. **Processing of the Bio-degradable Waste:** Decentralised and/or centralised processing such as composting, vermi-composting, microbial composting, aerobic composting, anaerobic digestion, bio-methanation or any other WBPCB/CPCB approved process for bio-stabilisation of Bio-degradable Waste shall be adopted for processing of Bio-degradable Waste.

11.2. **Processing of Recyclable Non Bio-degradable Waste:** The Recyclable Non Bio-degradable Waste shall be sent to

- (i) Dry Waste Collection Centres, materials recovery facilities for sorting and baling of Dry Waste and thereafter to authorised recycling units; or (ii) directly to authorised recycling units to be turned into raw materials for producing new products.

11.3 **Processing of Domestic Hazardous Waste including Sanitary Waste:** The Domestic Hazardous Waste shall be processed through TSDF (Treatment Storage Disposal Facility) authorised by the WBPCB, incineration and/or any other suitable method determined by the WBPCB/CPCB. If it is not processed through these methods, it shall be transported to Sanitary Landfills. Sanitary Waste will be processed at the nearest common biomedical treatment facility and/or incinerators in HMC along with other Bio-medical Waste generated within HMC.

- 11.4. **Processing of non-Recyclable Non-bio-degradable waste:** The Non Bio-degradable Waste which cannot be recycled in accordance with Bye-law 11.2 and having calorific value exceeding 1500 kcal/kg shall be used for waste to energy processes including refused derived fuel for combustible fraction of waste or supply as feedstock to solid waste based power plants or cement kilns.
- 11.5. **Processing of Construction and Demolition Waste:** The Construction and Demolition Waste shall be processed in accordance with C&D Rules (including separate bye-laws issued by HMC) and shall be transported to appropriate processing plants, Sanitary Landfills and/or other designated locations.
- 11.6. **Processing of slaughterhouse waste:** Waste generated from slaughterhouses, poultry and fish markets will be processed or disposed through Rendering, composting, biomethanation, controlled incineration or burial where stipulated scientific standards are followed.
- 11.7. **Processing of special waste:** To the extent possible, specific streams of Solid Waste such as leaf litter, coconuts and sugarcane will be sent for processing to leaf litter processing units, coconut waste processing unit and other appropriate processing facilities.
- 11.8. **Disposal at Sanitary Landfills:** The residual Solid Waste and inerts which cannot be processed in any of methods set in Bye-laws 11.1 to 11.7 above will be disposed in a Sanitary Landfill in a scientific manner. HMC shall ensure that the residue from different processing facilities shall not exceed 25% of the Solid Waste delivered to the processing facility and shall be further reduced to 15% within 5 (five) years from the effective date of these Bye-laws. HMC shall strive towards a goal where no Solid Waste shall be disposed in Sanitary Landfills.

## 12. Layout and specifications:

- 12.1. The processing facilities should have weighing scales to measure and record the amount of waste brought to the units. All rejects, residues and surplus unprocessed waste shall be temporarily stored at a place convenient for delivery to the notified collection system, in closed Receptacles with protection and measures against littering, Public Nuisance, foul odour etc. The facilities shall have adequate utilities to ensure hygienic conditions, avoidance of nuisance to public or to workers operating the facility, including water and areas for washing, electricity and toilets. All processing facilities shall comply with any additional standards, specification and guidelines notified by WBPCB, CPCB, HMC and/or relevant authority or prescribed by any law for the time being in force. Upon expiry of one year of notification of these Bye-laws, processing facilities for Bio-degradable Waste, Recyclable Non Bio-degradable Waste, DWCC and materials recovery facilities will not accept mixed/unsegregated Solid Waste.
- 12.2. The recommended layout and specifications of decentralised processing units such as (i) organic waste converter, (ii) biomethanation unit (iii) Dry Waste collection centres and materials recovery facilities and (iv) coconut waste processing unit are set out in Schedule II.

## 13. Other provisions relating to processing of Solid Waste:

- 13.1. Within 6 (six) months from the effective date of the Bye-laws, it will be mandatory for new buildings, structures, gated communities, group housing, corporate or commercial complexes, institutions and/ or constructions which propose to have more than 200 dwelling units or a plot area exceeding 5000 sqm to (i) allocate space in proportion to the estimated quantum of Solid Waste that will be generated, and (ii) set up processing units for onsite processing of Bio-degradable Waste through composting, biomethanation and/or any other technology approved by WBPCB/ CPCB or any other appropriate government authority.
- 13.2. Depending on availability of space, HMC shall, either through itself or an Agent, set up composting, biomethanation or any other suitable facility for processing Bio-degradable Waste in (i) fruit and vegetable markets organised/ set up by Market Associations (excluding Agricultural Produce Market Committee) generating 100 kgs or more of Solid Waste per day; and (ii) any other markets or bazaars notified by HMC from time to time. In the event there is no space to set up a Bio-degradable Waste processing facility in the market Premises, the collection vehicle for Bulk Waste Generators shall collect the Bio-degradable Waste from these markets at specified times and dates.

- 13.3. The markets managed and/or set up by the Market Committees shall (i) mandatorily ensure that their Biodegradable Waste is processed through composting, biomethanation or any other methods approved by the WBPCB/CPCB within their respective premises; and (ii) handover their Non-Biodegradable Waste to the collection vehicle that will be provided by HMC on dates and times notified by HMC. For collection and processing of the Non-Biodegradable Waste, such markets shall be liable to pay the SWM User fees as set out in Schedule VII.
- 13.4. HMC shall enforce processing of Bulk Horticulture and Garden Waste in parks, gardens and similar appropriate places, as far as possible. HMC through itself and/or an Agent, will set up small scale composting or biomethanation plants (i.e. processing less than five tons of Biodegradable Waste per day) in public parks, playgrounds, recreation grounds, gardens, markets, large vacant lands owned and maintained by HMC, any other public authority or governmental department.
- 13.5. HMC shall facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on its own or through any Agency for optimum utilisation of various components of Solid Waste by adopting suitable technology including the guidelines issued by the Urban Development & Municipal Affairs Department from time to time and standards prescribed by the Ministry of Environment and Forests so that the dependency of waste disposal on the Sanitary Landfills can be minimised.
- 13.6. The Agents and/or Empanelled Vendors shall be allowed to dispose of or sell the Recyclable Non-biodegradable Waste to the secondary market of Waste Traders or authorised recycling units which recycle waste in accordance with the provisions of these Bye-laws and shall be entitled to retain the amounts realised from these sales.
- 13.7. The Waste Generators who do not use the services of HMC (or the Agent engaged by it) under these Bye-laws shall be required to submit an annual return on the amount of Solid Waste generated at its Premises which is collected, processed and disposed in the form set out in Schedule III.
14. **Disposal of Solid Waste:**
- 14.1. Biomedical Waste, E-waste, hazardous chemicals and industrial waste shall be collected, processed and disposed of in accordance with the relevant rules framed under the Environment (Protection) Act, 1986.
- 14.2. Disposal by burning of any type of Solid Waste at any Premises, roadsides, any private or public property is prohibited.
- 14.3. HMC shall undertake on its own or through any other Agency, the construction, operation and maintenance of Sanitary Landfill in accordance with standards prescribed under SWM Rules and associated infrastructure for disposal of residual waste (i.e. Solid Waste which cannot be processed in accordance with Bye-laws 11.1 to 11.7) and inerts. HMC shall also investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of biomining and bio-remediation and wheresoever feasible, take necessary actions to bio-mine or bio-remediate the sites. In absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms issued by CPCB and/or WBPCB to prevent further damage to the environment. The bio-remediation or capping of old and abandoned dumpsites shall be carried out by the Corporation in consultation with the State Government within three years of notification of these Bye-Laws.

#### CHAPTER-V-WELFARE OF SAFAIKARMACHARIS AND INTEGRATION OF THE INFORMAL SECTOR

##### 15. Welfare, occupational safety and training of SAFAIKARMACHARIS and other personnel

###### 1. Welfare measures:

- (i) HMC shall ensure compliance of all labour and welfare regulations and schemes applicable to **Safaikarmacharis** in relation to wages, working hours, holidays, and statutory benefits such as provident fund, employee's state insurance and maternity benefit. HMC shall issue identity card to all **Safaikarmacharis** that are carrying out activities relating to collection and handling of Solid Waste.
- (ii) The construction and maintenance of residential quarters for the **Safaikarmacharis** in accordance with the various provisions of law and schemes of the State Government and Government of India shall be taken up.

(iii) There shall be regular medical check-ups of the **Safaikarmacharis** for occupational diseases and should include examination of respiratory organs and treatment of skin injuries and other occupational diseases.

**15.2. Protective equipment and other facilities:** HMC shall ensure that two pairs of uniforms, shoes, hand gloves and other appropriate personal protective equipments are provided to all **Safaikarmacharis**. HMC shall also provide potable drinking water, toilets and first-aid facilities to all the **Safaikarmacharis**.

**15.3. Training and capacity building:** Training shall be undertaken by HMC to educate **Safaikarmacharis** and its other staff involved in handling and management of Solid Waste on various topics such as collecting and transporting of Solid Waste in a segregated manner, processing the Solid Waste in a manner set out in the SWM Rules and these Bye- laws, environment, health and safety standards among others.

**16. Integration of informal sector workers:**

**16.1. Issuance of Occupational ID Cards:** HMC shall, either through itself or through reputed non-governmental, community or educational/research organisations, carry out surveys and drives for identification and issuance of Occupational ID Card to Waste Pickers. HMC shall maintain records of Waste Pickers within its jurisdictions.

**16.2. Registration of Waste Traders:** HMC shall, either through itself or reputed non-governmental, community or educational/research organisations, carry out surveys and drives for identification and registration/licensing of Waste Traders. The format for registration and licensing is attached as Schedule IX of the Bye-Laws.

**16.3. Involvement in Solid Waste management activities:** HMC shall make efforts to streamline and formalise solid waste management systems and endeavour that the Waste Pickers, Waste Traders and other informal sector players in waste management are given priority to upgrade their work conditions and are integrated into the formal system of Solid Waste management. HMC will involve organisations of Waste Pickers and/or Waste Traders who fall within the meaning of "Agent" in the operation of DWCCs and materials recovery facility depending on the availability and experience of such Waste Pickers and/or Waste Traders and HMC requirements. HMC shall also enable delivery and sale of Non-Biodegradable Waste (especially non-Recyclable Non-Biodegradable Waste) from Waste Pickers at DWCCs and materials recovery facilities. The Waste Generators, HMC, Agents and other persons involved in Solid Waste management shall be allowed to sell Recyclable Non-Biodegradable Waste to the Waste Traders at mutually agreed rates.

**16.4. Training and capacity building:** Training and capacity building exercises shall be undertaken by HMC, either through itself and/or reputed Agents to train and educate Waste Pickers, Waste Traders and other informal sector players on various topics such as environment, health and safety standards, requirements of SWM Rules and other regulations, authorised processing facilities for Non-Biodegradable Waste among others.

**CHAPTER VI- LITTERING AND PUBLIC NUISANCE**

**17. Prohibition of littering and provision of community bins**

**17.1. Littering in any public, open or vacant property:** No Person shall throw, deposit or cause to be thrown or deposited any Solid Waste in any public place, including in any type of water body (natural or manmade) except in a manner provided for in these Bye-laws, the Environment (Protection) Act, 1986, the Howrah Municipal Corporation Act, 1980, SWM Rules 2016, or any other applicable act or rules framed thereunder.

**17.2. Litter-throwing from vehicles:** No person, whether a driver or passenger in a vehicle, shall litter upon any street, road, sidewalk, playground, garden, traffic island or other public place.

**17.3. Litter from goods vehicles:** No person shall drive or move any truck or other goods vehicle unless such vehicle is so constructed and loaded as to prevent any load, contents or litter from being blown off or deposited upon any road, sidewalks, traffic island, playground, garden or other public place.

**17.4. Litter by owned/pet animals:** it shall be the responsibility of the owner of any pet animal to promptly scoop or clean up any litter created by such pet on the street or any public place and take adequate steps for the proper disposal of such waste as Bio-degradable Waste.

**17.5. Community bins in public places:** HMC shall provide and maintain suitable community bins/Receptacles on public spaces such as roads, streets, gardens, parks and similar places, through itself or through an Agent where litter can be deposited by the public. Every community bin/ Receptacle shall be separated for Bio-degradable Waste and Non Bio-degradable Waste. HMC and/or the Agent shall ensure that the community bins/ Receptacle are not overflowing or exposed to open environment and prevent their scattering by rag pickers, stray animals or birds etc.

**18. Prohibition of Public Nuisance**

- 18.1. No person shall create any Public Nuisance such as spitting, urinating, defecating, feeding animals / birds or allowing their droppings, or any other object or keeping any type of storage in any public place except in such public facilities or conveniences specifically provided for any of these purposes. The provisions of these Bye-Laws relating to Public Nuisance will be construed and implemented in harmony with Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014.
- 18.2. **Nuisance Detectors:** HMC shall provide and strengthen the system of Nuisance Detectors by providing them (i) the power to levy spot fines in accordance with Schedule VIII and (ii) suitable uniforms and vehicles.

**CHAPTER VII - IDENTIFICATION OF BULK WASTE GENERATORS AND THEIR DUTIES****19. Identification of a Bulk Waste Generator**

- 19.1 **Public notice and verification:** Within 30 (thirty) days of these Bye-laws coming into force, HMC shall issue a public notice in the format set out Schedule IV informing the public about the provisions relating to Solid Waste management which are applicable to Bulk Waste Generators. In addition, HMC through itself or an Agent, shall carry out field survey as per its own records to identify individual Bulk Waste Generators and issue notices to them as per the format set out in Schedule V instructing them to comply with the applicable provisions of SWM Rules and these Bye-laws.
- 19.2. **Self declaration:** The individual Waste Generator identified by HMC under Bye-law 19.1 shall have the option for self-declaration as non-Bulk Waste Generator in accordance with the format set out in Schedule VI. The Bulk Waste Generator may also at a later date apply for declassification from such category by submitting the declaration in the form set out in Schedule VI to HMC.
- 19.3. **Penalties:** If any self-declaration is found untrue, the Occupier of the Premises will be penalised in accordance with Schedule VIII and such amount shall be computed from the date of effect as per public notice under Bye-law 19.1 till the date of actual payment of penalty by such Bulk Waste Generator.

**20. Duties of Bulk Waste Generators**

- 20.1. All Bulk Waste Generators shall ensure segregation of Solid Waste at source within their Premises in the manner set out in Bye-Law 4 and facilitate collection, processing and disposal of segregated Solid Waste in the manner set out in these Bye-Laws. The Bulk Generators may obtain the services of an Empanelled Vendor for collection, processing and disposal of segregated Solid Waste on mutually agreed terms including fees for such services.
- 20.2. All Bulk Waste Generators (except markets and bazaars as identified under Bye-law 13.2) shall (i) process their Bio-degradable Waste through composting, bio-methanation or any other methods approved by WBPCB/CPCB within their respective premises, or (ii) have their Bio-degradable Waste processed by the Empanelled Vendor engaged by them at the approved destinations.
- 20.3. In the event the Bulk Waste Generator is unable to process their Bio-degradable Waste onsite due to space constraints and is unable to engage services of an Empanelled Vendor, for a period of one year from the effective date of these Bye-laws, HMC shall collect Bio-degradable Waste from such Bulk Waste Generators as per the Door to Door Collection system. It is clarified that the Door to Door Collection by HMC as per Bye-Law 20.3 is not available to any Waste Generator covered under Bye-Law 13.1
- 20.4. All Bulk Waste Generators shall, either (i) by their own arrangement, process the Non-biodegradable Waste in accordance with these Bye-laws and SWM Rules; (ii) engage Empanelled Vendors for collection, transportation and processing of their Non-Biodegradable Waste on mutually agreed terms; or (iii) handover their Non-Biodegradable Waste to HMC collection vehicle as a part of the Door to Door Collection System on payment of SWM User fees as set out in Schedule VII.
- 20.5. All Bulk Waste Generators shall either (i) engage Empanelled Vendors for collection, transportation and processing of their Domestic Hazardous Waste and Sanitary Waste on mutually agreed terms; or (ii) handover their segregated Domestic Hazardous Waste and Sanitary Waste to HMC collection vehicle as a part of the Door to Door Collection System on payment of SWM User fees as set out in Schedule VII.

**CHAPTER VIII - EVENTS AND PUBLIC GATHERINGS****22. Public gatherings and events in public places :**

21. **Social gathering/events:** No person shall organise an event or gathering of more than 100 (one hundred) Persons at any licensed or unlicensed place without intimating HMC in plain paper application at least 3 (three) working days in advance. Such Person shall ensure segregation of Solid Waste at source and handing over of segregated Solid Waste in the manner set out in these Bye-Laws no later than 24 hours after the completion of

the event. In case the organisers of such event wishes to avail of the services of HMC for the cleaning, collection and transport of Solid Waste generated as a result of that event, they shall apply to the concerned authority at HMC and pay the necessary charges in advance as may be fixed for this purpose by HMC .

- 22.1. In the event of public gatherings and events in public places for any reason (including for processions, exhibitions, circus, fairs, political rallies, commercial, religious, socio-cultural events, protests and demonstrations, etc.) where police or HMC permission is required, it shall be the responsibility of the organiser of such event or gathering to ensure the cleanliness of that area after the event where the Solid Waste is segregated, collected and processed in accordance with these Bye-laws no later than 24 hours after the completion of the event.
- 22.2. **Refundable Cleanliness Deposit:** The organiser of such public gatherings and events shall pay required deposit with the concerned office for the duration of the event, which shall be refundable on the completion of the event on notifying that the said public place has been restored back to a clean state, and any Solid Waste generated as a result of the event has been segregated, collected and transported to designated sites in accordance with these Bye-laws, to the satisfaction of official/authority concerned. In the event the public space is not restored back to a clean state within 24 hours of the completion of the event, the cleanliness deposit paid to HMC shall be forfeited and the organiser shall have no claim towards this amount.
- 22.3. **Services of HMC :** In case the organizers of the public gatherings and events wishes to avail of the services of HMC for the cleaning, collection and transport of Solid Waste generated as a result of that event, they shall apply in advance to the concerned authority at HMC and pay the necessary charges in advance as may be fixed for this purpose by HMC.

#### CHAPTER IX - USER FEE FOR MANAGEMENT OF SOLID WASTE

#### 23. Provisions with respect to user fee payable to HMC and Empanelled Vendors:

- 23.1. The SWM User Fee/ SWM Cess shall be payable for providing services for collection, transportation, processing and disposal of Solid Waste by HMC and/or the Agent, as the case may be. The rates of SWM User Fee/ SWM Cess as specified in Schedule VII shall be the rates payable to HMC for the services provided by it, through itself or an Agent. The SWM User Fee mentioned in Schedule VII shall stand automatically increased by 5% per year (to the nearest multiple of Rs. 10) with effect from January 1 of each successive year. These rates shall be advertised on the website of HMC and/or the Agent.
- 23.2. The rates for the Solid Waste management services provided by an Empanelled Vendor shall be mutually agreed between the relevant Waste Generator and the Empanelled Vendor. It is clarified that the Waste Generators including Bulk Generators who deliver and process their Solid Waste in accordance with these Bye-Laws, either through themselves or an Empanelled Vendor, will not be required to pay the relevant User Fees to HMC. In addition, HMC may make available suitable exemptions such as waiver of SWM User Fees/ SWM Cess to such Waste Generators.
- 23.3. The SWM User Fee shall be collected in person or through online payment by HMC and/or any other Person authorised by HMC. Special days in a month, preferably in first week of each month, shall be fixed by HMC, for collection of SWM User Fee. The SWM User Fee may also be collected by HMC by charging the amount through property tax under provisions of Howrah Municipal Corporations Act, 1980. HMC may evolve additional mechanisms for billing/collection/ recovery of SWM User Fees, from time to time and these shall be notified through general or special order/notification.
- 23.4. HMC by itself or through an Agent shall prepare the database of all the Waste Generators for the purpose of levying SWM User Fee/ SWM Cess and this database shall be updated regularly and published on the website of HMC.
- 23.5. A surcharge at the rate of 15% of the SWM User Fee/ SWM Cess per month shall be charged if the fees are not paid within 30 (thirty) days of raising the demand for the amount by HMC.
- 23.6. In case of default of payment of SWM User Fee/ SWM Cess for more than 6 (six) months, HMC or any other competent authority may recover the SWM User Fee/ SWM Cess along with the surcharge from the defaulter as taxes under the provisions of Howrah Municipal Corporations Act, 1980. In addition, HMC and/or the

Agent, as the case may be, shall also have the discretion to stop providing Solid Waste management services till such SWM User Fee/ SWM Cess along with the surcharge amount is paid by the defaulter.

23.7. All amounts collected as SWM User Fee/ SWM Cess by HMC under these Bye-laws shall be transferred to a separate bank account maintained for funds for Solid Waste management. These amounts shall be used towards HMC's operation and maintenance costs for providing Solid Waste management services under these Bye-laws, salaries of personnel, incentives, grants and other uses as may be considered appropriate by HMC from time to time.

#### CHAPTER X - NON-COMPLIANCE OF BYE-LAWS, SPOT FINES AND PENALTIES

##### 24. Spot Fines

The Nuisance Detectors shall have the power to levy spot fines for violations of Bye-Law 17 (Littering) and Bye-law 18 (Public Nuisance), however, the amount of such spot fines shall not exceed the amount set out in Schedule VIII.

##### 25. Penalties:

25.1. Whoever contravenes or fails to comply with any of the provisions of the SWM Rules and/or these Bye-laws shall on conviction be punished with a fine as specified in Schedule VIII. In case of second contravention or non-compliance, HMC shall have the power to levy a fine which could be upto twice of the amount set out against the offence in Schedule VIII. In case of third contravention or non-compliance, HMC shall have the power to levy a fine which could be upto thrice of the amount set out against the offence in Schedule VIII. Thereafter, in case of fourth contravention, HMC shall have power to cancel trade license, recover the penalty amounts as per the different modes set out in Howrah Municipal Corporations Act, 1980 or any rules or regulations formed there under.

25.2. The fine or penalty mentioned in Schedule VIII shall stand automatically increased by 5% per year (to the nearest multiple of Rs. 10) with effect from January 1 of each successive year. In addition, HMC, in accordance with applicable law, may at any time alter or amend or vary any of the entries as mentioned in Schedule VIII of these Bye-laws in order to increase the penalties.

25.3. HMC shall take appropriate action including penalties, initiation of disciplinary action, deductions from salaries against the employees of HMC, if any of them mix segregated Solid Waste at any point of collection or transportation, fails to pick up Solid Waste during the specified time-slots, or otherwise, violate the provisions of these Bye-laws and SWM Rules.

25.4. In the event an Agent or Empanelled Vendor contravenes or fails to comply with any of the provisions of the SWM Rules and/or these Bye-laws, HMC shall have the power to take any one or more of the following actions:

- (i) levy a fine which may extend upto Rs. 50,000 (Fifty Thousand Rupees) for the first offence and for a second or subsequent offence with fine which may extend upto twice the penalty amount for the first offence,
- (ii) termination of contract or arrangement with HMC for Solid Waste management services including cancellation of the empanelment certificate, and/or
- (iii) suspension or revocation of any license to operate any Solid Waste collection, transportation or processing facility under these Bye-laws, SWM Rules and/or applicable regulations.

25.5. In the event the Ward Committee and/or any member thereof fails to discharge its functions relating to solid waste management as set out in these Bye-laws, appropriate action as mandated under the Howrah Municipal Corporations Act, 1980 and/or any rules, notices or directions issued thereunder shall be taken by HMC against the Ward Committee or the defaulting member, as the case may be.

25.6. HMC is at liberty to initiate appropriate proceedings under any other law in addition to any action under these Bye-laws and Howrah Municipal Corporations Act, 1980 such as the Environment (Protection) Act, 1986, the Indian Penal code, 1860, the Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981 for violation of any provisions thereunder.

25.7. All amounts collected as spot fines and penalties by and on behalf of HMC under these Bye-laws shall be transferred to a separate bank account maintained for funds for Solid Waste management. These amounts shall be used towards HMC's operation and maintenance costs for providing Solid Waste management services under these Bye-laws, salaries of personnel, incentives, grants and other uses as may be considered appropriate by HMC from time to time.

**26. Dumping of Solid Waste and Construction And Demolition Waste:**

26.1. The dumping of Solid Waste on vacant plot and depositing Construction and Demolition Waste at non-designated locations shall be dealt with by HMC in accordance with the bye-laws for management of Construction and Demolition Waste and in the following manner:

- (a) HMC may serve a notice on the relevant Waste Generator and/or Occupier of the Premises, as the case may be, requiring such Person to clear any waste on such premises in a manner and within a time specified in such notice.
- (b) If the Person on whom the notice has been served fails to comply with the requirements imposed by the notice, HMC shall take all or any of the following actions:
  - (i) enter on the premises and clear the waste and recover from the Person the expenditure incurred in having done so; or
  - (ii) impose penalties for dumping of Solid Waste or Construction and Demolition Waste, as the case may be in accordance with these Bye-laws.

**CHAPTER XI - OTHER RESPONSIBILITIES AND DUTIES OF HMC**

27. In addition to the responsibilities and duties set out in other Chapters of these Bye-laws, HMC shall also have the following additional duties:

27.1. **Ward Micro Plan:** HMC shall create a solid waste management plan for every Block in a Ward after discussions with relevant stakeholders such as the Ward Committee, Safaikarmachari organisations, Resident Welfare Associations and Market Associations and ensure its implementation along with the Ward Committee. The Ward Micro Plan shall contain the collection times for different categories of Solid Waste, details of the collection vehicles and points, Block-wise map of the Ward, roads/streets for street sweeping, manpower and other information required for effective implementation of the solid waste management as may be considered appropriate by HMC.

27.2. **Regular checks and review of Ward Micro plan:** The officers authorised by HMC shall conduct regular checks in various parts of the Wards and other places of collection, transportation, processing and disposal of Solid Waste within its territorial limits to supervise compliance of various provisions of SWM Rules and these Bye-laws. In addition, authorised officers shall monitor and review the implementation of the Ward micro plan and prepare Ward action taken report on a monthly basis for onward submission to the Commissioner of HMC, as the case may be. Any authorised officer of HMC shall have right to enter, at all reasonable times, with such assistance as he considers necessary, any place for the purpose of (i) performing any of the functions entrusted to him by HMC under these Bye-laws, or (ii) determine compliance of the provisions of these Bye-laws.

27.3. **Review of the Empanelled Vendors and Agents:** HMC shall regularly review the facilities and operations of the Empanelled Vendors and Agents to ensure that they are in compliance with the empanelment conditions (if applicable), provisions of SWM Rules and these Bye-laws. In the event of any non-compliance, HMC can take action against the defaulting Empanelled Vendors and Agents including notice of remedial action, cancellation of the empanelment certificate or contract for services, imposition of fines and penalties as set out in these Bye-laws.

27.4. **Publicity and citizen information services:** HMC shall publicise the provisions of the Bye-laws through the media, signs, advertisement, leaflets, announcement on radio and televisions, newspapers and through any other appropriate means, so that all citizens are made aware about the duties of citizens and HMC in relation to segregation, recycling, littering, nuisance, penalties and fines. HMC shall provide information about composting, bio-gas generation, recycling and decentralised processing of waste at community level by conducting training classes, seminars and workshops.

- 27.5. Designated officers:** The official/authority concerned shall designate officers under their control who shall be responsible for (i) implementing the responsibilities of HMC specified under these Bye-laws, (ii) address grievances of the Waste Generators and suggestions for improvements in the implementation of the Bye-laws, (iii) levy fines and penalties, (iv) collect SWM User Fees, and (v) other functions as may be deemed appropriate by HMC, from time to time.
- 27.6. Transparency and public accessibility:** To ensure greater transparency and public accessibility, HMC shall provide the following information, data and reports in relation to the activities under the Bye-laws on its website. This information will also be available in the offices of HMC during its working hours.
- Name and contacts of the officers who shall be responsible for implementing the obligatory responsibilities of HMC specified under these Bye-laws.
  - Monthly data about the quantity of each category of Solid Waste going to the different Sanitary Landfills and waste processing sites.
  - Statistics of complaints and actions taken by HMC to address the complaints.
  - Details of SWM User Fee, penalties and spot fines collected by and on behalf of HMC and the manner in which these amounts have been utilised on a monthly basis.
  - Reports and status of compliance of various provisions of the SWM Rules and these Bye-laws including results of regular and surprise checks by HMC.
- 27.7. Extended Producer Responsibility:** HMC shall monitor and ensure compliance of the extended producer responsibility of manufacturers and producers under the SWM Rules and Plastic Waste Management Rules 2016 in accordance with the separate bye-laws for plastic waste.
- 27.8. Regular cleaning and Street Sweeping:** HMC shall within its territorial area, be responsible for cleaning of all public places, slum areas, markets, parks, gardens etc and ensuring regular system of Street Sweeping through Safai Karmacharis and/or using machines, if necessary. The frequency of Street Sweeping, location of community bins and related activities shall be determined and notified by HMC having regard to vehicular and pedestrian traffic, density of population, extent of commercial activity, equipment used, labour welfare/safety and local situation in any Public Street or public areas as per the normative standards stipulated by the Department of Municipal Administration. HMC shall provide adequate and appropriate cleaning tools and equipment such as brooms, collection plates, scrapers, spades among others. The Solid Waste collected from these Street Sweepings shall be segregated if required and HMC shall provide for transportation of (i) Bio-degradable Waste to a convenient Bio-degradable processing facility; (ii) Non-Biodegradable Waste to DWCC and materials recovery facility; and (iii) silt, dust, drain silt and other inert waste to the Sanitary Landfill and/or any other processing facility as may be notified by HMC from time to time.
- 27.9. Creating Incentives:** HMC may consider creating systems for incentives for adoption of decentralised processing of Bio-degradable Waste such as biomethanation and composting such as awarding and recognising the relevant Waste Generator by giving certificates, publishing their names on HMC 's website and waiver of SWM Cess and/or SWM User Fees. HMC may purchase any extra compost, if available, from the Waste Generator, at a specified price as notified from time to time by HMC. Certain exemptions and discounts will be provided on the basis of savings made by HMC on account of in-situ processing or recycling by Waste Generators of Solid Waste at source. Zero-waste neighbourhoods, apartment complexes and commercial buildings shall be adequately incentivised by HMC and/or Agent, as the case may be.
- 27.10. Chemical fertilisers:** HMC shall phase out the use of chemical fertilizers and use compost in all parks gardens maintained by it and wherever possible in other places under its jurisdiction. Preference shall be given to buy and/or use compost produced at the small scale composting plants set up at public parks, playgrounds recreation grounds and gardens by HMC and/or the Agent.
- 27.11. Occupational safety:** HMC shall ensure occupational safety of its own staff including Safai Karmachari and staff of the Agency involved in Solid Waste management activities by providing appropriate and adequate personal protective equipments. HMC shall also ensure that the operator of various waste processing facilities

provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling Solid Waste and these are used by the workforce. In case of an accident at any processing and/or disposal facilities, the operator or person-in-charge of such facility shall report to the head of HMC in the format set out in the SWM Rules 2016. The head of HMC shall review the form, conduct an enquiry, if necessary and issue appropriate instruction to the operator or person-in-charge of the facility with respect to compensation, medical expenses, rectification of the process or machinery that caused the accident among others.

- 27.12. **Grievance redressal:** HMC shall develop public grievance redressal system(s) for registering complaints regarding non-collection of Solid Waste, violations of these Bye-laws among others. These systems could be mobile applications, complaint centre in each Ward, call centre and/or any other mechanism which HMC may consider appropriate keeping in mind the population and quantity of Solid Waste generated. The grievance may be submitted through telephone, email, post, on the mobile application and/or in person by any citizen within the territorial limits of HMC. HMC shall ensure that each grievance is redressed in a timely and efficient manner bearing in mind the type of grievance, inconvenience cause to public and the remedial action proposed to be taken. For HMC employees such as Safai Karmacharis, written grievances can be sent to section head of HMC (such as municipal commissioner, CEO etc) who will be person in charge for grievance redressal for such HMC employees. In case of violations of labour regulations relating to working conditions of HMC employees, HMC shall liaise with the relevant labour authorities for the redressal of the complaints.
- 27.13. **Training and public awareness:** HMC by itself or through experts in the field undertake awareness and outreach programmes about management of Solid Waste, responsibility of each stakeholder under the SWM Rules and these Bye-laws, reduction and minimising of Solid Waste and grievance redressal mechanisms under the Bye-Laws. HMC will prepare and publish on its website lists of composting experts, licensed scrap dealers, dealers of recyclables, container bin manufacturers, agencies with expertise in recycling, etc. who are registered by HMC so as to facilitate and support the citizens in processing their Solid Waste.
- 27.14. **Funds for Solid Waste management:** HMC shall make adequate provision of funds for capital investments as well as operation and maintenance of Solid Waste management services in the annual budget.
- 27.15. **Reduction of waste:** HMC shall make efforts to minimise and reduce the generation of Solid Waste by discouraging the production, sale and consumption of products containing unnecessary packaging material, disposable products through awareness programs and provision of incentives.

## CHAPTER XII - MISCELLANEOUS

28. **Co-ordination with government bodies:** HMC shall co-ordinate with other government agencies and authorities, to ensure compliance of these Bye-laws within areas under the jurisdiction or control of such bodies.
29. **Review of implementation:** HMC will review the effective implementation of these Bye-laws, at least twice a year, and take appropriate steps to ensure course correction such as evaluation of HMC 's achievements against its targets.
30. **Review of Bye-laws:** The Urban Development Department shall also review and assess if the provisions of these Bye-laws require any amendments or updating as and when necessary and in any case, at least once every three years.
31. **Repeal and saving of Orders**
- 31.1. Before these Bye-laws are brought into force, any actions taken according to the applicable rules/regulations will not be considered as void, due to these Bye-laws coming into effect, provided that such actions do not violate these Bye-laws.
- 31.2. Such repealing shall not be affecting on any action taken by HMC before these Bye-laws are implemented. Such repealing will not affect anything or any action taken, or any acquired or incorporated rights, privilege, obligation or responsibility, approved sanction on-going or completed investigation or pending action.

**SCHEDULE I****ILLUSTRATIVE LIST OF BIO-DEGRADABLE WASTE. RECYCLABLE NON BIO-DEGRADABLE WASTE. DOMESTIC HAZARDOUS WASTE BIOMEDICAL WASTE AND BULKY WASTE****Part A - Illustrative list of Bio-degradable Waste:**

- Kitchen waste including tea leaves, egg shells, fruit and vegetable peels, leftover and/or stale food
- Organic market waste such as fruit and vegetable peels, rotten and/or spoilt vegetables and fruits
- Meat and bones
- Garden and leaf litter, including flowers
- Coconut shells
- Wood/ leaf ashes

**Part B - Illustrative list of Recyclable Non Bio-degradable Waste\*:**

- Paper, books and magazines
- News Paper
- Glass
- Metal objects and wire
- Plastic
- Aluminum cans
- Rexene
- Rubber
- Wood /furniture
- Packaging
- Fabrics
- Styrofoam
- Thermocol

**Part C - Illustrative list of Domestic Hazardous Waste:**

- Batteries
- Bleaches and household kitchen and drain cleaning Agents
- Aerosol Cans
- Car batteries, oil filters and car care products and consumables
- Oils, Chemicals and solvents and their empty containers
- Cosmetic items, chemical-based Insecticides and their empty containers
- Medicines including expired medicines
- Paints, oils, lubricants, glues, thinners, and their empty containers
- Pesticides and herbicides and their empty containers
- Photographic chemicals
- Soft foam packaging from new equipment
- Thermometers and mercury-containing products

**Part D - Illustrative list of Biomedical Waste:**

*(For a complete list, please refer to Schedule I of Biomedical Waste Management Rules, 2016)*

- Items contaminated with blood, body fluids like dressings, plaster casts, cotton swabs and bags containing residual or discarded blood and blood components.

- 
- Expired or discarded medicines such as pharmaceutical waste like antibiotics, cytotoxic drugs including all items contaminated with cytotoxic drugs along with glass or plastic ampoules, vials etc.
  - Discarded linen, mattresses, beddings contaminated with blood or body fluid.
  - tubing, bottles, intravenous tubes and sets, catheters, urine bags, needles, scalpels, blades, syringes (without needles and fixed needle syringes) and vacutainers with their needles cut) and gloves.

**Part E - Illustrative list of Bulky Waste:**

- Furniture and Furnishings such as wardrobes, tables, chairs, dining tables, sofas etc
- Kitchen utensils
- Mattresses
- Musical instruments that do not qualify as E-waste.

**SCHEDULE III - FORM OF ANNUAL RETURN BY A WASTE GENERATOR WHO DOES NOT USE THE SERVICES OF HMC AND/OR ITS AGENT**

Sl. No.	Headings	Details
1.	Name and address of the Waste Generator Phone no: Email address:	
2.	<b>Type of Waste Generator</b> Domestic household Commercial shop or establishment Educational institutions, school, college and research institutes Government offices, courts and other Premises occupied by the local, state or central governments Bulk Waste Generator Any other type of Waste Generator	
3.	<b>Total quantity of Solid waste generated</b> Quantity of Solid Waste generated per year Per capita waste generated per year	
4.	Percentage of households/units/buildings segregating the waste at source	
5.	<b>Name and address of the Empanelled Vendor. if any</b>	
6.	<b>Whether Bio-Degradable Waste is processed on site or through Empanelled Vendor</b>	Yes/No
7.	<b>Quantity of the Bio-degradable Waste collected per year</b>	
8.	<b>Details of technologies adopted for processing Bio-Degradable</b>	
	Composting	Qty. of Bio-Degradable Waste processed per year Qty. of compost produced per year Quantity of residual waste generated per year
	Biomethanation	Qty. Bio Degradable Waste processed per year Qty. of biogas produced per year Quantity of residual waste generated per year
9.	<b>Quantity of the Non-Biodegradable Waste collected per year</b>	
10.	<b>Quantity of the Domestic Hazardous Waste collected per year</b>	

**SCHEDULE IV - PUBLIC NOTICE NOTIFYING BULK WASTE GENERATOR**

Whereas the Solid Waste Management (SWM) Rules 2016 notified by the Government on April 08, 2016 mandate the Bulk Waste Generators of Solid Waste and specified new constructions to carry out certain waste management functions by themselves, Howrah Municipal Corporation, notwithstanding any other rule/provision, hereby directs all Bulk Waste Generators of Solid Waste defined as (i) generating 100 kg or more of Solid Waste (from all waste streams) per day or (ii) gated communities, corporate campus, technology parks and institutions with an area of 5000 sqm or more to implement the provisions of the SWM Rules 2016 and the Bye-laws thereof notified by HMC (available at website at [www.hmcgov.in](http://www.hmcgov.in)) not later than 60 days (by date ..... ) from the date of this notice, including segregation of Solid Waste into 3 (three) categories/streams (Bio-degradable, Non-Biodegradable and Domestic Hazardous Waste) at source and in-premises processing and treatment of Bio-degradable Waste. Detailed instructions are available in the Bye-laws available at website at [www.hmcgov.in](http://www.hmcgov.in)

All Waste Generators falling within the definition of the Bulk Waste Generators will be classified as such unless they submit within the notice period, a self- declaration of generating less than 100 kg of waste from their premises. Such self- declaration will be subject to verification and applicable penal costs if found untrue. Such self-declarations shall be submitted to HMC within 20 days (by date ..... ) of this notice for enabling verification. Self-declarations sent/ submitted after the due date will be summarily rejected.

Any violation of the SWM Rules 2016 and/or these Bye-laws for Bulk Waste Generators after 60 days of this notice (after date.....) will attract applicable penal charges/fines as stated in the Bye-laws of HMC.

The declaration if found false at a later date will attract penalties as per the Bye-laws of HMC.

Place:

Authorised Signatory

**SCHEDULE V - INDIVIDUAL NOTICE FORMAT**

To <Insert name of the proposed Bulk Waste Generator>

Subject: Categorization as Bulk Waste Generator

Sir/Madam/Messers,

Considering the activities/ business carried out at your premises and/or area occupied by you, the competent authority has designated you as **Bulk Waste Generator**. Accordingly, you are directed to comply with the provisions of the SWM Rules, 2016, Bye-laws and implement segregation of waste at source, segregated storage within premises and processing and treatment of Bio-degradable Waste within premises or processing tied-up with an Empanelled Vendor.

In case you claim not to be a Bulk Waste Generator, you are required to submit a self-declaration to that effect within 20 days otherwise it will be deemed that you have no objection to be classified as a Bulk Waste Generator.

The self-declaration proforma is attached which should be filled up and submitted to HMC 's designated officers and acknowledgement obtained, which will serve as "Certificate of Non-Bulk Waste Generator" till a verification certificate is issued. In case your self-declaration is found untrue, the same will be cancelled and penalties in accordance with the Bye-laws will be levied.

\_\_\_\_\_  
Authorised Signatory for the Commissioner, Howrah Municipal Corporation

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**SCHEDULE VII - SWM USER FEES/SWM CESS IN INDIAN RUPEES****PART I - SWM User Fees payable by Waste Generators except Bulk Waste Generators through Property Tax (SAS)**

Sl. No.	Type of Waste Generator (Excluding Bulk Generators)	SWM User Fee per month from each Waste Generator:
<b>Residential Properties</b>		
1	Properties upto 500 Sq. Ft built-up area	Rs. 30.00
2	Properties from 510 Sq. Ft to 1000 Sq. Ft built-up area	Rs. 50.00
3	Properties from 1001 Sq. Ft to 2000 Sq. Ft built- up area	Rs. 60.00
4	Properties from 2001 Sq. Ft to 3000 Sq. Ft built- up area	Rs. 75.00
5	Properties above 3000 Sq. Ft built-up area	Rs. 100.00
<b>Non-Residential Properties</b>		
6	Properties upto 500 Sq. Ft built-up area	Rs. 80.00
7	Properties from 501 Sq. Ft to 1000 Sq. Ft built-up area	Rs. 100.00
8	Properties from 1001 Sq. Ft to 1500 Sq. Ft built- up area	Rs. 150.00
9	Properties from 1501 Sq. Ft to 2000 Sq. Ft built- up area	Rs. 250.00
10	Properties above 2000 Sq. Ft built-up area	For every 1000 Sq. Ft 10% addition on the previous amount (Sl. No. 9)
<b>Industrial Properties</b>		
11	Properties upto from 1000 Sq. Ft built-up area	Rs. 200.00
12	Properties from 1001 Sq. Ft to 2500 Sq. Ft built- up area	Rs. 300.00
13	Properties from 2501 Sq. Ft to 5000 Sq. Ft built- up area	Rs. 500.00
14	Properties above 5001 Sq. Ft built-up area	For every 1000 Sq. Ft 10% addition on the previous amount (Sl. No. 13)

**Not included in the above details:**

Sl. No.	Type of Waste Generator	One time amount
15	Cleanliness <b>Refundable Deposit</b> for events and gatherings in public places (for more than 15 days)	Rs. 20000.00
16	User Fee for collection, transport and processing of Solid Waste generated for events and gatherings in public places (upto 3 days) <b>Non-refundable amount</b>	Rs. 10000.00
17	User Fee for collection, transport and processing of Solid Waste generated for events and gatherings in public places (above 3 days) <b>Non-refundable amount</b>	For every addition of days 20% addition on the previous amount (Sl. No. 16)

Sl. No.	Type of Waste Generator	One time amount
18	Collection, transportation and processing of Construction and Demolition Waste to the designated location.	For below 5 Tonnes capacity Tipper load of C&D Waste: Rs. 2500/-  For 5 Tonne Capacity Tipper load of C&D waste: Rs. 5000/-
19	Construction and Demolition Waste disposal at HMC designated location.	For below 5 Tonnes capacity Tipper load of C&D Waste: Rs. 500/-  For 5 Tonne Capacity Tipper load of C&D waste: Rs. 1000/-
20	Other places/activity not marked as above.	As decided by HMC by general or special order/ notification.
21	Garden/ Park/ Institutional/ Religious Places Waste removal.	Rs. 1000.00 per Load of Pickup with a capacity of 2.5 Tons.
22	Garden/ Park/ Institutional/ Religious Places Waste removal.	Rs. 2500.00 per Load of tipper with a capacity of 5 Tons.
23	Solid Waste disposal at HMC designated location.	Rs. 500.00 per tonne of waste received at the SWM site.
24	On special Occasion - Solid Waste Collection, Transportation and processing of Waste at HMC designated location.	For 1 Tonne of Solid Waste: Rs. 750.00  For more than 1 tonne of Solid Waste Rs. 500.00 on every tonne of waste

**PART -II SWM User Fees for Bulk Waste Generators**

For Bulk Waste Generators who do not process their own solid waste onsite or have not engaged an empanelled Agency for SWM services , the SWM Fee shall be as follows:

SI No	Type of SWM Service	User Fee per kg per day (Rs.)	Remarks
1	For collection, transport and processing of all categories of waste	15	Waste must be segregated into categories as specified in this Bye Laws.

**NOTE:**

1. If any of the Properties are carrying out the processing of solid waste at the source level and record being maintained, HMC shall waive off the SWM Cess/ SWM User Charges for all the properties carrying out the organic composting at household level and dropping the dry waste to scrap dealers or dry waste collection centre.
2. Documents to be produced are as mentioned: Quantity of waste generated, Processing capacity, Quantity of Waste processed per day, End product generated and the usage of the End product.

## SCHEDULE VIII - SCHEDULE OF FINES IN INDIAN RUPEES

Sl. No	Non-compliance and type of Waste Generator	Fines to be not less than:
1.	Littering, spitting, urinating, bathing, open defecating or committing any other acts of Public Nuisance	Rs. 1,500/-
2.	Failure to Segregate the waste at the household level (WET, DRY & Hazardous)	Rs. 1,000/-
3.	Failure to segregate Solid Waste according to these Bye-laws by the Bulk Waste Generators.	Rs. 15,000/-
4.	Failure to segregate and/or handover Solid Waste according to these Bye-laws. by Waste Generators who are not Bulk Waste Generators	Rs. 5,000/-
5.	Failure to handover (i) Non-biodegradable Waste, (ii) Bio-degradable Waste, and/or (iii) Domestic Hazardous Waste and Sanitary Waste for processing in accordance with Chapter VII of the Bye-laws by the Bulk Waste Generators.	Rs. 15,000/-
6.	Failure to store and/or deliver Construction and Demolition Waste in a segregated manner or dumping of Construction and Demolition Waste	Rs. 25,000/-
7.	Disposal of Solid Waste by burning, dumping and/or unauthorised burial by a Bulk Waste Generator	Rs. 15,000/-
8.	Disposal of Solid Waste by burning, dumping and/or unauthorised burial by any Waste Generator who is not a Bulk Waste Generator	Rs. 5,000/-
9.	Failure to deliver (non-household) fish, poultry and slaughterhouse waste in a segregated manner as specified in the Bye-laws or dumping of (non-household) fish, poultry and slaughterhouse waste in community bin, Receptacle, public place or any other unauthorised place.	Rs. 10,000/-
10.	For a Street Vendor without a container/waste basket and/or who does not deliver Solid Waste in a segregated manner as specified in the Bye-laws	Rs. 500/-
11.	Issuance of false self-declaration under Chapter VII of the Bye-laws to avoid being classified as a Bulk Waste Generator	Rs. 15,000/-
12.	Manufacture of Banned plastics items within HMC limits -	Rs. 25,000/-
13.	Sale of Banned plastics items within HMC limits	Rs. 15,000/-
14.	Usage of Banned Plastics items (Ex: marriage, functions, public programs and others)	Rs. 10,000/-

**DELEGATION OF POWER TO LEVY ABOVE MENTIONED FINE AND USER CHARGES:**

1. Commissioner, Howrah Municipal Corporation is authorised to modify or alter or cancel any clauses or sections mentioned in the above bye-law.
2. Howrah Municipal Corporation Health Officer, Sanitary Inspectors and any other officials authorised by Commissioner, HMC to levy fine as mentioned in the above schedule.

**SCHEDULE IX- FORMAT FOR APPLICATION OF WASTE TRADER**

Name of the Waste Trader:

Type of Waste Trader: Address:

Contact Number:

Type of Legal Entity :

Company / Trust / Partnership including LLP /  
Sole Proprietorship/ Cooperati or Society

GST No:

Registration No (company/shop/commercial establishment):

Trade License:

Property Tax No:

PAN No:

Type of Solid Waste collected:

End destination of each category of Solid Waste collected (including name and address):

## ANNEXURE TO RULE 15 (f) OF SWM RULES, 2016 (COLLY)

**HOWRAH MUNICIPAL CORPORATION LICENSE DEPARTMENT****PRESENT SCHEDULE OF NOB WISE CONSERVANCY CHARGES UNDER TRADE LICENSING SYSTEM AS PER ONE WINDOW POLICY**

Sl. No.	NATURE OF TRADE	Rate/Day As on (01-03-2016)	Yearly Charges	REVISED RATE /DAY As on 19-02-2021	Yearly Charges at present
1	AMUSEMENT PARK	15.00	5475.00	15.00	5475.00
2	BAR CUM RESTAURENT(WITH/WITHOUT A.C) AREA UPTO 300 SQ.FT	3.00	1095.00	3.00	1095.00
3	BAR CUM RESTAURENT(WITH/WITHOUT A.C) AREA UPTO 301-500 SQ.FT	4.00	1460.00	4.00	1460.00
4	BAR CUM RESTAURENT(WITH/WITHOUT A.C) AREA UPTO 501-1500 SQ.FT	5.00	1825.00	5.00	1825.00
5	BAR CUM RESTAURENT(WITH/WITHOUT A.C) AREA UPTO 1501-2500 SQ.FT	6.00	2190.00	6.00	2190.00
6	BAR CUM RESTAURENT(WITH/WITHOUT A.C) AREA ABOVE 2500 SQ.FT	7.00	2555.00	7.00	2555.00
7	BEAUTY PARLOUR(A.C/NON A.C)	3.00	1095.00	3.00	1095.00
8	BOARDING/GUEST HOUSE(LODGING ONLY WITH/WITHOUT A.C)AREA UPTO 3000 SQ.FT	2.00	730.00	730 PER ROOM	VARIBLE
9	BOARDING/GUEST HOUSE(LODGING ONLY WITH/WITHOUT A.C)AREA ABOVE 3000 SQ.FT	3.00	1095.00	730 PER ROOM	VARIBLE
10	CATERER/HOME DELEVERY	2.00	730.00	2.00	730.00
11	CEREMONIAL HOUSE (FOR PREMISES LET OUT A RENT NOT EXCEEDING RS. 1000/-FOR EACH FUNCTION)		5000.00		5000.00
12	CEREMONIAL HOUSE (FOR PREMISES LET OUT A RENT NOT EXCEEDING RS. 1001/-BUT NOT EXCEEDING RS. 3000 FOR EACH FUNCTION)		8000.00		8000.00
13	CEREMONIAL HOUSE (FOR PREMISES LET OUT A RENT NOT EXCEEDING RS. 3001/-BUT NOT EXCEEDING RS. 7000 FOR EACH FUNCTION)		10000.00		10000.00
14	CEREMONIAL HOUSE (FOR PREMISES LET OUT A RENT NOT EXCEEDING RS. 7001/-BUT NOT EXCEEDING RS. 12000 FOR EACH FUNCTION)		14000.00		40000.00
15	CEREMONIAL HOUSE (FOR PREMISES LET OUT A RENT NOT EXCEEDING RS. 12001/-BUT NOT EXCEEDING RS. 15000 FOR EACH FUNCTION)		18000.00		18000.00
16	CEREMONIAL HOUSE (FOR PREMISES LET OUT A RENT NOT EXCEEDING RS. 15001/-BUT NOT EXCEEDING RS. 20000 FOR EACH FUNCTION)		20000.00		20000.00
17	CEREMONIAL HOUSE (FOR PREMISES LET OUT A RENT NOT EXCEEDING RS. 20001/-BUT NOT EXCEEDING RS. 25000 FOR EACH FUNCTION)		25000.00		25000.00
18	CEREMONIAL HOUSE (FOR PREMISES LET OUT A RENT EXCEEDING RS. 25000/- FOR EACH FUNCTION)		30000.00		30000.00
19	CHARITABLE HOSPITAL	2.00	730.00	N.A	N.A
20	CINEMA HALL/AUDITORIUM	2.00	730.00	N.A	N.A
21	CIRCUS OWNER / MELA ORGANISE FAIR ORGANISER	N	N	PER SQ.FT	VERIABLE
22	COURIER SERVICE	2.00	730.00	2.00	730.00
23	DECORETOR / FLOWER DECORETOR	2.00	730.00	3.00 PER DAY	1095.00
24	DEPARTMENTAL STORE(SELLER OF FOOD & NON FOOD ITEMS) COVERING AREA ABOVE 500 SQ.FT.	3.00	1095.00	N.A	N.A
25	DOCTOR'S CLINIC / CHAMBER	2.00	730.00	2.00	730.00
26	DOCTOR'S POLYCLINIC	2.00	730.00	2.00	730.00

*Handwritten signature and date:*  
 21/09/20

ANNEXURE TO RULE 15 (f) OF SWM RULES, 2016 (COLLY)

Sl. No.	NATURE OF TRADE	Rate/Day As on (01-03-2016)	Yearly Charges	REVISED RATE /DAY As on 19-02-2021	Yearly Charges at present
27	COMMERCIAL/MEMBER'S CLUB (WITH RESTAURENT & WITH/WITHOUT BAR)	10.00	3650.00	10.00	3650.00
28	DYER	2.00	730.00	2.00	730.00
29	EATING HOUSE/RESTAURENT/EATING HOUSE CUM RESTAURENT/FAST FOOD CENTRE/HOTEL(AREA UPTO 150 SQ.FT.)	2.00	730.00	2.00	730.00
30	EATING HOUSE/RESTAURENT/EATING HOUSE CUM RESTAURENT/FAST FOOD CENTRE/HOTEL(AREA UPTO 151-300 SQ.FT.)	3.00	1095.00	3.00	1095.00
31	EATING HOUSE/RESTAURENT/EATING HOUSE CUM RESTAURENT/FAST FOOD CENTRE/HOTEL(AREA UPTO 301-600 SQ.FT.)	4.00	1460.00	4.00	1460.00
32	EATING HOUSE/RESTAURENT/EATING HOUSE CUM RESTAURENT/FAST FOOD CENTRE/HOTEL(AREA UPTO 601-1000 SQ.FT.)	5.00	1825.00	5.00	1825.00
33	EATING HOUSE/RESTAURENT/EATING HOUSE CUM RESTAURENT/FAST FOOD CENTRE/HOTEL(AREA UPTO 1001-1500 SQ.FT.)	6.00	2190.00	6.00	2190.00
34	EATING HOUSE/RESTAURENT/EATING HOUSE CUM RESTAURENT/FAST FOOD CENTRE/HOTEL(AREA ABOVE 1500 SQ.FT.)	7.00	2555.00	7.00	2555.00
35	FISH MARKET, H.I.T HOW(FISH SELLER/SUPPLIER)	5.00	1825.00	5.00	1825.00
36	FLOWER SELLER/SUPPLIER	2.00	730.00	2.00	730.00
37	HEALTH RESORT	2.00	730.00	2.00	730.00
38	GODOWN (AREA UPTO 1000 SQ.FT.)	3.00	1095.00	2.00 PER DAY (UPTO 1500 SQ.FT)	730.00
39	GODOWN (AREA ABOVE 1000 SQ.FT.)	4.00	1460.00	3.00 PER DAY (ABOVE 1500 SQ.FT)	1095.00
40	GYMNASIUM/MULTIGYM	2.00	730.00	2	730
41	HOTEL WITHOUT STAR (FOOD & LODGING, WITH/WITHOUT BAR & WITH/WITHOUT A.C.)(AREA UPTO 1500 SQ.FT.)	2.00	730.00	730 PER ROOM	VARIBLE
42	HOTEL WITHOUT STAR (FOOD & LODGING, WITH/WITHOUT BAR & WITH/WITHOUT A.C.)(AREA UPTO 1501-3000 SQ.FT.)	3.00	1095.00	730 PER ROOM	VARIBLE
43	HOTEL WITHOUT STAR (FOOD & LODGING, WITH/WITHOUT BAR & WITH/WITHOUT A.C.)(AREA UPTO 3001-4500 SQ.FT.)	4.00	1460.00	730 PER ROOM	VARIBLE
44	HOTEL WITHOUT STAR (FOOD & LODGING, WITH/WITHOUT BAR & WITH/WITHOUT A.C.)(AREA UPTO 4501-6000 SQ.FT.)	5.00	1825.00	730 PER ROOM	VARIBLE
45	HOTEL WITHOUT STAR (FOOD & LODGING, WITH/WITHOUT BAR & WITH/WITHOUT A.C.)(AREA ABOVE 6000 SQ.FT.)	6	2190.00	730 PER ROOM	VARIBLE
46	LICENSED COUNTRY LIQUID OFF SHOP/WHOLESELLER/STOCKIST/GODOWN	2.00	730.00	2.00	730.00
47	LICENSED COUNTRY LIQUID ON SHOP	10.00	3650.00	10.00	3650.00
48	LICENSED FOREIGN LIQUID OFF SHOP/WHOLESELLER/STOCKIST/GODOWN	2.00	730.00	2.00	730.00
49	LICENSED FOREIGN LIQUID ON SHOP/WHOLESELLER/STOCKIST/GODOWN	10.00	3650.00	10.00	3650.00
50	LPG FILLING CENTRE FOR AUTO MOBILS (WITHOUT SERVICE STATION)	80#	960.00	#80/-P.M	960.00
51	LPG FILLING CENTRE FOR AUTO MOBILS (WITH SERVICE STATION)	150#	1800.00	#150/- P.M	1800.00

*Handwritten signature and date:*  
21/07/2021

## ANNEXURE TO RULE 15 (f) OF SWM RULES, 2016 (COLLY)

SL. No.	NATURE OF TRADE	Rate/Day As on (01-03-2016)	Yearly Charges	REVISED RATE /DAY As on 19-02-2021	Yearly Charges at present
52	LIQUORBOTTLING PLANT (AREA UPTO 1500 SQ.FT.)	2.00	730.00	2.00	730.00
53	LIQUORBOTTLING PLANT (AREA ABOVE 1500 SQ.FT.)	3.00	1095.00	3.00	1095.00
54	LIQUID TEA SHOP	2.00	730.00	2.00	730.00
55	MARKET/SHOPING MALL OWNER	N	N	N	NEGOTIABLE
56	MULTIPLEX	N	N	N	NEGOTIABLE
57	NURSING HOME/DAY CARE CENTRE/PRIVATE HOSPITAL/REHABILITATION CENTRE (NO. OF BEDS UPTO 20)	2/B/D	2/BX365	2/B/D	2/BED/PER DAY
58	NURSING HOME/DAY CARE CENTRE/PRIVATE HOSPITAL/REHABILITATION CENTRE (NO. OF BEDS FROM 21 TO 40)	3/B/D	3/BX365	3/B/D	3/BED/PER DAY
59	NURSING HOME/DAY CARE CENTRE/PRIVATE HOSPITAL/REHABILITATION CENTRE (NO. OF BEDS MORE THAN 40)	4/B/D	4/BX365	4/B/D	4/BED/PER DAY
60	PATHOLOGICAL/DIOGNOSTIC CENTRE/LABORATORY FOR X-RAY/ECG/USG/MRI/CT-SCAN	2.00	730.00	2.00	730.00
61	PAYING GUEST HOUSE/BED AND BREAKFAST (UPTO 10 BEDS)	2/B/D	2/BX365	2/B/D	2/BED/PER DAY
62	PETROL PUMP (WITHOUT HYDROLIC MACHINE)	100#	1200.00	#100/-P.M	1200.00
63	PETROL PUMP (WITH ONE HYDROLIC MACHINE)	130#	1560.00	#130/-P.M	1560.00
64	PETROL PUMP (MORE THAN ONE HYDROLIC MACHINE)	260#	3120.00	#260/-P.M	3120.00
65	SALOON (A.C./ NON A.C)	2.00	730.00	2.00	730.00
66	SELLER OF LIVESTOCK (BIRDS)	2.00	730.00	2.00	730.00
67	SELLER OF LIVESTOCK (ANIMALS)	3.00	1095.00	3.00	1095.00
68	SHOP (CHIKEN / MUTTON)	3.00	1095.00	3.00	1095.00
69	SHOP (GROCERY/STATIONERY/TAILORING)	2.00	730.00	2.00	730.00
70	SWEETMEAT SELLER/SUPPLIER (NON A.C)	2.00	730.00	2.00	730.00
71	SWEETMEAT SELLER/SUPPLIER (WITH A.C)	3.00	1095.00	3.00	1095.00
72	SWEETMEAT SELLER/SUPPLIER WITH WORKSHOP (TOTAL AREA UPTO 1000 SQ.FT)	4.00	1460.00	4.00	1460.00
73	SWEETMEAT SELLER/SUPPLIER WITH WORKSHOP (TOTAL AREA ABOVE 1000 SQ.FT)	5.00	1825.00	5.00	1825.00
74	TATOOO PARLOUR (NON A.C/WITH A.C)	2.00	730.00	2.00	730.00
75	THERAPY CENTRE (AYURBEDIC/UNANI/PHYSIOTHERAPY)	2.00	730.00	2.00	730.00
76	WORKSHOP / FACTORY OF NON FOOD ITEMS (AREA UPTO 1000 SQ.FT)	2.00	730.00	2.00	730.00
77	WORKSHOP / FACTORY OF NON FOOD ITEMS (AREA ABOVE 1000 SQ.FT)	3.00	1095.00	3.00	1095.00
78	WORKSHOP / FACTORY OF FOOD ITEMS (AREA UPTO 1000 SQ.FT)	4.00	1460.00	4.00	1460.00
79	WORKSHOP / FACTORY OF FOOD ITEMS (AREA ABOVE 1000 SQ.FT)	5.00	1825.00	5.00	1825.00

*Shubhad*  
31/05/2020  
**O.S.D. (LICENSE)**  
Hwarah Municipal Corporation

ANNEXURE TO RULE 15 (g) OF SWM RULES, 2016





Note Sheet

1188.1

Commr/4341/24-25 BOA/2871/24-25

Date : March 17, 2025.

Sub : Proposal of BITAN - Institute for Training, Awareness and Networking to revive and sustain the "Howrah Swachhata Kendra", i.e., Plastic Waste Management Unit of the HMC at the Belgachia Trenching Ground - Reg.

Apropos of the above, enclosed please find herewith a proposal on the captioned subject since received from BITAN, the Implementing Partner (I.P.) of UNDP, vide their letter No. BITAN/FIN/24-25/304, dated 17.01.2025 for kind perusal and further required action, contents of which are self-explanatory.

It may be mentioned here that a MRF (Material Recovery Facility) has been set-up at 45, F Road, Belgachia, near Netai Charan Chakravarty Medical College Hospital, Howrah by the HMC in the past as part of its commitment made towards partnership between the HMC & the UNDP ( United Nations Development Programme), New Delhi vide letter of the Commissioner, HMC communicated vide Memo No. 1152/19-20, dated 18.10.2019 on Plastic Waste Recycling at HMC Required machineries were installed there-at by the UNDP through CSR funding with its Project Partner Hindustan Coca Cola Beverages Pvt. Ltd (HCCBPL) and the said MRF was being operated and maintained by BITAN, the Implementing Partner (IP) of the UNDP as per the approved terms & conditions. (Flag A).

Subsequently, on application, BITAN was allowed by the HMC to have a separate Electricity Connection on its own at the MRF to run the day-today operations of the Programme (Flag B). The Programme was completed on 15.12.2023 and the UNDP, as per the approved terms and conditions, requested the HMC vide its e-mail dated 22.03.2024 for handing over of various machines installed at the MRF with Transfer of its Title Documents which, however, is yet to be done (Flag C). In fact, BITAN also has informed in writing to the HMC about its continuing the MRF management process after completion of the UNDP programme in December, 2023 vide their letter No. BITAN/ FIN/23-24/459, dated 06.02.2024 and the same situation exist as on date (Flag D).

Since, O&M of the created facility at the present MRF at the Belgachia Trenching Ground is absolutely necessary for compliance of various provisions of the "Solid Waste (Management & Handling) Bye Laws for HMC", 2019 under the SWM Rules, 2016 and Plastic Waste Management Rules, 2018, the matter of its revival and sustenance has been discussed at length with BITAN in presence of the Commissioner, HMC, Secretary, HMC, Exe. Engineer (Cons), HMC & the under-signed in the recent past. Accordingly, as mentioned above, their recent proposal for Broad Activities & the Scope of Collaboration has been examined in respect of HMC & BITAN and found to be in order with one modification to the effect that 50% of the segregated Plastic waste to be received at the MRF would be diverted to the Plastic Processing Plant of the Howrah Zilla Parishad at Sankrail for required raw material as per request of the DM, Howrah (Flag E).

Now, if approved, on the basis of the above a MOU may be executed with BITAN for revival and sustenance of the "Howrah Swachhata Kendra", i.e. Plastic Waste Management Unit of the HMC for a period of 2 (two) years renewable on mutual consent basis. It is not out of place to mention here that in OA 85 of 2024, Hon'ble NGT has also directed the HMC Authority to revive the Plastic Waste Management facility at the earliest without any delay.

Submitted please.

*Struha*  
17/03/25

OSD (Conservancy)  
Howrah Municipal Corporation

EE (Cons)

X

~~Secretary~~

Matrk 'X' may be approved please.

*Accepted by*  
17/03/2025

'X'. For "h. principle" consideration. If approved, the Agency he asked to produce a draft MOU which after due vetting he should send to the B&A for final acceptance. 17.12.23

Pranava

"P" { Previous notes for your kind perusal.  
The agency may be asked to produce a draft MOU  
for better comprehension of what they wish to offer.

2/5  
19/03/25

Chairperson  
BoA.

APPROVED AS PROPOSED in the light of "P" above.

~~H/Commissioner~~

  
24/03/2025

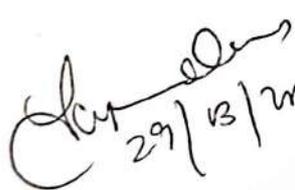
2/5  
26/3

Secy.

~~EE (Com)~~ For repl.

hgr  
26/03/25

~~OSO (Comm)~~

  
29/3/25



# BITAN

## Institute for Training, Awareness and Networking

comp/commn/8310/24-25

Jan 11/25

21/COMMISSIONER For Your Personal Pleasr 3m-2222/28-22/General H 22391

Ref. No.: BITAN/FIN/24-25/304

BOB/ULBS/24-25

Date: 17.01.2025

23/125 20 JAN 2025

To,  
The Chairperson, Board of Administrator  
Howrah Municipal Corporation (HMC)  
Howrah District

Subject: Proposal to revive and sustain the "Howrah Swachhata Kendra" Plastic Waste Management Unit at Belgachia

Dear Sir/Madam,

Greetings from BITAN Institute for Training Awareness and Networking (BITAN)!

I hope this letter finds you in good health and high spirits. BITAN, a state-level non-governmental organization registered under the Society Registration Act (Registration No. SO131020 of 2005-2006), has been dedicated to addressing developmental challenges across West Bengal for the past 19 years and in Tripura for the last 3 years. Our core focus areas include Reproductive and Child Health, Adolescent and Youth Empowerment, Skill Development, Women's Livelihood, and Solid Waste Management (SWM).

Over the past decade, BITAN has garnered extensive expertise in waste management by collaborating with over 50 Urban Local Bodies (ULBs) across Tripura and West Bengal. Additionally, we have partnered with Gram Panchayats to implement sustainable and effective SWM systems. Presently, we are implementing SWM projects across multiple Gram Panchayats in three districts of West Bengal with support from CSR initiatives such as ITC-MSK, LIC-HFL, and various government departments.

From May 2021 to February 2024, BITAN, with the support of the Howrah Municipal Corporation and the United Nations Development Program (UNDP), successfully managed the Howrah Swachhata Kendra in Belgachia. Despite numerous challenges, we ensured the smooth functioning of the unit till date. However, following the withdrawal of UNDP's funding, we have been running the unit at a loss.

In light of a recent discussion with municipal officials of HMC, we are proposing several ideas to revive and sustain the Howrah Swachhata Kendra. These initiatives aim to reach at least a break-even point while ensuring the long-term viability of the unit. To this end, we request the esteemed Municipal Corporation to extend its support to BITAN and work with us to develop a refined plan that can be mutually beneficial and sustainable.

We look forward to the opportunity to discuss this further and collaboratively identify a path forward that will ensure the continued success of the Howrah Swachhata Kendra for the benefit of the community and all stakeholders involved.

Asit Kumar Sasmal

Secretary  
BITAN

Institute for Training, Awareness & Networking

Asit Kumar Sasmal  
Thanks and Regards

### ANNEXURE TO RULE 15 (h) OF SWM RULES, 2016 (COLLY)

Encl:

1. Plan for revival
2. Copy to The Commissioner, HMC

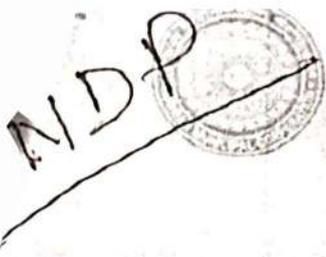
Kolkata Office:  
3/3/1, D. A. Chowdhury Road (2<sup>nd</sup> Floor)  
Budge Budge, Kolkata-700137

Mobile: 8017638070  
E-mail: bitanorg@gmail.com  
Website: www.bitanindia.org

Handwritten notes: P/S call a meeting with BITA for kindly same

Handwritten initials: hsn 24/1/25

Stamp: 2399/24.25 24/1/25



# Howrah Municipal Corporation

Central Office:- 4, Mahatma Gandhi Road, Howrah-711101

Bally Sub Office:- 384, G.T. Road, Bally, Howrah-711201

Memo No. 1152/19-20

Date. 18.10.2

To  
Mr Srikrishna Balachandran  
Program Manager- Circular Economy  
United Nations Development Program,  
55.Loshi Estate ,New Delhi-110003

**Sub: Partnership between HMC and UNDP on plastic waste Recycling at Howrah.**

Dear Sir,

As per the ongoing discussions between Howrah Municipal Corporation and United Nations Development program on the plastic waste recycling project; I am to inform that the HMC approve partnering with both UNDP and Hindustan coca cola Beverages Pvt Ltd (HCCBPL) for working together and putting in place recycling systems and taking necessary steps for implementation of the project (Plastic Waste Management and Recycling : A Partnership) on Plastics and dry Waste in the city of Howrah

HMC will provide all the necessary support and help in terms of the following:

1. HMC will facilitate UNDP to get the necessary approvals required from the West Bengal State Pollution Control Board and other departments; but UNDP through its implementing partner in the city will do the necessary back up work for any fees deposits, paperwork etc. for the functioning of the project.
2. HMC will provide necessary space (at least 17,000sq. ft) for the Swachhta Kendra (SKs) as material recovery centre, with electricity & water connections made.
3. The space provided by HMC will be through a covered shed, with toilets and a room for the children crèche/a sitting room for meetings and trainings of the waste pickers. This will be made adequate with platform etc.
4. HMC will give access to waste to the project without any monetary exchange between HMC & the project or vice versa. The collection of plastics and other dry waste system will be developed by the project and all this will be effectively disposed to the respective recyclers.
5. HMC will ensure that the necessary instructions are issued to the required stakeholders for better collection, segregation and recycling of plastics.
6. HMC will facilitate meetings with Cement Factories/ Owners to settle and fix rates for the processing of the plastics required as alternate fuels.
7. HMC will facilitate meetings with the PWD and concerned departments to settle and fix rates for collection of shredded plastics for road making.
8. HMC will designate a suitable officer to work and support the project.
9. HMC will issue letters to the schools, colleges and bulk generators, it would make and have their acceptance. HMC will provide necessary support required for the implementation of the project activities.

1. UNDP after following a competitive bidding process will appoint a suitable implementation partner for the management and coordination of the project in the city of Howrah.
2. UNDP will ensure the procurement, installation, upkeep, safety and meet the running cost of all the relevant machines such as conveyor belt, bailers, shredders, phatka machines etc.
3. UNDP, through its implementation partner, shall be responsible from transporting collected waste from the collection points and/or DDWCs to the Swachhta Kendra. The project team would not be involved in Door-to-door collection of waste in the allocated wards.
4. UNDP will ensure assets operations and maintenance, insurance in the project.
5. UNDP will be responsible for day to day operation at Swachhta Kendra, institutionalization of the waste pickers in the Swachhta Kendra, data management and meeting the deliverables of the project.
6. UNDP will designate a contact person to exchange information of the project activities and who will be responsible of reporting to his/her higher authorities; a deputy will also be assigned.
7. UNDP through its implementing partner is responsible for the sustainable operations and maintenance of the material recovery centre. This will ensure collection, segregation of plastics and transportation of plastics to recyclers.
8. UNDP will ensure mass media activities and the design and publication of the brochures, poster slogans, jingles and films etc both on the social media and the press along with assistance of HMC.
9. UNDP will create special capacity building programs, training for different stakeholders on plastic waste management including the media religious and faith institutions educational centre, social clubs etc along with assistance of HMC.
10. UNDP along with I.P will determine the purchase prices, enter into contracts for the different grades of plastic with back end recyclers; transport of plastic waste to backend recyclers and establish linkages with cement plants for non - recyclable waste. Necessary permissions shall be obtained for transboundary movement by the project.
11. UNDP through its implementing partner will ensure that a minimum quantity of 5 tons/day of plastic waste be segregated, baled and transported to back end recycler at the material Recovery Facility.
12. UNDP will set up through the implementing partner the reporting systems and send regular monitoring reports on all the activities undertaken.
13. UNDP will also set up the technology support systems in the project for the digital transparency and accountability along the waste supply chain.

We assure that HMC will achieve its target at the earliest and expect that UNDP through its partner will get the implementation plan in place and have a system of review and monitoring in place. We do appreciate if on monthly basis UNDP sets up a review of the progress on the project in Howrah. We look forward for a meaningful partnership.

ANNEXURE TO RULE 15 (h) OF SWM RULES, 2016 (COLLY)

Yours faithfully,

18-10-19  
Commissioner

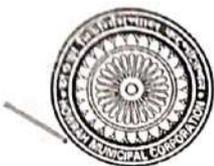
Howrah Municipal Corporation

# ANNEXURE TO RULE 15 (h) OF SWM RULES, 2016



**HOWRAH MUNICIPAL CORPORATION**

4, MAHATMA GANDHI ROAD, HOWRAH – 711 101  
Tel: (+91-33) 2638-3211-13, 2641-5218; Fax: (+91-33) 2641-5218/2214



Memo No 069- /Gen. (S.C. Cell)/2024-25

Dated : January 29, 2025.

**ORDER**

**Sub : Constitution of Standing Condemnation / Disposal Committee for own E-Waste of HMC – Formation there-of – Reg.**

In accordance with the established procedure as laid down under the E-Waste (Management) Rules, 2022, notifications issued by the Dept. of IT & Electronics, Govt. of West Bengal and pursuant to the decision taken in the meeting of the Board of Administrators, HMC vide sl. No. 07, dated 22.01.2025, a Standing Condemnation / Disposal Committee is hereby formed for management of own E-Waste of this Corporation with the following officials as its member :

- (i) Commissioner – Chairman;
- (ii) Chief Auditor – Member;
- (iii) Secretary – Member;
- (iv) Exe. Engineer (IT) – Member-Convener;
- (v) OSD (Elect) - Member
- (vi) I. T. Supervisor & N.O., NCAP – Member.

Management & disposal of own E-waste of HMC as well as E-waste generated within the territorial jurisdiction of this Corporation at large will be done with the help of the West Bengal Electronics Industry Development Corporation Ltd (WBEIDCL), the State Level Nodal Agency (SLNA) for e-Waste management in West Bengal, by the I.T. Dept., HMC which is the Nodal department in this regard in accordance with the extant norms / procedure as will be prevalent from time to time.

This issues in public interest and will have immediate effect.

  
Commissioner  
Howrah Municipal Corporation.

Endt. Memo No 069/1(16)/Gen. (S.C. Cell)/2024-25

Dated : January 29, 2025.

Copy forwarded for favour of information to :

- 1) Hon'ble Chairperson, BoA, HMC; 2) Dy. Commissioner I / II, HMC; 3) Controller of Finance, HMC; 4) Chief Auditor, HMC - Member; 5) Secretary, HMC - Member; 6) Supdt. Engr., HMC; 7) Exe. Engr. (IT), HMC - Member-Convener; 8) All Exe. Engineer, HMC; 9) All HOD (\_\_\_\_\_ Dept.); 10) OSD (Elect.), HMC – Member; 11) All A.E. / OSD & In-charge Br. Officer, Br. I – VII, HMC; 12) A.E. (Padmapukur & Sreerampur Water Works), HMC; 13) I.T. Sup. & N.O., NCAP, HMC – Member, 14) Commissioner's Office File; 15) Dept. Guard File.

  
Commissioner  
Howrah Municipal Corporation.

**HOWRAH MUNICIPAL CORPORATION**

4, MAHATMA GANDHI ROAD, HOWRAH – 711 101

Tel: (+91-33) 2638-3211-13, 2641-5218; Fax: (+91-33) 2641-5218/2214

Memo No. 670 /Gen (S.C. Cell)/Commr./2024-25

Dated :January 29, 2025.

To,  
The Managing Director;  
West Bengal Electronics Industry Development Corporation Ltd.,  
WEBEL Bhavan,  
Block – EP & GP,  
Sector – V, Bidhannagar,  
Kolkata – 700091.

**Sub : Management & Disposal of E-Waste of HMC – Reg.**

Sir,

Apropos of the above, in accordance with the Order issued by the Dept. of IT & Electronics, Govt. of West Bengal vide No. 527-IT/0/22/2024, dated 17.05.2024 and pursuant to the decision taken in the meeting of the Board of Administrators, HMC vide sl. No. 7, dated 22.01.2025, management and disposal of own e-Waste of HMC as well as the e-Waste generated within the territorial jurisdiction of this Corporation at large will henceforth be done with the help of WBEIDC Ltd, the State Level Nodal Agency (SLNA) for the purpose.

A copy of the decision of the BoA, HMC ibid together with a copy of the Order of formation of a Standing Condemnation / Disposal Committee at HMC issued subsequently are enclosed herewith for favour of information and further required action please. In this connection, Shri Anindya Banerjee (Contact No. – 09433834906, e-mail id – [anindya.banerji@webel-india.com](mailto:anindya.banerji@webel-india.com)) , Single Point of Contact (SPOC), WBEIDCL may kindly be requested to contact Shri Surit Kr. Mukhopadhyay, Exe. Engr. (IT), HMC (Mob. No. 06291856887) for disposal of e-Waste of HMC in accordance with the shared SOP in a time-bound manner.

A line in confirmation is solicited.

Thanking you,

Yours faithfully



Commissioner

Howrah Municipal Corporation

Encls : as stated above.

Endt. Memo No. 670/19Gen (S.C. Cell)/Commr./2024-25

Dated :January 29, 2025.

Copy forwarded for favour of Information to :

- 1) Hon'ble Chairperson, BoA, HMC;
- 2) The District Magistrate, Howrah – with request to tie-up with the WBEIDCL for e-Waste management, if not already on-board;
- 3) The Commissioner of Police, Howrah – Do;
- 4) The secretary, HMC;
- 5) The Exe. Engineer (IT), HMC – with request to kindly co-ordinate with the SPOC, WBEIDCL;
- 6) Dept. Guard File.


Commissioner  
Howrah Municipal Corporation

9/2

# ANNEXURE TO RULE 15 (j) OF SWM RULES, 2016



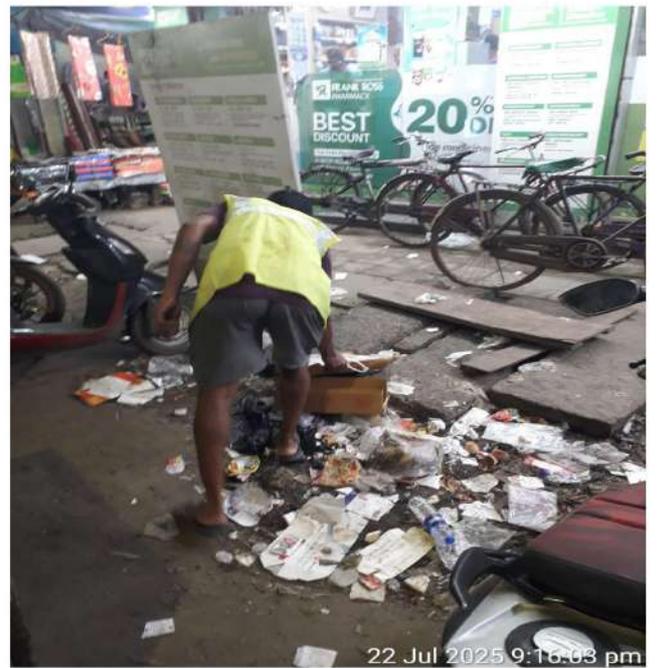
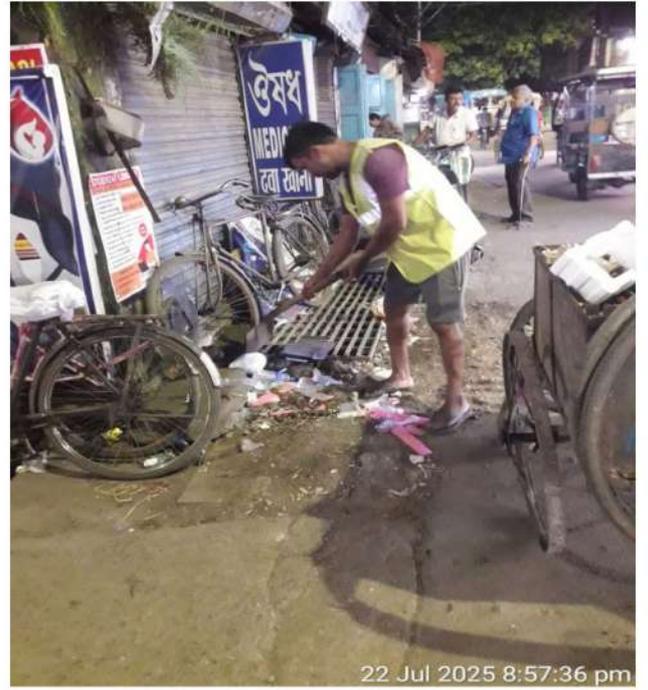
# ANNEXURE TO RULE 15 (k) OF SWM RULES, 2016



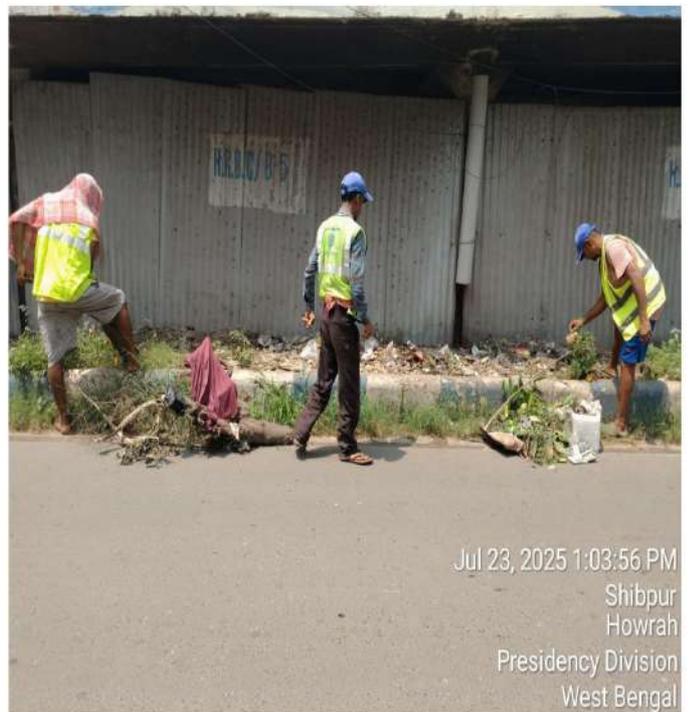
# ANNEXURE TO RULE 15 (I) OF SWM RULES, 2016



ANNEXURE TO RULE 15 (m) OF SWM RULES, 2016



# ANNEXURE TO RULE 15 (n) OF SWM RULES, 2016



# ANNEXURE TO RULE 15 (o) OF SWM RULES, 2016



সূড

Comp/Comma / 1903 / 25-26

SUDA

রাজ্য নগর উন্নয়ন সংস্থা

STATE URBAN DEVELOPMENT AGENCY

"ইন্ডাস ভবন", এইচসি ব্লক, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০ ১০৬, পশ্চিমবঙ্গ

"ILGUS BHAVAN", HC Block, Sector - III, Bidhanagar, Kolkata - 700 106, West Bengal

Memo No. : SUDA - 369/2019(pt-1)/4098

Date: 16/06/2025

From : Shri Joly Chaudhuri, WBCS(Exe.),  
Director, SUDA

To : Managing Director,  
Eastern Organic Fertilizer Private Limited  
35, Chetla Central Road, Kolkata - 700027.

**Letter Of Acceptance Cum Work Order : Addendum**

Sub: Bio-mining and bio-remediation of **2.20 Lakh MT** of Legacy Waste accumulated at the cells (Cell no - 3 & 4) of SLF at RWMC, Baidyabati coming from Howrah Municipal Corporation.

Hon'ble NGT Case bearing Original Application No.54/2025/EZ In Re: "Howrah dumpyard cannot take any more waste: Experts"- News item published in The Times of India, dt. 24.03.2025, Kolkata.

Ref Previous RfP No : SUDA - 369/ 2019 (Pt.-I) / 8459 dated. 04.02.2021.  
Ref Work Order No : SUDA - 369/ 2019 (Pt.-I) / 6811 dated. 23.12.2022  
and SUDA - 369/ 2019 (Pt.-I) / 179 dated. 09.01.2023.  
Previous Agreement Date : 20<sup>th</sup> January, 2023.

Hon'ble NGT Case bearing Original Application No.54/2025/EZ In Re: "Howrah dumpyard cannot take any more waste: Experts"- News item published in The Times of India, dt. 24.03.2025, Kolkata.

Minutes of Meeting : Chaired by Hon'ble MIC dated 25.03.2025  
Ref agency Letter No : EOFPL/SUDA/MAY/CL-IV/AQ/01/2025-26 dt.08.05.2025.  
Accepted Rate per MT : @ Rs. 480.00 per MT. (offered by the agency vide EOFPL/  
SUDA/ MAY/ CL- IV/ AQ/01/2025-26 dt. 08.05.2025).  
Ref. e-file No. : SUDA-15014(17)/59/2022-HFA SEC-SUDA (E-580877).

Sir,

With reference to the above subject, this is to inform you that your offer for the work 'Bio-mining and bio-remediation of **2.20 Lakh MT** of Legacy Waste accumulated at the Cells (Cell no - 3 & 4) of SLF at RWMC, Baidyabati coming from Howrah Municipal Corporation (HMC)' has been accepted by the Competent Authority of the Urban Development & Municipal Affairs Department, Govt. of West Bengal. Hence, you are requested to start the work as mentioned in the previous NIT and as per agreement at your offered rate i.e **Rs.480.00** (Rupees Four hundred eighty only) per Metric Ton on **Input Basis** inclusive of all taxes & duties and GST.

- (2) The work is to be executed in compliance with all terms and conditions as mentioned in the previous bid document and agreement.
- (3) You are hereby requested to please execute a formal tripartite agreement within **07(seven) days** from the date of receipt of this Letter of Acceptance cum Work Order and submit it to this Office as per the terms and conditions mentioned in the tender document, failing which

দূরভাষা: ২৩৫৮ ৬৪০৩ / ৫৭৬৭, ফ্যাক্স: ২৩৫৮ ৫৮০০  
Tel : 2358 6403/5767, Fax : 2358 5800, E-mail : wbsudadir@gmail.com  
Account Section : 2358 6408

*J. Chaudhuri*  
16.06.2025

## রাজ্য নগর উন্নয়ন সংস্থা

SUDA

## STATE URBAN DEVELOPMENT AGENCY

"ইলগুস ভবন", এইচসি ব্লক, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০ ১০৬, পশ্চিমবঙ্গ

"ILGUS BHAVAN", HC Block, Sector - III, Bidhannagar, Kolkata - 700 106, West Bengal

- this Work Order will be treated as cancelled. You are also requested to submit a comprehensive work plan with timeline (Both for remaining quantity of Cluster - IV along with accumulated waste at Cell no - 3 & 4 of RWMC SLF) coming from HMC to execute the work.
- (4) You are also requested to submit a copy of a declaration within **07(seven) days** from the issuance of this addendum, duly affirmed before the 1<sup>st</sup> class Judicial Magistrate, declaring, inter-alia the duties and responsibilities of the agency that has been mentioned in this addendum.
  - (5) The date of commencement of the said work of processing will be reckoned from the date of issuance of this letter and shall have to be completed within a period of **18 months** from the issuance of this addendum.
  - (6) The entire work will have to be executed as per the scope of work and terms and conditions in the previous NIT, agreement and as stipulated below :
    - (i) Weighment of incoming legacy waste to be done prior to loading at trommel and further weighment to be done for disposal of processed fractions coming out from processing.
    - (ii) Payment terms: As per commercial terms & conditions of NIT.
    - (iii) The Agency shall maintain online fully electronic records of the different disposed fractions obtained after processing of Legacy Waste in the standard formats using real time monitoring system / software throughout the contract period.
    - (iv) Penalties: As per the Terms of Reference (ToR) of the previous RfP.
  - (7) Considering the importance of the matter, Engineers/ Staff shall be deputed from HMC for monitoring and supervision of the bio-mining and bio-remediation activities at Baidyabati RWMC. Bills raised by the agency, have to be certified by the Engineers/ Staff deputed at the RWMC site from HMC and authenticated copy of bills shall be forwarded to SUDA.
  - (8) The agency has to execute the work and the work shall be under the supervision and control of the Engineers/ Staffs of ULBs along with Engineers of State Urban Development Agency on behalf of the Urban Development and Municipal Affairs Department, Government of West Bengal and subject to periodic appraisals and on-site tests conducted by the statutory authorities including but not limited to the Central Pollution Control Board (CPCB) and West Bengal Pollution Control Board (WBPCB). Compliance to the periodic directions by the Hon'ble National Green Tribunal are to be adhered to within the given timeline.
  - (9) The agency shall remain fully liable and indemnify the State Government for the imposition of penalty/ fine in the event of any adverse reports/failure reports conducted by the WBPCB or the CPCB or any of the Statutory authorities or by the Hon'ble National Green Tribunal.
  - (10) You are further requested to submit a written acceptance letter to this end **within seven (7) days** from the date of issuance of this addendum Letter of Acceptance cum Work Order.
  - (11) Shri Dipak Naskar, Superintending Engineer, SUDA shall be the overall in charge of the project assisted by other Engineers of SUDA.
  - (12) This issue with the approval of the competent authority of UD&MA Department, Govt. of West Bengal.

Yours faithfully,

*Chandru*  
15.08.2021  
Director, SUDA

দূরভাষ: ২৩৫৮ ৬৪০৩ / ৫৭৬৭, ফ্যাক্স: ২৩৫৮ ৫৮০০

Tel : 2358 6403/5767, Fax : 2358 5800, E-mail : wbsudadir@gmail.com

Account Section : 2358 6408

96

# ANNEXURE TO RULE 15 (q) OF SWM RULES, 2016 (COLLY)

রাজ্য নগর উন্নয়ন সংস্থা

**SUDA**

**STATE URBAN DEVELOPMENT AGENCY**

"ইলগুস ভবন", এইচসি ব্লক, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০ ১০৬, পশ্চিমবঙ্গ

**"ILGUS BHAVAN", HC Block, Sector - III, Bidhannagar, Kolkata - 700 106, West Bengal**

Memo No. : SUDA – 369/2019(pt-I)/4098-1(8)

Date: 16/06/2025

Copy forwarded for kind information to:

- (1) District Magistrate, Howrah District, Govt. of West Bengal.
- (2) District Magistrate, Hooghly District, Govt. of West Bengal.
- (3) Commissioner, Howrah Municipal Corporation.
- (4) Shri A. Das, Deputy Director, SUDA, Govt. of West Bengal.
- (5) Shri A. Ali, Deputy Director, SUDA, Govt. of West Bengal.
- (6) Shri D. Naskar, SE, SUDA, Govt. of West Bengal.
- (7) Private Secretary to Hon'ble MIC, UD & MA Department, Govt. of West Bengal
- (8) Sr. PS to Principal Secretary, UD & MA Department, Govt. of West Bengal

*Dhandhan*  
16.06.2025  
Director, SUDA

Memo No. : SUDA – 369/2019(pt-I)/4098-2(2)

Date: 16/06/2025

Copy forwarded for kind information to:

- (1) Chairman, Baidyabati Municipality.
- (2) Executive Officer, Baidyabati Municipality.

*Dhandhan*  
16.06.2025  
Director, SUDA

## ANNEXURE TO RULE 15 (q) OF SWM RULES, 2016 (COLLY)



পশ্চিমবঙ্গ পশ্চিম বঙ্গাল WEST BENGAL

AV 1,65883

### AGREEMENT

**Name of The Work:** Bio-mining and bio-remediation of 2.20 Lakh MT of Legacy Waste accumulated at the cells (Cell no – 3 & 4) of SLF at RWMC, Baidyabati coming from Howrah Municipal Corporation.

**Previous RIP No :** SUDA – 369/ 2019 (Pt.-I) / 8459 dated : 04.02.2021.

**Ref e tender Id:** 2021\_MAD\_323381\_1

**Previous Work Order No:**

SUDA – 369/ 2019 (Pt.-I) / 6811 dated. 23.12.2022 and

SUDA – 369/ 2019 (Pt.-I) / 179 dated. 09.01.2023

**Previous Agreement Date:** 20th January, 2023.

**Minutes of Meeting:** Chaired by Hon'ble MIC dated 25.03.2025.

**Ref. e-file No. :** SUDA-15014(17)/59/2022-HFA SEC-SUDA. (E- 580877)

**Letter of Acceptance No. :** SUDA – 369/2019(pt-I)/4098 dt.

16/06/2025.

**Between**

**Director, State Urban Development Agency (SUDA),**  
under Department of Urban Development and Municipal Affairs,  
Govt of West Bengal,

Consent Organic Fertilizer Pvt. Ltd.

*K. Malikale*

Director

*[Signature]*  
Director, WBCS (Exe.)  
Director  
State Urban Development Agency  
Government of West Bengal

Page | 1

*[Signature]*  
Commissioner  
Howrah Municipal Corporation

## ANNEXURE TO RULE 15 (q) OF SWM RULES, 2016 (COLLY)

ILGUS Bhawan, HC Block, Sector-III, Bidhannagar, Kolkata- 700106

And

**The Commissioner / Secretary,**  
Howrah Municipal Corporation

And

**The Agency : Eastern Organic Fertilizer Private Limited,**  
35, Chetla Central Road, Kolkata - 700027.

THIS AGREEMENT is made on this ..... Day of June, 2025

BETWEEN:

The Director, State Urban Development Agency (SUDA) hereinafter referred to as **Authority** under Urban Development and Municipal Affairs Department, Govt of West Bengal, (which expression means and includes its successor-in-office/Assigns etc.) of the **First Part**.

And

The Commissioner / Secretary, Howrah Municipal Corporation therein called as concerned ULB hereinafter referred to as Executing Authority (which expression means and includes its successor-in-office/ Assigns etc.) of the **Second Part**.

And

"The Agency named **M/s Eastern Organic Fertilizer Private Limited** having registered office at 35, Chetla Central Road, Kolkata - 700027, PAN No: AAACE6037E, represented through Akshay Satnaliwala being Director having PAN No: COVPS5516L herein after referred to Agency (which

Eastern Organic Fertilizer Pvt. Ltd.

*A. Adhikari*

Director

*Joty Chaudhuri*  
Joty Chaudhuri, WBCS (Exd.)  
Director,  
State Urban Development Agency  
Government of West Bengal

Page | 2



**GOVERNMENT OF WEST BENGAL**  
OFFICE OF THE DISTRICT MAGISTRATE & DISTRICT COLLECTOR  
HOWRAH  
(ENVIRONMENT CELL)

P-03  
30-824/70-74/General

Memo No.: 110/Env./Howrah

Date: 21/04/2025

To: The Commissioner  
Howrah Municipal Corporation.

Sub: - Availability of land required for SWM purpose in  
connection with Hon'ble NGT OA No. 85/2024/EZ.

Ref: - Your letter vide no. 065/Gen (SC Cell)/Commr. /2024-25  
dated 15-01-2025.

In reference to the above, please find enclosed the self-explanatory letter of the Block Land and Land Reforms Officer, Bally Jagacha vide no. 2267/BJ/2025 dated 03-04-2025 containing the schedule of the land duly identified under Baigachi Mouza, JL No.-01 for the purpose captioned in the subject.

**This is for your information and taking necessary action.**

Encl: - As stated.

  
District Magistrate  
Howrah 21/4/25

**ANNEXURE TO RULE 15 (q) OF SWM RULES, 2016 (COLLY)**

# ANNEXURE TO RULE 15 (X) OF SWM RULES, 2016 (COLLYER)



Government of West Bengal  
Office of the District Magistrate & Collector, Howrah  
District Disaster Management Section  
☎ (033) 2641-3393 ☉ ddmo.howrah@gmail.com

Memo No.:- 199 /DDM

Date:- 04/04/2025

To

The Principal Secretary,  
UD & MA Department  
Govt of West Bengal

Subject:- Land details for setting up of fresh waste management and processing plant for HMC area  
Reference : Memo No.709-UDMA-11014 917/6/2025 Dated 03/04/2025

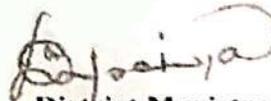
Sir,

This is to submit herewith that in pursuance of point 1 (d) of Decision points of the meeting chaired by the Hon'ble MIC, UD&MA Department vide Memo No.709-UDMA-11014 917/6/2025 Dated 03/04/2025, one plot of land has been identified in Mouza Baigachi, J.L No.01, LR Plot No.1922 ( Land schedule along with BLLRO Report and RoR enclosed). The total area of the plot is 16.7300 acre and it belongs to Khatian No.1 and classification of said plot is "Shali". The said plot was already jointly inspected by UD & MA officials, HMC officials and BLLRO team for checking the suitability of the site.

In this regard, it is earnestly requested to provide approval, confirmation of the plot selected for initiating Inter Departmental Transfer proposal form this end.

Thanking you.

Yours faithfully,

  
District Magistrate,

Howrah

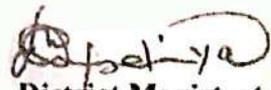
Encls : As above

Memo No.:- 199/1<sup>(6)</sup> /DDM

Date:- 04/04/2025

Copy forwarded for information to:

- 1) Hon'ble Chairperson Board of Administrators, HMC
- 2) The CEO, KMDA
- 3) The Secretary, KMDA
- 4) The Director, SUDA
- 5) The Commissioner, HMC
- 6) DI.&I.RO, Howrah

  
District Magistrate,

Howrah

OFFICE OF THE BLOCK LAND &  
LAND REFORMS OFFICER,  
BALLY-JAGACHA  
সমষ্টি ভূমি ও ভূমি সংস্কার  
আধিকারিকের কার্য,  
বালি-জগাছা, হাওড়া



GOVERNMENT OF  
WEST BENGAL

229 G. T. Road,  
Belur Bazar, Dist.:  
Howrah, Pin:  
711202, West  
Bengal

Memo No: 2267 /BJ/2025

Date: 09/04/2025

To  
The Additional District Magistrate  
And  
District Land & Land Reforms Officer  
Howrah

Sub: Proposed land for SWM Project of HMC  
Mouza: Baigachi, JL No. 01, LR Plot No. 1922

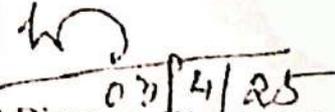
Sir,

in reference to subject mentioned above, a report has been furnished bellow:-

1. The above mentioned plot is situated at Mouza: Baigachi, JL No. 01.
2. As per CLR, Total area of that said plot is 16.7300 acre and it is belongs to Collertor's Khatian that is Khatian No. 1 and the classification of the said plot is "Shali".

Encl: As stated

yours faithfully

  
09/04/25  
Assistant Director, W.B.L.R.S

&  
B. L. & L. R. O., Bally-Jagacha, Howrah

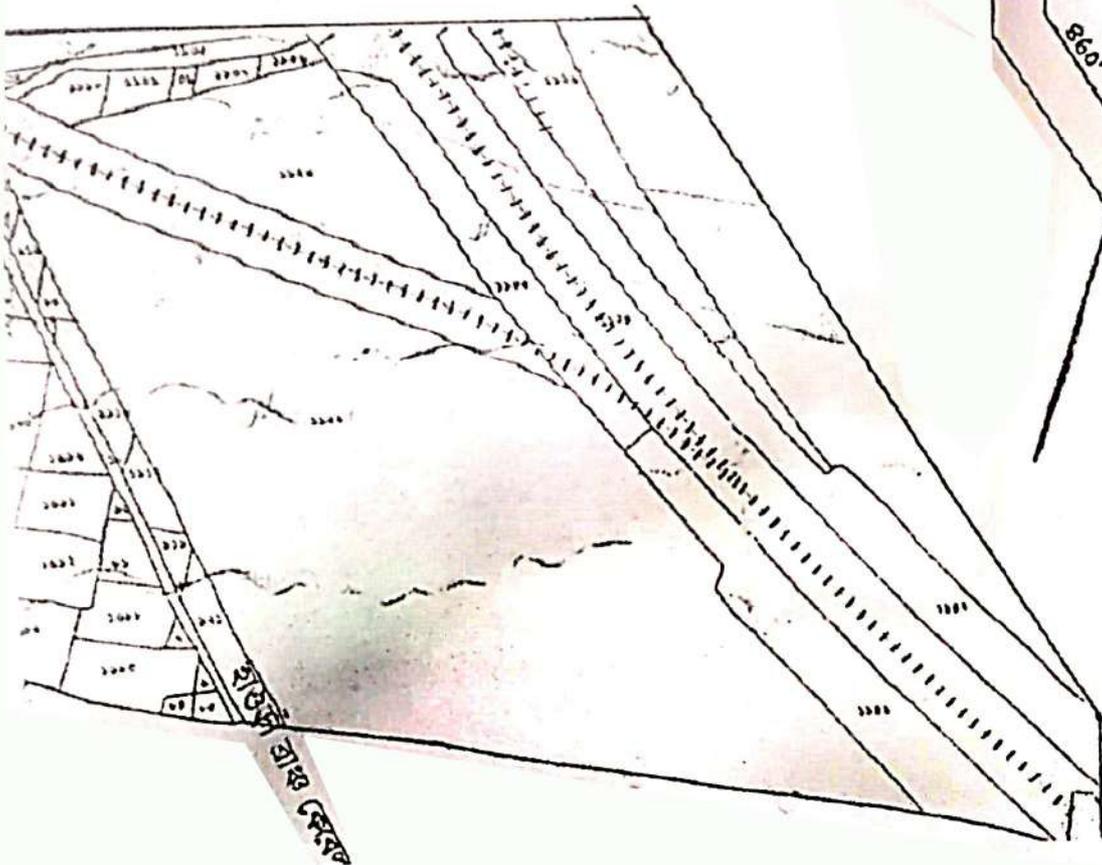
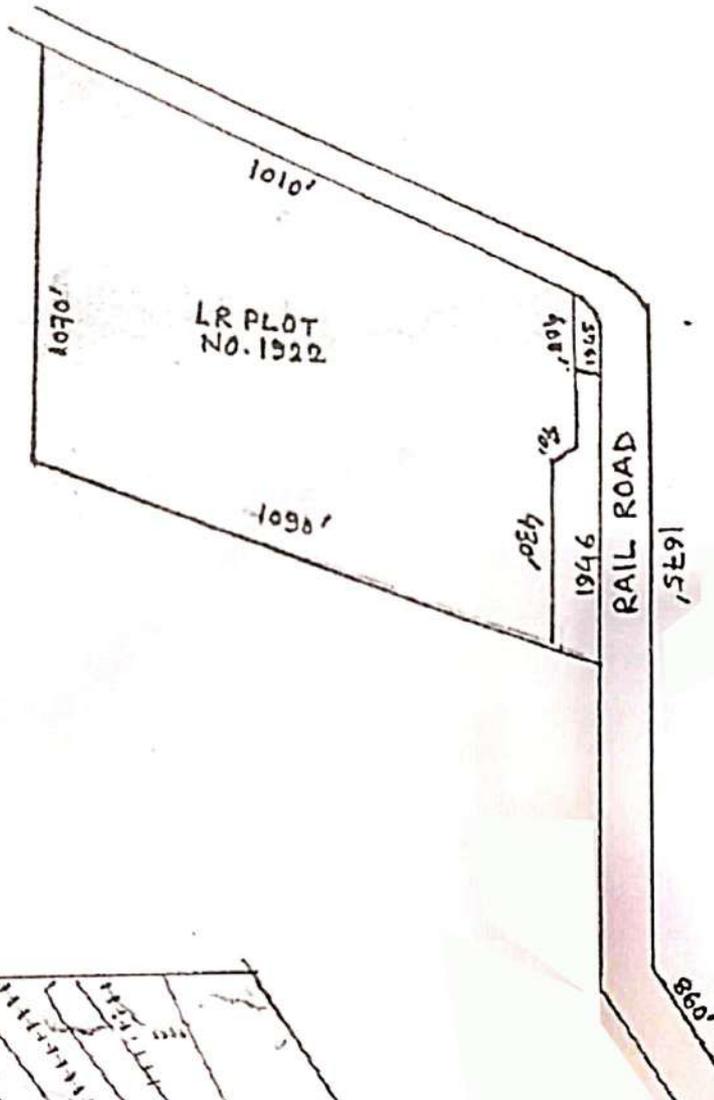
102  
MOUZA: BAIGACHI

JL NO: 01

LR PLOT NO. 1922

TOTAL AREA: 16.7300 ACRES.

NOT TO SCALE



# ANNEXURE TO RULE 15 (q) <sup>104</sup> OF SWM RULES, 2016 (COLLY) 412

Government of West Bengal  
Urban Development and Municipal Affairs Department  
NAGARAYAN, DF-8, Sector-I  
Salt Lake, Kolkata-700 064.

Memo no. 709- UDMA-11014(17)/6/2025

Date : 03.04.2025

From : Shri Joly Chaudhuri WBCS (Exe.),  
Special Secretary to the Govt. of West Bengal,  
Urban Development & Municipal Affairs Department.

To : Commissioner,  
Howrah Municipal Corporation.

Sub : Decision points of the meeting chaired by the Hon'ble MIC,  
UD & MA Department

Madam,

On the 24<sup>th</sup> of March 2025, Hon'ble Minister In Charge, Urban Development & Municipal Affairs Department visited the Belgachia Dump Site along with Chief Executive Officer KMDA, Principal Secretary UD & MA Department, District Magistrate Howrah, Commissioner of Police Howrah Police Commissionerate, Chairperson Board Of Administrator Howrah Municipal Corporation, Secretary KMDA, Director SUDA, Commissioner Howrah Municipal Corporation and Senior Engineers from KMDA & SUDA along with Public Representatives.

A follow up meeting was held on 25<sup>th</sup> of March, 2025 at Nagarayan under the kind Chairmanship of Hon'ble Minister In Charge, Urban Development & Municipal Affairs Department. CEO, KMDA, Principal Secretary, UD & MA Department alongwith all concerned public representatives & officers were present in the meeting.

**The Department have since approved the following decisions :**

**(1) Fresh Waste Management :**

- a) Subsequent to the massive landslide at the Belgachia Dump Site it has been decided not to dump any further fresh waste at this site until further direction. The landslide causes severe damage to the houses in the adjacent slums, disrupting the main water supply pipeline to North Howrah and also completely collapsed the drainage system passing through the Belgachia Dump Site.
- b) HMC has an estimated generation of 500-600 TPD every day. The fresh waste from now on shall not be dumped at the Belgachia Dump Site. As an interim arrangement for a period of 1 (one) month the daily fresh waste to be off loaded at Arupara (adjacent to the KMDA land). Thereafter, 250 MT to be transported to the RWMC plant of Baidyabati and 300-350 TPD to the Dhapa Processing Plant of KMC. HMC to urgently engage transporters for loading transportation and unloading of the daily fresh waste generated. Department to sanction required funds to HMC on account of transportation charges. (**Action** : UD & MA Department, SUDA, KMC & HMC)

Chaudhuri  
03-04-2025



# HOWRAH MUNICIPAL CORPORATION

413

4, MAHATMA GANDHI ROAD, HOWRAH – 711 101  
Tel: (+91-33) 2638-3211-13, 2641-5218; Fax: (+91-33) 2641-5218/2214

No. 028 /Gen. (S.C. Cell)/Commr./2025-26

Dated : August 07, 2025.

To,  
The Principal Secretary,  
Urban Development & Municipal Affairs Dept,  
Govt. of West Bengal,  
"NAGARAYAN", DF – 8, Sector – I, Salt Lake City,  
Kolkata – 700064.

**Sub : Distribution & Diversion of daily Fresh Waste generated at the HMC to the Integrated MSW Processing Plants of the Eastern Organics Fertilizer (P) Ltd at the Dhapa Dumping Ground of the KMC – Confirmation there-of – Reg.**

Sir,

Propos of the above, as you may be kindly aware that pursuant to the verbal direction of the SUDA & the Administrative Dept., daily Fresh Waste generated at the 50 Wards of the HMC averaging to 570 MT are being deposited at the Integrated MSW Processing Plants of the Eastern Organics Fertilizer (P) Ltd at RWMC Baidyabati & the Dhapa Dumping Ground of the KMC on and from 25.03.2025 as an immediate interim arrangement following stoppage of dumping of garbage at the Belgachia Trenching Ground after the occurrence of severe land slide there-at. A letter has already been send to the Director, SUDA vide Memo No. 05/Gen. (S.C. Cell) Commr./2025-26, dated 24.04.2025 requesting to accord post-facto confirmation in this regard and through E-File also (E Comp No. 1192430. File No. HMC – 15099/45/2025-GEN-SEC-HMC), copy enclosed for kind perusal and ready reference please.

After the initial hiccups, the situation has got streamlined nowadays and as per the present arrangement, MSW of 22 no of Wards where Door-to-Door collection process is in vogue are being sent to the Processing Plant of the Dhapa Dumping Ground of KMC subject to a maximum of 300 MT/Day. The rest of the MSW of the 28 no. of Wards are being diverted to the RWMC, Badyabati for processing as "Legacy Waste" for which already SUDA has issued necessary Letter of acceptance Cum Work Order to the Eastern Organics Fertilizer (P) Ltd vide Memo No SUDA-369/2019(pt. 1)/4098, dated 16.06.2025 followed by a tri-partite agreement involving SUDA, HMC & the Agency.

However, no confirmation has since been received for such arrangement at the Dhapa Dumping Ground of the KMC. As understood from the representatives of the Eastern Organics Fertilizer (P) Ltd, the existing agreement with the KMC prevents them to process more than 500 MT/Day at the Processing Plant of Dhapa Dumping Ground of the KMC which includes fresh waste from the KMC and other ULBs. Hence, daily fresh waste of the HMC being dumped at the KMC Dhapa site as mentioned above are not being processed so far due to the above administrative issue and creates a storage problem hindering the smooth process flow there-at. As such, the Agency is continuously requesting us for sorting out of the same at the earliest convenience. Since, diversion of a portion of the fresh MSW of the HMC to the Dhapa Dumping Ground of KMC is a logistic compulsion at this end considering the huge turn-around time involved in transportation to the RWMC, Badyabati and other prevalent ground realities at the local level, we may kindly be provided an official ratification in this regard. Moreover, this is also required for compliance of the Hon'ble NGT in the ongoing OA 2025/EZ please.

A line in confirmation is highly solicited.

Thanking you,

Yours faithfully

  
Commissioner

Howrah Municipal Corporation

Encls : As stated above.

Dated : August 07, 2025.

Endt. No. 028/1/(6) /Gen (S.C. Cell)/Commr./2025-26

Copy forwarded for information to :

1. Hon'ble Chairperson, Board of Administrators, HMC;
2. Director, SUDA;
3. Secretary, HMC;
4. Exe. Engineer (Cons.), HMC;
5. OSD (Cons.), HMC ;
6. Dept. Guard File.

  
Commissioner

Howrah Municipal Corporation

ANNEXURE TO RULE 15 (q) OF SWM RULES, 2016

Ref. No. EOFPL/HMC/2025-26/47(1)

17<sup>th</sup> September 2025

**To**  
The Municipal Commissioner  
Howrah Municipal Corporation  
4, Mahatma Gandhi Road  
Howrah – 711011

**Sub.: Status of Bio-mining and Bio-remediation Work of Legacy Waste  
at RWMC, Baidyabati**

**HMC Ref.:** No. 756/Conservancy/Commr.25-26, dated 29<sup>th</sup> August 2025

**SUDA Ref.:** Memo No SUDA-369/2019(pt-1)/4098, dated 16<sup>th</sup> June 2025

**Our Ref.:** No EOFPL/HMC/AUG/02/2025-26, dated 4<sup>th</sup> August 2025

Respected Madam,

This is to inform you that, as per your kind direction, we have commenced the Bio-mining and Bio-remediation process of approximately **2.20 Lakh MT of Legacy Waste** accumulated in **Cells No. 3 & 4** of the SLF at RWMC, Baidyabati, pertaining to Howrah Municipal Corporation.

We are pleased to inform you that, **as on 16th September 2025, 49,705.91 MT of MSW Waste has been received.**

For your kind reference, we are enclosing a few process photographs along with records of the daily activities undertaken at the site.

With regards,

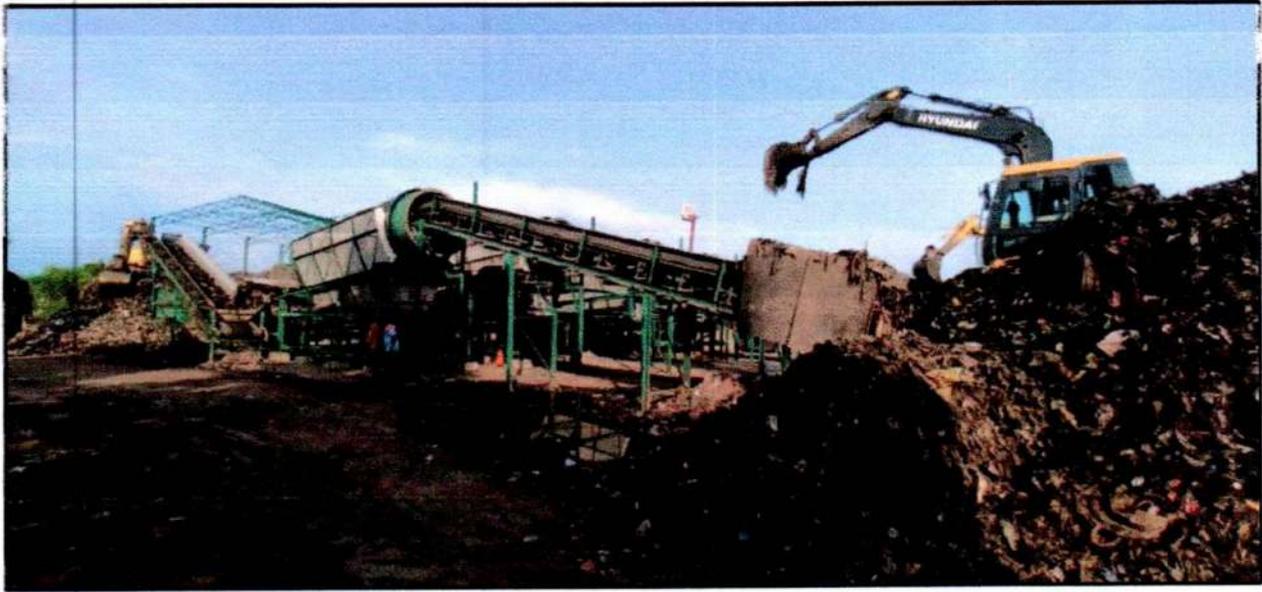
*A. K. Saha*

**Director**



REGD. OFF.: 35, CHETLA CENTRAL ROAD, ALIPORE, KOLKATA - 700027, W.B.

## RWMC SITE



**Conveyor & Trommel Operations –**  
Continuous feeding and screening of legacy MSW waste



**Segregation Process –**  
Waste materials being separated into RDF, soil-like fraction, and other recoverable



**Excavator & Loader Activity**  
Active removal, feeding, and transportation of legacy waste to the processing line

## ANNEXURE TO RULE 15 (q) OF SWM RULES, 2016





# HOWRAH MUNICIPAL CORPORATION

## CONSERVANCY DEPARTMENT

4, Mahatma Gandhi Road, Howrah – 711 101.

Phone: 2638 3211-13, Fax: 2641 2214/5846/5218

No. 845 /Cons./Commr./2025-26

Dated : September 10, 2025.

To,  
The Managing Director,  
Eastern Organics Fertilizer (P) Ltd.,  
Regd. Office : 35A, Chetla Central Road,  
Chetla, Alipore,  
Kolkata – 700027.

**Sub : Bio-mining & Bio-remediation of Legacy MSW of the HMC at the RWMC, Baidyabati. – Issuance of Certificate -  
Reg.**

Sir,

Apropos of the above and in continuation of our previous correspondence communicated vide Memo No. 756/Conservancy/Commr./2025-26, dated 29.08.2025 on the captioned subject and subsequent site inspection carried out by our team of officials at your Processing unit on 6<sup>th</sup> instant, you are required to issue a certificate on regular basis at the starting of each month for the processed quantity of the accumulated legacy waste (for the previous month as well as cumulative on input basis) of the HMC being send on regular basis w.e.f. April, 2025 following stoppage of dumping of MSW at the Belgachia Dump Site of this Corporation once the process of bio-remediation gets started in near future for compliance of the SWM Rules, 2016 and Bye-laws made there-under.

Further, you are also requested to kindly provide a small portion of the compost manure produced from this processed legacy waste to be used on captive basis at our Municipal Parks & Gardens with a view to phasing out Chemical Fertilizers, modalities of which would be finalized later on, in accordance with Rule 15(u) of the SWM Rules, 2016 ibid.

A line in confirmation is solicited.

Thanking you,

Yours faithfully

  
Commissioner

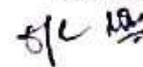
Howrah Municipal Corporation  
Dated :September 10, 2025.

Endt. No. 845/1/(8)/Cons./Commr./2025-26

Copy forwarded for information to :

1. Hon'ble Chairperson, Board of Administrators, HMC;
2. Director, SUDA;
3. Secretary, HMC;
4. Exe. Engineer (Cons.), HMC;
5. Exe. Engineer (P&G), HMC – With request to draw-up a plan for utilizing bio-manure at our Municipal Parks on Pilot basis in consultation with the Conservancy Dept. ;
6. OSD (Law) – With request to keep apprise our Ld. Counsel in OA 54/2025/EZ;
7. OSD (Cons.), HMC - With request to co-ordinate with the Agency for the above compliance ;
8. Dept. Guard File.

  
Commissioner  
Howrah Municipal Corporation



# ANNEXURE TO RULE 15 (r) OF SWM RULES, 2016





# HOWRAH MUNICIPAL CORPORATION

## CONSERVANCY DEPARTMENT

4, Mahatma Gandhi Road, Howrah – 711 101.

Phone: 2638 3211-13, Fax: 2641 2214/5846/5218

No. 845 /Cons./Commr./2025-26

Dated : September 10, 2025.

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The Managing Director,  
Eastern Organics Fertilizer (P) Ltd.,  
Regd. Office : 35A, Chetla Central Road,  
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Kolkata – 700027.

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Reg.**

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A line in confirmation is solicited.

Thanking you,

Yours faithfully

  
Commissioner

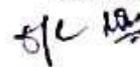
Howrah Municipal Corporation  
Dated :September 10, 2025.

Endt. No. 845/1/(8)/Cons./Commr./2025-26

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2. Director, SUDA;
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8. Dept. Guard File.

  
Commissioner  
Howrah Municipal Corporation



Government of West Bengal  
Urban Development and Municipal Affairs Department  
NAGARAYAN, DF-8, Sector-I  
Salt Lake, Kolkata-700 064.

420

Memo No.: 2113-UDMA-11014(99)/13/2023

Date: 18.08.2025

From : Shri Joly Chaudhuri WBCS (Exe.),  
Special Secretary to the Govt. of West Bengal,  
Urban Development & Municipal Affairs Department.

To : District Magistrate,  
Howrah District

Sub : Site for setting up of the Integrated Fresh Waste Processing Plant  
of Howrah Municipal Corporation and Bally Municipality

Madam,

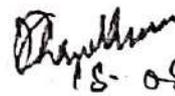
In inviting reference to the above subject, you may be aware that the scientific management of Municipal Fresh Waste in accordance with the Solid Waste Management Rules 2016 and as per directions passed periodically both by the Principal Bench and the Zonal Bench of the Hon'ble National Green Tribunal wherein the Chief Secretary of the State is the Principal Respondent it is obligatory on the part of every Urban Local Body to ensure an Integrated Fresh Waste Processing Plant is set up and operationalised.

2. Since finalise of the site for setting up of Fresh Waste Processing Plant for Howrah Municipal Corporation and Bally Municipality has been pending for a long time, now the matter was taken up by the Hon'ble Minister In Charge to this Department at a meeting under his kind Chairmanship on 7<sup>th</sup> August, 2025.

3. Principal Secretary, UD&MA Department, Hon'ble MLA, Domjur Assembly Constituency, District Magistrate Howrah, Commissioner Howrah MC, Administrator Bally Municipality, Director SUDA along with other Officials from the Department were present.

4. After detailed discussions the following decisions were minuted :

- (i) Subsequent to the massive land slide at Belgachia Dump Site of Howrah MC in the last week of March, 2025, District Magistrate & Collector, Howrah has identified a land at Mouja Baigachi, JL No 01, LR Plot no 1922 having total area 16.73 acre where a fresh waste processing unit will be set up in phases. The process of hand over of land to Howrah MC has been initiated.
- (ii) As the first step, the land required to set up the integrated solid waste management processing plant in compliance with the SWM Rules, 2016 and directions passed by the Principal & Zonal Benches of the Hon'ble National Green Tribunal for the fresh waste generated for Howrah MC and Bally Municipality, will be demarcated and boundary wall will be constructed with adequate height to ward off any sort of encroachment thereupon.
- (iii) After completion of erection of boundary wall, other infrastructure including civil, electrical & subsequent installation of plant and equipment will be taken up in phases.

  
18.08.2025

ANNEXURE TO RULE 15 (v) OF SWM RULES, 2016

- (iv) SUDA, to be the implementing agency for construction of the boundary wall and development of the entire land. Estimates to be prepared and vetted by the competent authority. The boundary wall to be atleast a height of 8ft height of brick work topped up by 2ft of barbedware encing.
- (v) Based on the total quantity of waste to be processed, SUDA to prepare the DPR for the civil, electrical & electro-mechanical works and shall carry out the implementation.
- (vi) The plant & machineries to be supplied & installed along with the modality for the operation & maintenance of the plant to be decided subsequently.
- (vii) Expected timeline to make the plant functional shall be a maximum 2 (two) years.

5. As a first step, SUDA as the implementing agency to prepare the estimates for construction of the boundary wall and development of the proposed site vetted by the competent authority. SUDA with the approval of the competent authority to execute the work as per the norms.

6. Thereafter, based on a projected waste generation upto 2050 the design and drawing of the plant to be prepared.

Matter urgent.

Yours faithfully,

*D. Dasgupta*

18.08.2023

Special Secretary  
to the Govt. of West Bengal

**Memo No.: 2113-1(8)-UDMA-11014(99)/13/2023**

Date: 18.08.2023

Copy forwarded for kind information & necessary action to :

- (1) Hon'ble MLA, Domjur Assembly Constituency for kind information.
- (2) Chairperson Board of Administrator Howrah MC for kind information.
- (3) Commissioner, Howrah MC.
- (4) DL&LRO, Howrah District
- (5) Administrator, Bally Municipality & SDO, Howrah
- (6) Executive Officer, Bally Municipality
- (7) Private Secretary to Hon'ble MIC, UD & MA Department, Govt. of West Bengal.
- (8) Sr. PS to Principal Secretary, UD & MA Department, Govt. of West Bengal.

*D. Dasgupta*

Special Secretary  
to the Govt. of West Bengal



# HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH - 711 101  
Tel: (+91-33) 2638-3211-13; Fax: (+91-33) 2641-2613

Date: 21.07.2025

**For compliance of the Hon'ble NGT as per Rule 15 of the Solid Waste Management Rules, 2016**

As per available office records, we hereby submit the following:

The Budget for the purpose of Solid Waste Management in Howrah Municipal Corporation in the FY 2025-26 is Rs.4,250 Lakh out of Total Budget for Development Purpose of Rs.20,037.94 Lakh i.e.21.21% which is more than 1/5<sup>th</sup> of the Annual Development Budget for FY 2025-26.

Controller of Finance  
Howrah Municipal Corporation

ANNEXURE TO RULE 15<sup>1X4</sup>(y) OF SWM RULES, 2016**Government of West Bengal**

This document having UDIN **25-G-GA000004-C-1755595134124** has been created by **WEST BENGAL POLLUTION CONTROL BOARD** with authorised person's Aadhaar no XXXXXXXX8715 on **02:48PM, August 19, 2025**.

This document is available at UDIN platform till 02:48PM, August 19, 2030.



*Gibansa Mukherjee*

Authorised Signatory  
(E-signed)  
Department of IT&E

The document is downloaded from <https://udin.wb.gov.in/>



# ANNEXURE TO RULE 13 (y) OF SWM RULES, 2016

**WEST BENGAL POLLUTION CONTROL BOARD**  
**Paribesh Bhawan, 10A, Block LA, Sector III**  
**Salt Lake City, Bidhan Nagar, Kolkata – 700 106, INDIA**  
 Website : www.wbpcb.gov.in, e-mail : wbpcbnet@wbpcb.gov.in

**Category of the Industry : RED**

**Application Type: CTO**

**CTO No.: WBPCB/7127578/2025**

**Date : 19/08/2025**

**Consent to Operate (CTO) under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.**

**Reference: Application No.: 7127578**

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants Consent to **HOWRAH MUNICIPAL CORPORATION** (hereinafter referred to as Applicant) for its unit located at **4, M.G. ROAD, PO & PS - Howrah, Pin - 711101** for the period from **19/08/2025** to **31/07/2030** to operate the industrial unit/project and to discharge liquid effluent and gaseous emission from the premises / land of the industrial unit/project, in accordance with the conditions as mentioned below, provided that on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in this consent letter and in the Environment (Protection) Act, 1986 and Rules thereunder, as amended.

Breach of the conditions and / or failure to comply with the directions as mentioned below shall render the industry/project liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the industry.

## Conditions :

- 1 This Consent is valid for the following activities :

Sl.No	Name of Activity/Products/By-products	Production Capacity (Per Month)
1	Municipal Corporation (population as per Census 2011)	1077575 Number

- 2 The industry shall remain responsible for quantity and quality of liquid effluent and air emission.

- 3 Daily waste water generation and discharge shall not exceed :

No. of outlets	Source of Waste Water	Quantity in Kilo Liters/day	Place of discharge
	Combined	133850	partly treated in Arupara STP and Kona STP before discharge to River Hooghly

- 4 To bring into any altered or new outlet / outfall or to change the place of discharge, the industry shall have to inform the Board and obtain prior permission of the Board in this effect.

- 5 The industry shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given below:

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WBPCB/7127578/2025

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Outlet No.	Nature of effluent	Parameters and standard			Frequency of sampling
		Parameters	Standards	Unit	
	Combined	pH	5.5 to 9.0		Yearly
	Combined	Biological Oxygen Demand (BOD)	30	mg/L	Yearly
	Combined	Total suspended Solid (TSS)	100	mg/L	Yearly
	Combined	Chemical Oxygen Demand (COD)	250	mg/L	Yearly
	Combined	Oil & Grease	10	mg/L	Yearly

Provisions shall be made to install sensor-based Water Quality monitoring system and flow meter to share the information with the state board on a Real Time basis.

6 Daily water consumption for the following purposes shall not exceed

SL NO.	Purpose of Water Use	Quantity (KL/Day)
1.	Domestic	110000.0
2.	Others(Washing)	96200.0

7 The Industry shall install suitable digital device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board. The device shall be able to provide information to disseminate the quantity on a real time basis.

8 All the stacks connected to various sources of emissions must be designated by numbers.

9 The industry shall install comprehensive pollution control equipment and operate and maintain the same to conform to the standard as given below:

Stack height from ground level (m)	Stack attached to emission sources	Capacity of emission source	Cons up-Unit	Fuel details		Control system (if any)	Concentrations of parameters not to exceed						Frequency of sampling	Remarks	
				Fuel used	Quantity		PM (mg/N m3)	CO (%)	Acid Mist (mg/N m3)	Pb (mg/N m3)	SO2 (mg/N m3)	NOX (mg/N m3)			Others
30	Electric Crematorium at Banstala, Shibpur and Bandhaghat	0	Metric Tonnes/Day	0	0 Metric Tonnes/Day	Water Scrubber	150	1						yearly	

10 The industry shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform etc. for monitoring / sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorized agencies.

11 Waste generation, treatment and disposal shall be as specified below :

S.No	Description of Waste	Quantity	Treatment and Disposal
1	Municipal solid waste	16500 Metric Tonnes/Day	to be disposed off as per SWM Rules

The Industry shall obtain Authorisation for waste and also register for EPR wherever applicable.

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WBPCB/7127578/2025

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## ANNEXURE TO RULE 15 (y) OF SWM RULES, 2016

- 12 The industry shall take adequate measures for control of noise level from its own sources within the premises within the limit given below :

Time	Limit in dB (A) Leq
Day time (06 a.m. to 10 p.m.)	65
Night time (10 p.m. to 06 a.m.)	55

Noise barriers should be installed if the Noise Level is found to be exceeding the desired levels.

- 13 The industry shall at all times maintain good house-keeping and control pollution (including fugitive emissions) from all sources to maintain clean environment in & around factory premises and in surrounding areas.
- 14 The Industry shall bring about at least 33% of the total land area under the tree cover.
- 15 The Industry shall provide sufficient alternate electric power source like Green DG or Storage Battery System etc. to operate all pollution control facilities. In absence of such alternate power source, the production shall be stopped/controlled to conform to the conditions of the Consent.
- 16 The industry shall install a separate energy meter showing the consumption of energy for operation of pollution control devices and shall install suitable device for measuring the volume of water consumed for different purposes as mentioned in Sl.No. 3.
- 17 The Industry shall provide drainage system for discharge of industrial and domestic effluent and a separate drainage system for storm-water.
- 18 The industry shall maintain a separate register showing consumption of chemicals used in pollution control systems.
- 19 The Industry shall get the samples of hazardous wastes / leachates analysed at least once in a year from a laboratory recognised by the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
- 20 The Industry shall submit the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form V) as required under the provisions of Rule 14 of the Environment (Protection) [Second Amendment] Rules 1992 by 30th September of every year, to the WBPCB.
- 21 The Industry shall allow the officers of the State Board to enter into the premises of the unit at any reasonable time to inspect the pollution control systems and shall provide adequate and safe facility for collection of air, wastewater and solid waste samples for monitoring by the State Board as well as by authorized agencies of the State Board, as and when required by them.
- 22 The industry shall maintain an Inspection Book in the factory premises which shall be made available to inspecting officers of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection.
- 23 The Industry shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emission.
- 24 The Industry shall maintain adequate number of qualified and trained personnel among its staff for proper maintenance and operation of the effluent treatment and/or emission control devices and for overall environment management of the industry.
- 25 The Industry shall have to make registration for the use of groundwater if any, with State Water Investigation Directorate (SWID).

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WBPCB/7127578/2025

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## ANNEXURE TO RULE 15 (y) OF SWM RULES, 2016

- 26 The Industry shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quantity as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The Applicant shall (i) take all steps adequate to prevent such accident discharge / release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.
- 27 If the Industry is using Diesel Generator set or generating any other hazardous waste, it should install a Digital Display Board to discriminate all information as stipulated in this regard.
- 28 The industry shall make an application to the State Board in the prescribed form for renewal of the consent at least 120 (one hundred & twenty) days before the date of expiry of this Consent.
- 29 The industry shall not make any alteration / expansion / modification in the existing manufacturing process and equipment, pollution control system and shall not alter or bring in any new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.
- 30 The industry shall comply with all applicable Environmental Acts and Rules.
- 31 The Industry shall comply with the provisions of relevant Waste Management Rules and also submit Annual Returns / Manifests on regular basis.
- 32 Concealing factual data or submission of false or fabricated data/information may result in revocation of Consent to Operate and attract action under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

### Special Conditions:

1. The Municipality shall ensure that ground water shall not be abstracted without prior permission of the Competent Authority as per the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.
2. The Municipality shall ensure that discharge of sewage should conform to E(P) Rules. Sewage shall be adequately treated in Municipal Sewage Treatment Plants (STP) and discharged in conformity with discharge standards.
3. Emission from DG sets shall conform to standards. Sludge generated from the Sewage treatment plant to be disposed off in an environment friendly manner.
4. Adequate measures shall be adopted as per norms for ensuring safety against fire hazards.
5. Good house-keeping and clean environment to be maintained.
6. Tree planting shall be done as per norms.
7. The Municipality shall ensure proper solid waste management as per the Solid Waste Management Rules, 2016
8. The Municipality shall obtain NOC from the State Board for installation of Crematorium, Slaughter house and Hot Mix Plant as per norms with adequate Air Pollution Control Device. The Municipality shall ensure compliance with environmental norms in crematorium, slaughter houses and markets within their jurisdiction.
9. The Municipality shall not allow any building and construction project with total built up area of 20000 sqm. or more to discharge their effluents or dispose their solid waste into municipal system without having prior Environmental Clearance from SEIAA, West Bengal and valid Consent – to – Establish and Consent – to – Operate of the State Board.
10. The Municipality shall not allow any industrial activity within the municipal area without valid Consent – to – Establish and Consent – to – Operate of the State Board.
11. The Municipality shall abide by the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Environment Impact Assessment Notification 2006 and their amendments.

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WBPCB/7127578/2025

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## ANNEXURE TO RULE 15 (y) OF SWM RULES, 2016

12. The Municipality shall abide by the relevant provisions of the following Waste Management Rules :

- a) Solid Waste Management Rules, 2016
- b) Plastic Waste Management Rules 2016
- c) Bio-Medical Waste Management Rules, 2016
- d) Construction and Demolition Waste Management Rules, 2016
- e) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016
- f) E-waste (Management) Rules, 2016

13. The Municipality shall abide by the Government Order on single use plastic (SUP) issued vide Notification No. EN/1209/3C-22/2019 dated 27th June, 2022 of Government of West Bengal, Environment Department.

14. The Municipality shall adopt adequate measures to control dust generated from road construction and construction & demolition activities.

15. Open burning of municipal wastes is not permitted.

16. The Municipality shall take necessary steps for treatment and disposal of legacy solid waste.

17. This Consent is not valid for healthcare establishments, if any, run by the Municipality. The Municipality should obtain separate Consent-to-Operate and Bio-Medical Waste Authorisation as per the Bio-Medical Waste Management Rules, 2016.

18. This Consent may be revoked in case of non-compliance of environmental standards and norms and in case of valid public complaint from environmental point of view.

**Any violation of the aforesaid conditions shall entail cancellation of this Consent for Operate.**



19/08/2025

**Environmental Engineer  
Howrah Regional Office**

## ANNEXURE TO RULE 15 (y) OF SWM RULES, 2016

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WBPCB/7127578/2025

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## ANNEXURE TO RULE 15 (za) OF SWM RULES, 2016

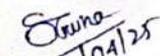
### Form - IV

[see rules 15(za), 24(2)]

Format for annual report on solid waste management to be submitted by the local body

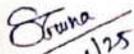
CALENDAR YEAR:	DATE OF SUBMISSION OF REPORT:
January to December, 2024	29/4/2025

1	Name of the City/Town and State	Howrah, West Bengal
2	Population	10,77,075. As per census
3	Area in sq. kilometers	50.59 Sq.km
4	Name & Address of local body Telephone No. Fax No. E-mail:	<b>Howrah Municipal Corporation</b> 4, M.G Road, Howrah-711101 Tel: +913326383211 Fax: +913326412214 Email: swm.hmc@gmail.com
5	Name of officer in-charge dealing with solid waste management (SOLID WASTE M) Phone No: Fax No: E-mail:	Mr. Sudipta Guha O.S.D (Conservancy) Phone No: 9830225523
6	Number of households in the city/town Number of non-residential premises in the city Number of election/ administrative wards in the city/town	2,43,735 48,747 (Approx) 50
7	Quantity of Solid waste (solid waste)	
	Estimated Quantity of solid waste generated in the local body area per day in metric tones	563.75/tpd
	Quantity of solid waste collected per day	550/tpd
	Per capita waste collected per day	463.25/gm/day
	Quantity of solid waste processed	60/tpd
	Quantity of solid waste disposed at dumpsite/ landfill	490 tpd
8	Status of Solid Waste Management service	
	Segregation and storage of waste at source Whether SOLID WASTE is stored at source in domestic/commercial/ institutional bins. If yes.	0 Yes (Partly)
	Percentage of households practice storage of waste at source in domestic bins	43.25%
	Percentage of non-residential premises practice storage of waste at source in commercial /institutional bins	6.75%
	Percentage of households dispose or throw solid waste on the streets	50%
	Percentage of non-residential premises dispose of throw solid waste on the streets	99.30%
	Whether solid waste is stored at source in a segregated form. If yes.	Yes
	Percentage of premises segregating the waste at source	85%

  
 OSD (Conservancy Dept.)  
 Howrah Municipal Corporation

## ANNEXURE TO RULE 15 (za) OF SWM RULES, 2016

Door to Door Collection of solid waste						
Whether door to door collection (D2D) of solid waste is being done in the city/town						
Yes						
If yes						
Number of wards covered in D2D collection of waste						
44 out of 50						
No. of households covered						
2,43,735						
No. of non-residential premises including commercial establishments, hotels, restaurants educational institutions/ offices etc covered						
48,747 (App)						
Percentage of residential and non-residential premises covered in door to door collection through :						
Within 44 wards						
Motorized vehicle						
15%						
Containerized tricycle/handcart						
85%						
Other device						
0%						
If not, method of primary collection adopted						
—						
Sweeping of streets						
Yes						
Length of roads, streets, lanes, bye-lanes in the city that need to be cleaned						
470km (App)						
Frequency of street sweepings and percentage of population covered		frequency	Daily	Alternate days	Twice a week	Occasionally
		90% of population covered	70%	20%		10%
Tools used						
Manual sweeping		91.49%				
Mechanical sweeping		8.51%				
Whether long handle broom used by sanitation workers		Yes				
Whether each sanitation worker is given handcart/tricycle for collection of waste		Yes				
Whether handcart / tricycle is containerized		Yes				
Whether the collection tool synchronizes with collection/ waste storage containers utilized		Yes				
Secondary Waste Storage facilities						

  
 29/04/25  
 OSD (Conservancy Dept.)  
 Howrah Municipal Corporation

## ANNEXURE TO RULE 15 (za) OF SWM RULES, 2016

No. and type of waste storage depots in the city/town	No. Capacity in m <sup>3</sup>	
	Open waste storage sites	52
Masonry bins	264	1347
Cement concrete cylinder bins	Nil	
Dhalan/covered rooms/space Covered metal/plastic containers Upto 1.1 m <sup>3</sup>	121	3086
bins 2 to 5 m <sup>3</sup> bins Above 5m <sup>3</sup> containers Bin-less city	952	856
Bin: population ratio	1 no/ 1196 of population	
Ward wise details of waste storage depots (attach)		
: Ward No:	50	
Area:	50.59 sq.km	
Population:	10,77,075	
No. of bins placed	1186 Nos.	
Total volume of bins placed	2849 cum.	
Total storage capacity of waste storage facilities in cubic meters	3911.00 Cum	
Total waste actually stored at the waste storage depots daily	3415 cum.	
Give frequency of collection of waste from the depots	Frequency	No. of bins
Number of bins cleared		
	Daily	848
	Alternate day	—
	Twice a week	104
	Once a week	—
	Occasionally	—
Whether storage depots have facility for storage of segregated waste in green, blue and black bins	No (if yes, add details) No. of green bins: No. of blue bins: No. of black bins:	
Whether lifting of solid waste from storage depots is manual or mechanical. Give percentage		
(%) of Manual Lifting of solid waste	20%	
(%) of Mechanical lifting	80%	

*S. Guha*  
29/09/20  
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Howrah Municipal Corporation

## ANNEXURE TO RULE 15 (za) OF SWM RULES, 2016

If mechanical - specify the method used	front-end loaders		
Whether solid waste is lifted from door to door and transported to treatment plant directly in a segregated form	Yes partly (Solid Waste lifted from Door to door and dumped at trenching ground)		
Waste transportation per day Type and Number of vehicles used	No.	Trips made	waste transported
Animal cart	X	X	
Tractors	X	X	
Non tipping Truck	33	99	
Tipping Truck	35	105	
Dumper Placers	X	X	
Refuse collectors	X	X	
Compactors	4	8	
Others .	187	561	
JCB/loader	20	X	
Frequency of transportation of waste	Frequency	(% of waste transported)	
	Daily	95%	
	Alternate day	0%	
	Twice a week	5%	
	Once a week	0%	
	Occasionally	0%	
Quantity of waste transported each day	550/tpd		
Percentage of total waste transported daily	97.50%		
Waste Treatment Technologies used	Mechanical Composting		
Whether solid waste is processed	Yes		
If yes, Quantity of waste processed daily	60/tpd (Mixed waste)		
Whether treatment is done by local body or through an agency	Agency		
Land(s) available with the local body for waste processing (in Hectares)	1.70 Acres		
Land currently utilized for waste processing	Yes		
Solid waste processing facilities in operation	No		
Solid waste processing facilities under construction	No		
Distance of processing facilities from city/town boundary	N.A		
Details of technologies adopted	N.A0		

  
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 Howrah Municipal Corporation

## ANNEXURE TO RULE 15 (za) OF SWM RULES, 2016

Composting .	Qty. raw material processed Qty. final product produced Qty. sold Quantity of residual waste landfilled	N.A
Vermi composting	Qty. raw material processed Qty. final product produced Qty. sold Quantity of residual waste landfilled	N.A
Bio-methanation	Qty. raw material processed Qty. final product produced Qty. sold Quantity of residual waste landfilled	N.A
Refuse Derived Fuel	Qty. raw material processed Qty. final product produced Qty. sold Quantity of residual waste landfilled	N.A
Waste to Energy technology such as incineration, gasification, pyrolysis or any other technology ( give detail)	Qty. raw material processed Qty. final product produced Qty. sold Quantity of residual waste landfilled	N.A
Co-processing	Qty. raw material processed	N.A
Combustible waste supplied to cement plant		N.A
Combustible waste supplied to solid waste based power plants		N.A
Others	Qty.	N.A
Solid waste disposal facilities		
No. of dumpsites sites available with the local body		01(ONE) Belgachia
No. of sanitary landfill sites available with the local body		No
Area of each such sites available for waste disposal		22.00 Acre
Area of land currently used for waste disposal		20.30 Acre
Distance of dumpsite/landfill facility from city/town		3.5 kms
Distance from the nearest habitation		0.2 kms
Distance from water body		1.5 kms
Distance from state/national highway		1.5 kms
Distance from Airport		30.0 kms

*Strava*  
OSD (Conservancy Dept.)  
Howrah Municipal Corporation

## ANNEXURE TO RULE 15 (za) OF SWM RULES, 2016

	Distance from important religious places or historical monument	1.0 kms
	Whether it falls in flood prone area	Yes
	Whether it falls in earthquake fault line area	Yes
	Quantity of waste land filled each day	10 tpd
	Whether landfill site is fenced	Yes
	Whether Lighting facility is available on site	Yes
	Whether Weigh bridge facility available	Yes
	Vehicles and equipments used at landfill (specify)	Bulldozer, Compactors etc. available
	Manpower deployed at landfill site	Yes 1 Block Supervisor, 2 Data Entry operator, 3 Supervisor.
	Whether covering is done on daily basis	No
	If not, Frequency of covering the waste deposited at the landfill	No
	Cover material used	NA
	Whether adequate covering material is available	No
	Provisions for gas venting provided	No (if yes, attach technical data sheet)
	Provision for leachate collection	No
9	Whether an Action Plan has been prepared for improving solid waste management practices in the city	Yes Bins are distributed in 38 wards and segregated waste collection started at 25 wards with IEC materials i.e posters, banner displayed & leaflet distributed.
10	What separate provisions are made for : Dairy related activities : Slaughter houses waste : C&D waste (construction debris) :	Attach details on Proposals, Steps taken. Miking, leaflet distribution etc. No No
11	Details of Post Closure Plan	Nil
12	How many slums are identified and whether these are provided with Solid Waste Management facilities :	No 582
13	Give details of: Local body's own manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste	Permanent Employees (Supervisory staff 35 Nos.)

*S. Truma*  
29/04/18  
OSD (Conservancy Dept.)  
Howrah Municipal Corporation

## ANNEXURE TO RULE 15 (za) OF SWM RULES, 2016

14	Give details of: Contractor/ concessionaire's manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste	
15	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules	
16	Mention briefly, if any innovative idea is implemented to tackle a problem related to solid waste, which could be replicated by other local bodies	

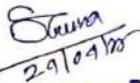
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Place:

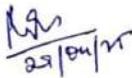


Signature of CEO/Municipal Commissioner

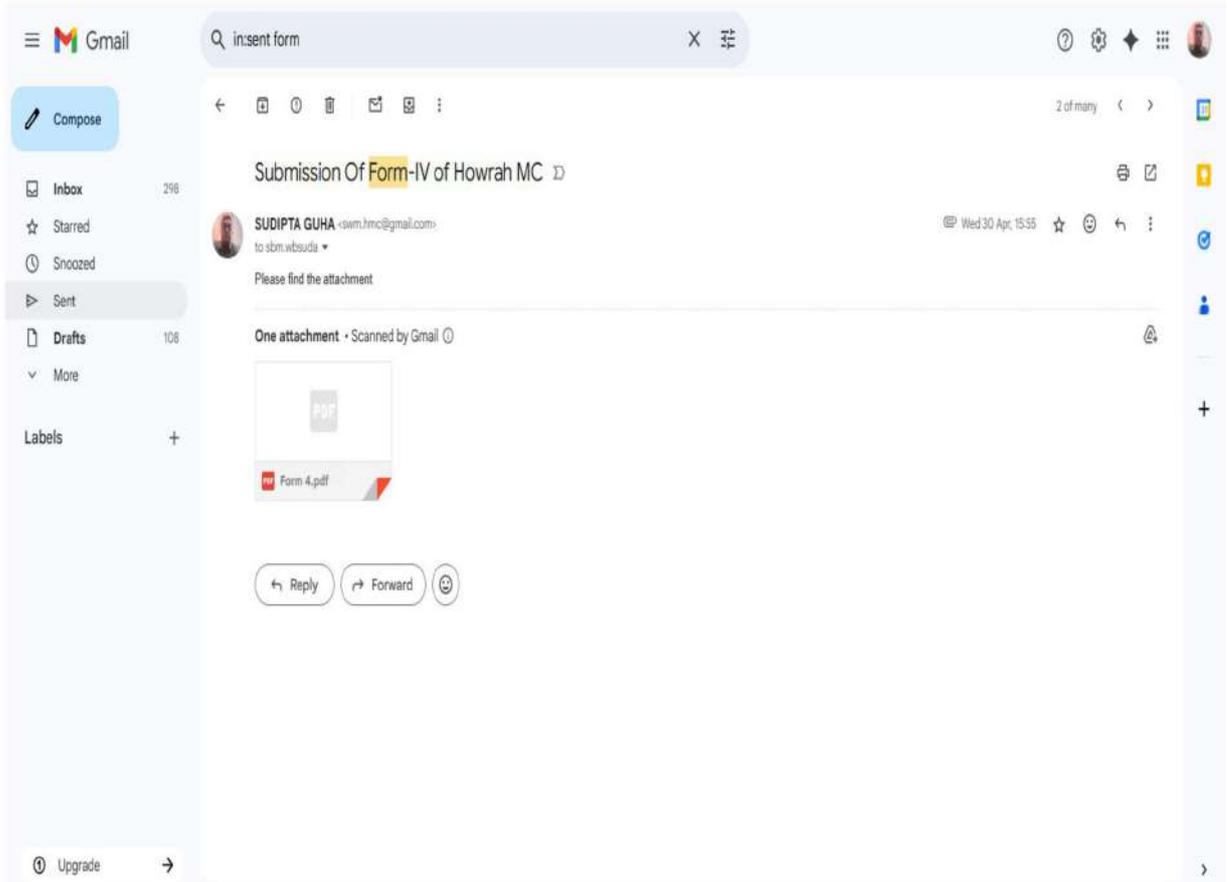
Executive Officer/Chief Officer



OSD (Conservancy Dept.)  
Howrah Municipal Corporation



# ANNEXURE TO RULE 15 (zb) OF SWM RULES, 2016





# HOWRAH MUNICIPAL CORPORATION

CONSERVANCY DEPARTMENT  
4, Mahatma Gandhi Road, Howrah-711101.  
Phone: 2638 3211-13, Fax: 2641 2214/5846/5218.

Memo No. 643/Cons./2025-26

Dated: August 11, 2025.

To,  
Chairman / Secretary  
All Resident Welfare Association (BWG)  
Howrah,

**Subject: Categorizations Bulk Waste Generator**

Sir/Madam/Messers,

Considering the activities/ business carried out at your premises and/or area occupied by you, the competent authority has designated you as **Bulk Waste Generator**. Accordingly, you are directed to comply with the provisions of the SWM Rules, 2016, Bye-laws framed there-under, e.g., **Solid Waste (Management & Handling) Bye Laws for HMC, 2019** and implement segregation of waste at source, segregated storage within premises and processing and treatment of Bio-degradable Waste within premises or processing tied-up with the Empanelled Vendor of the HMC.

In case you claim not to be a Bulk Waste Generator, you are required to submit a self-declaration to that effect within **20** days from the date of issuance of this letter, i.e. by **30.08.2025** otherwise it will be deemed that you have no objection to be classified as a Bulk Waste Generator.

The self-declaration pro-forma is attached here-with which should be filled up and submitted in the official Letter-head of your organization with seal & signature of the Authorized Signatory at the Conservancy Department, HMC at 4, MG. Road, Howrah and acknowledgement obtained, which will serve as "**Certificate of Non-Bulk Waste Generator**" till a verification certificate is issued. In case your self-declaration is found untrue, the same will be cancelled and penalties in accordance with the Bye-laws ibid will be levied.

Further, for the sake of orientation and necessary hand holding, a brief Work shop will be organized at **10.00 am / 12.00 noon** by the HMC on **Saturday, 23<sup>rd</sup> August, 2025** at **Seminar Hall, Sarat Sadan, Howrah** for which you are requested to kindly ensure representation of a maximum of 2 (two) representatives from your side and also to submit the "Self Declaration Form" as mentioned above at the same venue.

A line in confirmation is solicited.

Thanking You,

Yours faithfully

Sd/-

OSD (Conservancy)  
Howrah Municipal Corporation  
Encls : As stated above.  
Dated: August 11, 2025.

Endt.No: 643/(1-6)/Cons./2025-26

Copy forwarded for information to:

1. Hon'ble Chairperson, Board of Administrators, HMC;
2. Director, SUDA;
3. Secretary, HMC;
4. Exe. Engineer (Cons.), HMC;
5. OSD & EO Exe. Engineer (Sarata Sadan) - With request to keep the venue ready for the day;
6. Dept. Guard File.

*S. Guha*  
11/8/25

OSD (Conservancy)  
Howrah Municipal Corporation



# HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH – 711 101  
Tel: (+91-33) 2638-3211-13, 2641-5218; Fax: (+91-33) 2641-5218/2214

Memo No. 642 /Cons./Commr./2025-26

Dated: August 11, 2025.

## ORDER

### Subject – Public Notice Notifying Bulk Waste Generator of the HMC

Whereas the Solid Waste Management (SWM) Rules 2016 notified by the Government on April 08, 2016 mandate the Bulk Waste Generators of Solid Waste and specified new constructions to carry out certain waste management functions by themselves, Howrah Municipal Corporation, notwithstanding any other rule/provision, hereby directs all Bulk Waste Generators of Solid Waste defined as (i) generating 100kg or more of Solid Waste (from all waste streams) per day or (ii) gated communities, corporate campus, technology parks and institutions with an area of 5000 Sq. Mtr. or more to implement the provisions of the SWM Rules 2016 and the Bye-laws thereof notified by HMC (available at website at [www.hmcgov.in](http://www.hmcgov.in)) not later than 60 days from the date of the Notice, i.e. by 10.10.2025, including segregation of Solid Waste into 3 (three) categories/streams (Bio-degradable, Non-Biodegradable and Domestic Hazardous Waste) at source and in-premises processing and treatment of Bio-degradable Waste. Detailed instructions are available in the Bye-laws available at website at [www.hmcgov.in](http://www.hmcgov.in)

All Waste Generators falling within the definition of the Bulk Waste Generators will be classified as such unless they submit within the notice period, a self-declaration of generating less than 100 kg of waste from their premises. Such self-declaration will be subject to verification and applicable penal costs if found untrue. Such self-declarations shall be submitted to HMC within 20 days from this notice i.e. by 30.08.2025 for enabling verification. Self-declaration sent/submitted after the due date will be summarily rejected.

Any violation of the SWM Rules 2016 and/or these Bye-laws for Bulk Waste Generators after 60 days of this notice (after 10.10.2025) will attract applicable penal charges/fines as stated in the Bye-laws of HMC.

The declaration if found false at a later date will attract penalties as per the Bye-laws of HMC.

Commissioner

Howrah Municipal Corporation

Dated: August 11, 2025.

Endt. Memo No. 642 /1(6) /Cons./Commr./2025-26

Copy forwarded for favour of information :

- 1) Hon'ble Chairperson, Board of Administrators, HMC,
- 2) Director, SUDA;
- 3) Secretary, HMC;
- 4) Exe. Engineer (IT), HMC – With request for up-loading the same in the Official Website of the HMC;
- 5) OSD (Cons.), HMC;
- 6) Dept. Guard File.

Commissioner

Howrah Municipal Corporation

Dated: August 11, 2025.

Endt. Memo No. 642 /2(5) /Cons./Commr./2025-26

Copy forwarded for favour of information with request for wider publication:

- 1) Hon'ble Sabhadhipati, Howrah Zilla Parishad;
- 2) District Magistrate, Howrah;
- 3) Commissioner of Police, Howrah;
- 4) CMOH, Howrah;
- 5) OSD, KMDA (HIT Wing), Howrah.

Commissioner

Howrah Municipal Corporation

## ANNEXURE TO RULE 15 (ze) OF SWM RULES, 2016

## BULK WASTE GENERATOR DETAILS

Sl. No.	Ward	Area (Road Name)	Type of Establishment	Sub Type of Establishment	Name of Bulk Waste Generator	Address	Land Mark	Pin Code	Longitude	Latitude
1	11	Aurobinda Road	RWAs	Others	Brindaban Apartment	80/81, SHREE AUROBINDA ROAD, SALKIA,	Near Haraganj Market	711106	22.6011024	88.3466334
2	11	Salkia School Road	RWAs	Others	Bangeswar Apartment	89, Salkia School Road, Babudanga	Near Bandaghat	711106	22.5997178	88.3477227
3	11	Golabari Road	RWAs	Others	Ganapati Apartment	5/3, Nilamani Mukherjee Lane, Salkia	Near Salkia A.C Market	711106	22.6001282	88.3467269
4	11	Salkia School Road	RWAs	Others	Dreamland Apartment	81, Salkia School Road, Babudanga	Near Bandaghat	711106	22.6005832	88.3478628
5	11	Babudanga Road	RWAs	Others	Maheshwar Apartment	13, Khetra Chatterjee Lane, Babudanga	Near Bandaghat	711106	22.6004284	88.3474216
6	11	Salkia School Road	RWAs	Others	Swapanalok Apartment	20, Salkia School Road, Salkia	Near Chatubabu Ghat	711106	22.5980079	88.3470247
7	11	Aurobinda Road	RWAs	Others	Sri Apartment	70.71, Sri Aurobinda Road, Salkia	Near Haraganj Market	711106	22.6010789	88.3465648
8	11	Salkia School Road	RWAs	Others	Ashoka River	28/3/4/1, Salkia School Road	Near Bandaghat	711106	22.6125832	88.3476628
9	5	Aurobinda Road	Mall/Cinema Buildings	Others	Aurobinda Mall	28, Aurobinda Road, Salkia	Near Salkia Chowrasta	711106	22.60191	88.34540
10	5	Aurobinda Road	RWAs	Others	Sri Hanuman Kunj	115, Sri Aurobinda Road	Near Malipanchghora Thana	711106	22.6012893	88.3476047
11	5	Aurobinda Road	Markets	Vegetables	Sitaram Supermarket	65, Sree Aurobinda Road, Salkia	Near Style Bazar	711106	22.6000234	88.3540034
12	5	Aurobinda Road	RWAs	Others	Picadelly Point Flat	68, Shree Aurobinda Road, Salkia	Near Style Bazar	711106	22.6010234	88.3460034
13	4	Stall Kart Lane	RWAs	Others	Panchalgeswar Apartment	47/2, Stall Kart Lane, Salkia	Near Babudanga	711106	22.60645	88.349486
14	4	J.N. Mukherjee Road	RWAs	Others	Brij Dham Apartment	149/1, J. N. Mukherjee Road, Salkia	Near Bandaghat	711106	22.6000214	88.3356534
15	4	J.N. Mukherjee Road	RWAs	Others	River Links	16/A, Bandaghat, Salkia	Near Bandaghat	711106	22.6000814	88.3356554
16	10	BENARAS ROAD	RWAs	Others	BALAJI RECIDENCY	113 BENARAS ROAD	GHOSH PARA POST OFFICE	711106	88.338359	22.603266
17	12	SALKIA SHOOL ROAD	RWAs	Others	RAGAV RIVER VIEW	4B/1 SALKIA SCHOOL ROAD	SALKIA CHATRYA BAYAM SAMITI	711106	88.346146	22.593946
18	12	SALKIA SHOOL ROAD	RWAs	Others	SUKHI SANSAR	134 SCHOOL ROAD	SALKIA CHATRYA BAYAM SAMITI	711106	88.34483	22.59418
19	13	DOBSON ROAD	RWAs	Others	AMBIKA TOWER	40 DOBSON ROAD	BANDHAN BANK	711101	22.5931183	22.5931183
20	13	KHIROD GHOSH LANE	RWAs	Others	GOKUL APARTMENT	14 KHIROD LANE	HOWRAH MOTOR TRAINING SCHOOL	711101	22.59305	22.59305
21	13	KHIROD GHOSH LANE	RWAs	Others	NILGIRI	2 WATKINS LANE	HOWRAH MOTOR TRAINING SCHOOL	711101	22.59496	22.5928496
22	13	DOBSON ROAD	RWAs	Others	SHREE NIWAS APARTMENT	24/25 DOBSON OAD	HOWRAH A C MARKET	711101	22.5928677	22.5928677
23	13	DOBSON ROAD	RWAs	Others	SHREE KUNJ APARTMENT	51 DOBSON ROAD	HOWRAH MOTOR TRAINING SCHOOL	711101	22.5926418	22.5926418
24	13	HARDUTT RAI CHAMARYA ROAD	RWAs	Others	SHIVA APARTMENT	152/6HARDUTT RAI CHAMARYA ROAD	BANSAL NURSING HOME	711101	22.5903631	22.5903631
25	13	HARDUTT RAI CHAMARYA ROAD	RWAs	Others	AMBIKA VIHAR	1/1 HARDUTT RAI CHAMARYA ROAD	BANSAL NURSING HOME	711101	22.5904527	22.5904527
26	13	DOBSON ROAD	RWAs	Others	LAXMI HIEGHT	55 ROSE MARRY LANE	RAGHAB PLAZA	711101	22.5899984	22.5899984
27	14	MAULANA ABDUL KALAM AZAD ROAD	RWAs	Others	GULMOHAR COLONY	MAULANA ABDUL KALAM AZAD ROAD	GULMOHOR GROUND	711101	88.339909	22.58853
28	29	P K BANERJEE ROAD	RWAs	Others	SHANTIKUNJ	20, ROUND TANK LANE	OPPOSITE BSNL OFFICE	711101	88.33389	22.57677
29	29	P K BANERJEE ROAD	RWAs	Others	SHANTINIKETAN APRTMENT	20, ROUND TANK LANE	OPPOSITE BSNL OFFICE	711101	88.33421	22.57620
30	29	NITYADHAN MUKHERJEE ROAD	Mall/Cinema Buildings	Others	PLATINA MALL	1, NITYADHAN MUKHERJEE ROAD	HOWRAH MAIDAN METRO	711101	88.33275	22.58156
31	29	P K BANERJEE ROAD	Others	Others	LICHU BAGAN POLICE QUARTER	1/3, LICHU BAGAN POLICE QUARTER	CTC BUS STAND	711101	88.33320	22.57758
32	29	P K BANERJEE ROAD	RWAs	Others	TRIMURTI BHAWAN	12, DR. P K BANERJEE ROAD	CMOH OFFICE	711101	88.33341	22.57733
33	23	NARASINGHA DUTTA ROAD	RWAs	Others	KADAMTALA SARKARI ABASANI	11/1 NARASINGHA DUTTA ROAD	NEAR - KADAMTALA BAZAR	711101	88.32098	22.590078
34	23	NARASINGHA DUTTA ROAD	RWAs	Others	RAMDHANU APPETMENT	34+37 NARASINGHA DUTTA ROAD	NEAR - TARASUNDARI GIRLS HIGH SCHOOL	711101	88.319432	22.587972
35	23	ASHIM ROY SARANI	RWAs	Others	GANAPATI ENCLAVE	22/2, BHAGABAN CHATTERJEE LANE	NEAR - TRINDMOOL ZILA OFFICE	711101	88.31568	22.592122

## ANNEXURE TO RULE 15 (ze) OF SWM RULES, 2016

## BULK WASTE GENERATOR DETAILS

Sl. No.	Ward	Area (Road Name)	Type of Establishment	Sub Type of Establishment	Name of Bulk Waste Generator	Address	Land Mark	Pin Code	Longitude	Latitude
Sl. No.	Ward	Area (Road Name)	Type of Establishment	Sub Type of Establishment	Name of Bulk Waste Generator	Address	Land Mark	Pin Code	Longitude	Latitude
36	23	NARASINGHA DUTTA ROAD	RWAs	Others	KADAMTALA SHREE KRISHNA RESIDENTS	151, NARASINGHA DUTTA ROAD	NEAR - BANTRA POLICE STATION	711101	88.321043	22.591506
37	23	ASHIM ROY SARANI	RWAs	Others	THE PRAYAS CO-OPERATIVE HOUSING COMPLEX	57/1, KANTAPUKUR 3RD BYE LANE	NEAR - ICHAPUR JOLER TANK	711101	88.313698	22.592648
38	23	SAILLEN MANNA SARANI	RWAs	Others	ICHAPUR HIT QUATER	1, ICHAPUR HIT QUATER	NEAR - ICHAPUR JOLER TANK	711101	88.313244	22.591766
39	43	MAHENDRA BHATTACHARJEE ROAD	RWAs	Others	MAHADEV ENCLAVE	100, MAHENDRA BHATTACHARJEE ROAD	NEAR - AJANA SAMGHA	711104	88.309052	22.58431
40	43	DUMORJALA HIT QUATER	RWAs	Others	H.R.B.C HOUSING ESTATE	DUMORJALA	NEAR - LRS CRICKET ACCADEMY	711104	88.312221	22.587161
41	26	NEPAL SAHA LANE	RWAs	Others	RADHIKA APARTMENT	10/1/2, NEPAL SAHA LANE		711101	88.32286	22.57645
42	26	RAMKRISHNAPUR LANE	RWAs	Others	SHIVAM APRTMENT	82, RAMKRISHNAPUR LANE	HERITAGE SCHOOL	711101	88.32515	22.57567
43	28	RAJ BALLAV SAHA LANE	RWAs	Others	SINGHA APRTMENT	43, RAJ BALLAV SAHA LANE	KALI BABU BAZAR	711101	88.3272	22.57923
44	31	G T ROAD	RWAs	Others	SHREE APARTMENT	138 G T ROAD HOWRAH	OPP HOWRAI JUTE MILL	711102	88.32839	22.5741
45	36	G T ROAD	RWAs	Others	IDEAL GRAND	456 G T ROAD HOWRAH	NEAR TRAM DEPO	711102	88.32411	22.567253
46	36	G T ROAD	RWAs	Others	GANGES GARDEN PHASE I	106 KIRAN CHANDRA SINGH ROAD ( G T ROAD)	OPP ALOKA CINEMA	711102	88.326396	22.570414
47	36	G T ROAD	RWAs	Others	GANGES GARDEN PHASE II	106 KIRAN CHANDRA SINGH ROAD ( G T ROAD)	OPP ALOKA CINEMA	711102	88.326396	22.570414
48	36	G T ROAD	RWAs	Others	GANGES SKY	106 KIRAN CHANDRA SINGH ROAD ( G T ROAD)	OPP ALOKA CINEMA	711102	88.326396	22.570414
49	36	G T ROAD	RWAs	Others	PANCHSHEEL APARTMENT	493/B/1 G T ROAD HOWRAH	OPP P M BASTI	711102	88.32755	22.572311
50	36	G T ROAD	RWAs	Others	VIKRAM BIHAR	493/B G T ROAD HOWRAH	OPP JAIN HOSPITAL	711102	88.329188	22.571615
51	36	G T ROAD	RWAs	Others	ARIHANT ENCLAVE	493/B/57A G T ROAD HOWRAH	OPP JAIN HOSPITAL	711102	88.329774	22.571062
52	36	G T ROAD	RWAs	Others	FLOWER VALLEY	493/B G T ROAD HOWRAH	OPP JAIN HOSPITAL	711102	88.330072	22.570901
53	36	G T ROAD	RWAs	Others	RAGHAV RESIDENCY	493/B G T ROAD HOWRAH	NEAR JAIN HOSPITAL	711102	88.330648	22.569911
54	36	G T ROAD	RWAs	Others	VIVEK VIHAR	493/C/A G T ROAD HOWRAH	OPP HOWRAI JUTE MILL	711102	88.328981	22.57464
55	36	G T ROAD	RWAs	Others	GAGANDEEP APARTMENT	493/B/2 G T ROAD HOWRAH	OPP SHIBPUR POLICE STATION	711102	88.32715	22.571673
56	36	G T ROAD	RWAs	Others	NEELANCHAL APARTMENT	493/B/3 G T ROAD HOWRAH	OPP SHIBPUR POLICE STATION	711102	88.327014	22.571319
57	36	G T ROAD	RWAs	Others	AKASHDEEP APARTMENT	493/B/3 G T ROAD HOWRAH	BENGAL JUIT MILL	711102	88.326905	22.571097
58	36	G C R C GHAT ROAD	RWAs	Others	RIVER DAL	2, G C R C GHAT ROAD	OPP BURN GROUND SHIBPUR	711102	88.327486	22.565557
59	36	FORESHORE ROAD	RWAs	Others	LAXMI AQUASCAPE	(26,27,28),1 FORESHORE ROAD	OPP BICHALI GHAT	711102	88.33013	22.568299
60	37	GOLAM HOSSAIN SARADAR LANE	RWAs	Others	NEW BORN CONST	66+70+71+72, GOLAM HOSSAIN SARADAR LANE	SMI HOSPITAL	711102	88.320516	22.565166
61	37	SHIBPUR ROAD	RWAs	Others	CITY GARDEN	184, SHIBPUR ROAD	SHIBPUR HINDU GIRLS SCHOOL	711102	88.319188	22.568
62	35	JAGAT BANERJEE GHATROAD	Mall/Cinema Buildings	Others	AVANI MALL	32, JAGAT BANERJEE GHAT ROAD	NEAR KAJI PARA CROSSING	711102	88.32279	22.56287
63	35	G T ROAD SOUTH	Others	Dharmasala/Guest House	SHIBPUR POLICE LINE	246/1/1, G T ROAD, SHIBPUR	NEAR KAJI PARA CROSSING	711102	88.32232	22.56506
64	38	BALAI MISTRI LANE	RWAs	Others	NO NAME	6, BALAI MISTRI LANE, BATAITALA	MANASA MANDIR	711103	88.31129	22.56387
65	38	SHEKH PARA LANE	RWAs	Others	TRIMULA APRTMENT	64/2/1, SHEKH PARA LANE, SHIBPUR	ADESHER GARAGE	711103	88.31056	22.056599
66	38	ONKARMAL JETIA ROAD	RWAs	Others	LAXMI GARDEN	17/2, ONKARMAL JETIA ROAD, BATAITALA	BATAITALA POLICE PHARI	711103	88.31222	22.563011
67	39	DR. A.P.J. ABDUL KALAM SARANI	Educational Institutes	University	B E COLLEGE	44 B G ROAD	B GADEN POST OFFICE	711103	88.306938	22.557604
68	39	B GARDEN ROAD	Home+Playground	Others	SOUTH HOWRAH STATE GENERAL HOSPITAL	50/1, B GARDEN ROAD	NEAR PWD OFFICE	711103	88.304147	22.560793

## ANNEXURE TO RULE 15 (ze) OF SWM RULES, 2016

## BULK WASTE GENERATOR DETAILS

Sl. No.	Ward	Area (Road Name)	Type of Establishment	Sub Type of Establishment	Name of Bulk Waste Generator	Address	Land Mark	Pin Code	Longitude	Latitude
69	39	SWARNAMOYEE ROAD	RWAs	Others	MERLIN WATERFRONT	40,SWARNAMOYEE ROAD	NEAR SHALIMAR SATAION	711103	88.31141	22.556292
70	39	LAKSHMI NARAYANTALA ROAD	Hospitals/Nursing Homes/Playground	Others	NARAYANA HOSPITAL	.120/A, ANDUL ROAD	OPP SR. MEDICAL SHOP.	711103	88.30756	22.562125
71	39	DR. A.P.J. ABDUL KALAM SARANI	RWAs	Others	RABINDRANAGAR COMPLEX	88, COLLEGE ROAD, B GARDEN	FCI GODDOWN	711103	88.31132	22.56033
72	39	SHALIMAR ROAD	RWAs	Others	SOLARIS SHALIMAR	39/1, SHALIMAR ROAD, IIEST, SHALIMAR	NEAR SHALIMAR STATION	711103	88.31166	22.55409
73	40	G T ROAD	RWAs	Others	IDEAL	360, G T ROAD	BATAITALA BAZAR.	711103	88.315245	22.562116
74	40	HARI DAS BANERJEE ROAD	RWAs	Others	NIRMALA NIWAS	6+6,HARI DAS BANERJEE ROAD	BATAITALA BAZAR.	711103	88.315058	22.561258
75	44	Sastri Narendranath Ganguly Road	RWAs	Others	Betor Height	64 Sastri Narendranath Ganguly Road	Opp of Borough-7	711104	88.301406	22.578489
76	45	CHANDMARI ROAD	RWAs	Others	TULIP GARDEN	BADAL BOSE SARANI CHANDMARI ROAD	HANSKHALI POLE	711110	88.281707	22.56634
77	45	ANDUL ROAD	RWAs	Others	LEMON BOTANY HOUSING COMPLEX	52, ANDUL ROAD, SHANTINAGAR NORTH	HANSKHALI POLE	711109	88.278803	22.56602
78	45	Buxarah Railway Station Road	RWAs	Others	RPF Colony	Santragachi Station Road	Near Santragachi Boys Club	711110	88.288448	22.582184
79	47	Jagacha Mohiary Road	RWAs	Others	Kadambari Apartment	144, Jagacha Mohiary Road	Near Mayer Chele Clun	711102	88.16237	22.35146
80	46	KONA EXPRESSWAY	RWAs	Others	THE GATEWAY	KONA EXPRESSWAY, GARPHA CROSSING, UNSANI, JAGACHA	NEAR GARPHA CROSSING	711302	88.27044	22.58791
81	49	Dr. Bholanath Chakraborty Sarani	RWAs	Others	Dreamland	B/1, Dr. Bholanath Chakraborty Sarani, P.O. Santragachi	Anandamoyee Ashram	711104	88.310142	22.58937
82	49	Dr. Bholanath Chakraborty Sarani	RWAs	Others	Lake View	B/1/A, Dr. Bholanath Chakraborty Sarani, P.O. Santragachi	Anandamoyee Ashram	711104	88.310142	22.58937
83	49	ICHAPUR CANEL SIDE	RWAs	Others	HIT GREEN	ICHAPUR CANEL SIDE HOWRAH	RAY BHABAN	711104	88.30996	22.591018
84	49	ICHAPUR ROAD	RWAs	Others	SWAPNA NILL (HIT)	8 NO ICHAPUR ROAD	SAMAJSEBI CLUB	711104	88.308376	22.590859
85	49	ICHAPUR DAKSHIN PARA	RWAs	Others	HRBC COMPLEX	ICHAPUR KEDARBHATTACHARJEE LANE DAKSHIN PARA	SIBAJI SANGHA MATH OPP SIDE	711104	88.306566	22.588428
86	50	Balitikuri	RWAs	Others	Balitikuri Quater	HOWRAH-AMTA ROAD BALTIKURI HOWRAH	BALITIKURI MUKTARAM DEY HIGH SCHOOL	711113	88.294363	22.294363

## ANNEXURE TO RULE 15 (zf) OF SWM RULES, 2016

PART I]

THE KOLKATA GAZETTE, EXTRAORDINARY, DECEMBER 26, 2019

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## SCHEDULE VIII - SCHEDULE OF FINES IN INDIAN RUPEES

Sl. No	Non-compliance and type of Waste Generator	Fines to be not less than:
1.	Littering, spitting, urinating, bathing, open defecating or committing any other acts of Public Nuisance	Rs. 1,500/-
2.	Failure to Segregate the waste at the household level (WET, DRY & Hazardous)	Rs. 1,000/-
3.	Failure to segregate Solid Waste according to these Bye-laws by the Bulk Waste Generators.	Rs. 15,000/-
4.	Failure to segregate and/or handover Solid Waste according to these Bye-laws by Waste Generators who are not Bulk Waste Generators	Rs. 5,000/-
5.	Failure to handover (i) Non-biodegradable Waste, (ii) Bio-degradable Waste, and/or (iii) Domestic Hazardous Waste and Sanitary Waste for processing in accordance with Chapter VII of the Bye-laws by the Bulk Waste Generators.	Rs. 15,000/-
6.	Failure to store and/or deliver Construction and Demolition Waste in a segregated manner or dumping of Construction and Demolition Waste	Rs. 25,000/-
7.	Disposal of Solid Waste by burning, dumping and/or unauthorised burial by a Bulk Waste Generator	Rs. 15,000/-
8.	Disposal of Solid Waste by burning, dumping and/or unauthorised burial by any Waste Generator who is not a Bulk Waste Generator	Rs. 5,000/-
9.	Failure to deliver (non-household) fish, poultry and slaughterhouse waste in a segregated manner as specified in the Bye-laws or dumping of (non-household) fish, poultry and slaughterhouse waste in community bin, Receptacle, public place or any other unauthorised place.	Rs. 10,000/-
10.	For a Street Vendor without a container/waste basket and/or who does not deliver Solid Waste in a segregated manner as specified in the Bye-laws	Rs. 500/-
11.	Issuance of false self-declaration under Chapter VII of the Bye-laws to avoid being classified as a Bulk Waste Generator	Rs. 15,000/-
12.	Manufacture of Banned plastics items within HMC limits -	Rs. 25,000/-
13.	Sale of Banned plastics items within HMC limits	Rs. 15,000/-
14.	Usage of Banned Plastics items (Ex: marriage, functions, public programs and others)	Rs. 10,000/-

**DELEGATION OF POWER TO LEVY ABOVE MENTIONED FINE AND USER CHARGES:**

1. Commissioner, Howrah Municipal Corporation is authorised to modify or alter or cancel any clauses or sections mentioned in the above bye-law.
2. Howrah Municipal Corporation Health Officer, Sanitary Inspectors and any other officials authorised by Commissioner, HMC to levy fine as mentioned in the above schedule.

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*Nandini Ghosh, IAS*  
Secretary, KMDA



**KOLKATA METROPOLITAN DEVELOPMENT AUTHORITY**  
**Unnayan Bhavan**  
DJ-8-11, 2nd Avenue, DJ Block, Sector II,  
Bidhannagar, Kolkata, 700091  
Phone: 033-2358 0021  
Email: secykmda@gmail.com

**Memo No.: 59(2)/Secy- 34/KMDA/2025**

**Date: 12.09.2025**

To,

1. The Senior Special Secretary (NG), Department of UD & MA
2. The Commissioner, Howrah Municipal Corporation

**Sub: Updated Action Taken Report of Original Application No.54/2025/EZ before the Hon'ble NGT in connection with the Belgachia Trenching Ground of the HME-(SWM & SD part only)-Reg.**

- Ref: i) Memo No. 034/Gen. (S.C. Cell)/Commr./2025-26 dated : 25/08/2025 of the Commissioner, Howrah Municipal Corporation.  
(ii) Memo No. 01/Gen. (S.C. Cell)/Commr./2025-26 dated : 16/04/2025 of the Commissioner, Howrah Municipal Corporation.

Sir/Madam,

Apropos of the above subject matter and in compliance of the direction of the Hon'ble NGT, Eastern Zonal Bench passed in the last hearing held on **18.08.2025** in the instant OA No. **54/2025/EZ**, the updated Action Taken Report and Plan of Action is enclosed herewith for kind perusal and needful please.

Encl: As stated above.

Yours faithfully

**Memo No.: 59/1(5)Secy- 34/KMDA/2025**

**Date: 12.09.2025**

Copy forwarded for kind information to:

1. The CEO, KMDA
2. The Chief Engineer, SWM Sector, KMDA
3. The OSD to Hon'ble MIC, UD & MA and Chairman, KMDA
4. The P.S. to the Principal Secretary, UD & MA, GoWB
5. Office Copy

**Secretary, KMDA**

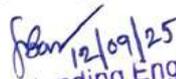
**ANNEXURE TO RULE 15 (zj) OF SWM RULES, 2016**

**Action taken report and Plan of Action of Original Application No.54/2025/EZ before the Hon'ble NGT in connection with the Belgachia Trenching Ground of the HMC- (SWM & SD part only)-Reg.**

**Ref :** (i) Memo No. 034/Gen.(S.C. Cell)/Commr./2025-26 dated: 25/08/2025 of the Commissioner, Howrah Municipal Corporation  
(ii) Memo No. 01/Gen (S.C. Cell)/Commr./2025-26 dated: 16/04/2025 of the Commissioner, Howrah Municipal Corporation

Apropos the above subject matter and in compliance of the direction of the Hon'ble NGT, Eastern Zonal Bench passed in the last hearing held on **18.08.2025** in the instant OA No. **54/2025/EZ**, the **Updated Action Taken Report** is as follows:

1. Jadavpur University has been engaged for the work of **“Consultancy service to soil investigation, topographic survey of Belgachia dumpsite and nearby slum area of dumpsite, under Howrah Municipal Corporation and to suggest remedial measures to combat the disaster which occurred at the dumpsite.”** The University has already submitted the Soil Investigation and Topographic Survey Report to KMDA. The said technical reports are scrutinized upon which necessary ground implementation of the recommendations are to be adopted.
2. However, as per Remedial measures recommended by Jadavpur University, the total drainage network around Belgachia dumping ground at ‘B’ road & ‘C’ road has properly been developed.
3. The progress of the existing work of **“ Bio-mining of Legacy Waste and Land Reclamation of dumpsites utilizing scientific method located at Belgachia Dumpsite, Howrah under Howrah Municipal Corporation on Turnkey Basis”** has been escalated.
4. One (1) number Vibratory Screen has been installed over Zone-II to process and disposed of Legacy waste from Zone-II i.e. affected Zone so that the height of dumpsite can be reduced subsequently risk of slope failure and soil failure can be minimized.
5. **Considering the gravity of the situation, KMDA has invited short period tender notice for processing and disposal of balance quantity of the legacy waste at Zone-II in 3 (three) packages as follows:**
  - a) Bio-mining of Legacy Waste and Land Reclamation of dumpsites using scientific method located at Belgachia dumpsite under Howrah Municipal Corporation on Turnkey basis-Zone-II/A.
  - b) Bio-mining of Legacy Waste and Land Reclamation of dumpsites using scientific method located at Belgachia dumpsite under Howrah Municipal Corporation on Turnkey basis-Zone-II/B.
  - c) Bio-mining of Legacy Waste and Land Reclamation of dumpsites using scientific method located at Belgachia dumpsite under Howrah Municipal Corporation on Turnkey basis-Zone-II/C.

  
12/09/25  
Superintending Engineer  
Plng. Circle, SWM Sector  
K.M.D.A.

6. After issuance of Administrative Approval & Financial Sanction (AA & FS) of 2 (two) no packages above i.e. (Sl. no. a & c), LOI has been issued and awaited for issuance of AA & FS of 1 no package i.e. ( Sl. no. b) from the competent authority. LOI will be issued after issuance of AA & FS for package (b) only.

**Plan of Action for compliance of the process of the Bio-mining for the left over legacy waste at the Belgachia Trenching Ground (BGT):**

1. The process of Bio-mining of legacy waste under existing tender will be escalated so that the tendered quantity can be completed within October, 2026. Present status of the existing work:
  - Tender No: 07/SE(Plg)/SD&SWM/KMDA of 2022-23
  - Name of the Agency: M/s AAKANKSHA ENTERPRISES  
C-108, Mahavir Vihar, Sector-I, Dwarka,  
New Delhi-110045
  - Work Order No, & Date: 203/EE/HD/SD&SWM/KMDA/W-86, dated-12.04.2023
  - The total area of the Belgachia dumpsite is 22.00 acres (Approx) which is divided in 3 nos. zone. The work of bio-mining and land reclamation is completed at zone-III and the area of land 1.79 acre (Approx) is handed over to HMC which will be utilized for setting up of Compressed Bio-Gas (CBG) plant and it is in process. At present, the work of bio-mining and land reclamation is running on in full swing at zone-I area, an area of reclaimed land i.e. 2500 Sq. Mtr. has been handed over to HMC for setting up of Animal Crematorium and Secondary Transfer point of solid waste from their end.
2. Expected date of completion of above 3 number packages will be January, 2027.
3. Expected date of completion of existing project will be October, 2026.
4. Progress of existing Bio-mining work is about 50%. The progress of the work has been hampered due to extended monsoon and heavy rainfall in this year.

*San* 12/09/25  
Superintending Engineer  
Plng. Circle, SWM Sector  
K.M.D.A.

**Steps taken for "Processing & Disposal of legacy Municipal Solid Waste at Belgachia Dumping Site, Howrah through Bio-Mining"**

After the Bye-laws were implemented in the year 2019, HMC made continuous efforts to start 'Bio-mining/processing of legacy waste' at Belgachia Trenching Ground with a view to reclaim land as alternative site was difficult to be found in a place like Howrah. The sequence of steps taken by HMC is given hereunder:

<u>Date</u>	<u>Subject</u>	<u>Annexure</u>	<u>Annexure No</u>
15/02/2020	Selection of Agency for processing & disposal of Legacy Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio-Mining. (e-TENDER) <b>Tender ID: 2020_MAD_272790_1</b>	NO:1971/Cons/19-20 Dated: 15/02/2020	I
		Tender Notification	II
10/08/2020	Selection of Agency for processing & disposal of Legacy Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio-Mining. (e-TENDER 2 <sup>nd</sup> call) <b>Tender ID: 2020_MAD_292519_1</b>	NO:287/Cons/20-21 Dated: 10/08/2020	III
		Tender Notification	IV
14/09/2020	Letter from SUDA with Minutes of the Meeting on processing of legacy waste	SUDA-759/2020/1856(3) Dated: 14/09/2020	V
18/09/2020	Letter to The Principal Secretary, UD & MA regarding "RFP for selection of Agency for processing & disposal of legacy municipal waste at Belgachia Dump Site, HMC vide Notice No: 287/Cons/20-21 Dated: 10/08/2020".	No:521/Cons./Commr./20-21 Dated: 18/09/2020	VI
03/02/2021	Letter from SUDA regarding "Minutes of the 14 <sup>th</sup> Meeting of State Level Task Force on SWM: Decision onj tender invited by HMC for processing & disposal of legacy Municipal Solid Waste at Belgachia Dumpsite of Howrah".	SUDA-759/2020/8353 Date: 03/02/2021	VII
12/04/2021	Tender for selection of agency for processing & disposal of municipal solid waste at Belgachia Dumpsite through bio-mining.	SUDA-765/2020/125 Date: 12/04/2021	VIII
15/02/2021	Selection of Agency for processing & disposal of Legacy Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio-Mining. (re-TENDER) Tender ID: 2021_MAD_326861_1	NO:1511/Cons/20-21 Dated: 15/02/2021	IX
		Tender Notification	X
05/04/2021	Letter to The Director,SUDA regarding "selection of Agency for processing & disposal of legacy municipal waste at Belgachia Dump Site."	No:05/Cons./Commr./20-21 Dated: 05/04/2021	XI
12/04/2021	Reply from SUDA REGARDING REF. MEMO NO: 05/Cons/21-22 dated: 05/4/2021	NO:SUDA-765/2020/125 Dated: 12/04/2021	XII
13/04/2021	Selection of Agency for processing & disposal of Legacy Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio-Mining. (re-TENDER 2nd call) Tender ID: 2021_MAD_330402_1	No:25/Cons./21-22 Dated: 13/04/2021	XIII

		Tender Notification	XIV
23/08/2021	Selection of Agency for processing & disposal of Legacy Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio-Mining. (e-TENDER 3 <sup>rd</sup> call) <b>Tender ID: 2021_MAD_341242_1</b>	No:718/Cons./21-22 Dated: 23/08/2021	XV
		Tender Notification	XVI
01/09/2021	Pre-bid meeting of selection of agency for processing and disposal of legacy municipal solid waste at Belgachia Dump site through bio- mining (3 <sup>rd</sup> call) e-tender ref. no: 718/Cons./21-22 Dated: 23/08/2021.	Memo no: 770/Cons./21-22 Date: 01/09/2021	XVII
23/11/2021	Selection of Agency for processing & disposal of Legacy Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio-Mining. (e-TENDER 4 <sup>th</sup> call) <b>Tender ID: 2021_MAD_352118_1</b>	NO:1154/Cons/21-22 Dated: 23/11/2021 (With tender notification)	XVIII
08/04/2022	Letter to Principal Secretary, UD & MA Dept. reg. "NOC for cancellation of the tender"	No: 03/ Commr./2022-23 Dated: 08/04/2022	XIX
01/05/2022	Regarding requirement of documents for legacy waste processing at HMC	SUDA-765/2020/9976 Dated: 01/05/2022	XX
12/04/2023	KMDA invited tender by Tender No:07/SE(Plg)/SD & SWM/KMDA of 2022-23 and work was given via Work Order No. & Date: 203/EE/HD/SD&SWM/KMDA/W-86 Dated: 12/04/2023, with an expected date of completion around October 2026		
	Following the incident at Belgachia Trenching Ground, KMDA has invited short period tender notice for processing and disposal of balance quantity at Zone-II in 3 packages. The details of the same are annexed as Annexure 'Z3' of Rule 15 compliance.		



# HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH-711 101

☎ 033 2638 3211/12/13 ☎ 033 2641 0830

Visit us [www.hmcgov.in](http://www.hmcgov.in)

Conservancy Department

No. 1971/Cons /19-20

Dated. 15.02.2020

## e- TENDER NOTICE

Executive Engineer, Howrah Municipal Corporation invites Electronics Request for Proposals (e-RFP/e-NIT) under Two Bid System (Technical & Financial) from reputed resourceful & bona-fide consulting firms for engagement for the work **Processing and disposal of legacy municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining.** having executed similar type of work within the last 5 (five) years.

Intending eligible consulting firms may submit their Technical & Financial proposals with relevant documents through the e-portal of the Govt. of West Bengal i.e. : <https://www.wbtenders.gov.in> utilizing the digital signature of the firms and as per the procedure of electronic submission.

Earnest Money and the cost of Tender Papers to be deposited online as it is available in E-Tender Portal of Govt. of West Bengal in favour of "**MUNICIPAL AFFAIRS DEPARTMENT // URBAN LOCAL BODIES // HOWRAH MC**".

The Technical proposal (Part-I) should contain information and documents as mentioned in Annexure-I as well as other information/documents mentioned elsewhere in the tender. The Financial Proposal (Part-II) shall be submitted as per the format given in Annexure-II.

Prospective bidders may send their queries regarding the tender document or regarding the works in general to the e-mail of the . All such queries will be addressed to in a Pre-Bid Meeting to be held in the Conference Room of the Town Hall on 27.02.2020 at 12 noon in presence of all Bidders who may wish to participate.

Proposals once submitted shall be deemed to mean that the Consulting Firms has understood RFP to its entirety and any misunderstanding of any part of the RFP at a later stage will not in any way relieve the Firm of any of its responsibilities to fulfil its obligations under the RFP.

Sl. No	Name of Work	Estimated Amount (R)	Earnest Money (R)	Time of Completion
1.	<b>Selection of Agency for Processing and Disposal of Legacy Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining.</b>	<b>Item Rate Tender</b>	<b>Rs.75,00,000.00</b>	<b>730 Days</b>

### **Date and Time Schedule:**

Sl. No:	Particulars.	Date & Time.
1.	Date of uploading of N.I.T. & other documents (online).	17.02.2020
2.	Pre-Bid Conference	27.02.2020 at 12 noon
3.	Documents download start date (online).	17.02.2020 4 p.m. onwards
4.	Bid submission start date (online).	17.02.2020 4 p.m. onwards
5.	Bid submission closing (online).	16.03.2020 upto 5 p.m.
6.	Date for opening of Part-I proposal (online).	19.03.2020 at 1 p.m. or later
7.	Date of uploading list for qualified bidder (online).	INTIMATED AFTER WARDS
8.	Date for opening of financial proposal (online).	INTIMATED AFTER WARDS

Detail information will be available from the Executive Engineer HMC. Visit the site: <https://www.wbtenders.gov.in> for tender submission. Corporation reserves the right to accept or reject part or whole of the tender without showing any reason what so ever, for details information tender may be had from Executive Engineer (H.M.C.).

**NB: - Hard copied (Part-I) will be verified from originals if required.**

Sd/-  
(Sri P.Roy)  
Executive Engineer  
Howrah Municipal Corporation

**Signature Not Verified**

Digitally signed by PRITHWISH ROY  
Date: 2020.02.17 15:17:59 IST  
Location: West Bengal-WB

**हावड़ा मिडनिसिपाल कर्पोरेशन**  
8, महात्मा गांधी रोड, हावड़ा-711101  
फोन: 033 2638 3211/12/13 फ्याक्स: 033 2641 0830 www.hmcgov.in

**संक्षेपित टेडर विज्ञप्ति संवादपत्रे प्रकाशनार्थं**  
एग्जिक्यूटिव इंजिनियर एचएमसी निम्न संक्षिप्त टेडर आह्वान कर रहे हैं। आह्वान टेडरों को अफसरसमूह जमा करते हैं पानकार्ड, आप टू डेट जिएसटी, पीटिसिसि, आईटिसिसि एवं परिचयपत्र सहयोगे।

क्र. नं.	कार्य का नाम	आनुमानित अर्थ	एनआईटी नं. एवं तारीख
1.	एजेंसी का चयन प्रोसेसिंग एवं डिसपोजल अफ लिगेसी मिडनिसिपाल सलिड वेस्ट एर जन्य बेलगच्छिया डम्प साइट, हावड़ा बायो माइनिंग मारफंग। टेडर आईडी 2020_एमएडी 292990_1	आईटेम रेट टेडर	1971/सि/एनएस/19-20 तारीख: 17.02.2020

बिड जमा बंद हवार (ऑनलाइन) तारीख 16.03.2020 बिकेल् टो पर्यन्त। अनुग्रह करे बिडिट करन : <https://wbenders.gov.in>

ऑर्डर नं. : 294(3)/19-20  
तारीख : 17.02.2020

सुक्रेटीर  
हावड़ा मिडनिसिपाल कर्पोरेशन

जि.स.स. - 17.2.2020

**HOWRAH MUNICIPAL CORPORATION**  
4, MAHATMA GANDHI ROAD, HOWRAH - 711 101  
Phone : 033 2638 3211/12/13 Fax : 033 2641 0830 www.hmcgov.in

**Abridged Tender Notice for Paper Publication**  
Executive Engineer, HMC invites tender as furnished below. Intending tenderers are to submit offers along with PAN card, up to date GST, PTCC, ITCC & credentials.

SI No	Name of Work	Estimated Amount	NIT No & Date
1.	Selection of Agency for Processing and Disposal of Legacy Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining. Tender ID-2020_MAD_272790_1	Item Rate Tender	1971/Cons/19-20 Dated: 15.02.2020

Bid submission closing (online) date: 16.03.2020 up to 5.00 P.M Please visit: <https://wbenders.gov.in>

Order No : 294(3)/19-20  
Date : 17.02.2020

Secretary  
Howrah Municipal Corporation

Times of India 18.2.2020

**हावड़ा नगर निगम**  
4, महात्मा गाँधी रोड, हावड़ा - 711 101  
दूरभाष 033 2638 3211/12/13 फैक्स: 033 2641 0830, www.hmc.gov.in

**संक्षिप्त निविदा सूचना**  
कार्यपालक अभियंता, हावड़ा नगर निगम द्वारा नीचे उल्लेखित विवरण के अनुसार निविदाएं आमंत्रित की जाती हैं। इच्छुक निविदादाताओं को पैन कार्ड, नवीनतम जीएसटी, पीटीसीसी, आईटीसीसी एवं अनुसंधानपत्र के साथ प्रस्ताव जमा करना होगा।

क्र.	कार्य का नाम	अनुमानित रकम	एनआईटी एवं तिथि
1.	बेलगच्छिया डम्प साइट, हावड़ा में जीव खनन द्वारा नगरपालिका के पुराने ठोस अपशिष्ट के प्रसंस्करण तथा निपटान के लिए एजेंसी का चयन। निविदा आईडी-2020_एमएडी_272790_1	मद दर निविदा	1971/कन्स/19-20 दिनांक: 15.02.2020

बोली जमा करने की अंतिम तारीख (ऑनलाइन) : 16.03.2020 को अपराह्न 5.00 बजे तक।  
कृपया [www.wbenders.gov.in](http://www.wbenders.gov.in) देखें।

आर्डर सं. : 294(3)/19-20  
दिनांक : 17.02.2020

सचिव  
हावड़ा नगर निगम

Business Std 19.2.2020



# HOWRAH MUNICIPAL CORPORATION

450

4, MAHATMA GANDHI ROAD, HOWRAH-711 101

☎ 033 2638 3211/12/13 ☎ 033 2641 0830

Visit us [www.hmcgov.in](http://www.hmcgov.in)**Conservancy Department**

No. 287/Cons /20-21

Dated. 10.08.2020

**e- TENDER NOTICE (2<sup>nd</sup> Call)**

Executive Engineer, Howrah Municipal Corporation invites Electronics Request for Proposals (e-RFP/e-NIT) under Two Bid System (Technical & Financial) from reputed resourceful & bona-fide consulting firms for engagement for the work **Processing and disposal of legacy municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining.** having executed similar type of work within the last 5 (five) years.

Intending eligible consulting firms may submit their Technical & Financial proposals with relevant documents through the e-portal of the Govt. of West Bengal i.e. : <https://www.wbtenders.gov.in> utilizing the digital signature of the firms and as per the procedure of electronic submission.

Earnest Money and the cost of Tender Papers to be deposited online as it is available in E-Tender Portal of Govt. of West Bengal in favour of "**MUNICIPAL AFFAIRS DEPARTMENT // URBAN LOCAL BODIES // HOWRAH MC**".

The Technical proposal (Part-I) should contain information and documents as mentioned in Annexure-I as well as other information/documents mentioned elsewhere in the tender. The Financial Proposal (Part-II) shall be submitted as per the format given in Annexure-II.

Proposals once submitted shall be deemed to mean that the Consulting Firms has understood RFP to its entirety and any misunderstanding of any part of the RFP at a later stage will not in any way relieve the Firm of any of its responsibilities to fulfil its obligations under the RFP.

Sl. No	Name of Work	Estimated Amount (R)	Earnest Money (R)	Time of Completion
1.	Selection of Agency for Processing and Disposal of Legacy Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining.	Item Rate Tender	Rs.75,00,000.00	730 Days

**Date and Time Schedule:**

Sl. No:	Particulars.	Date & Time.
1.	Date of uploading of N.I.T. & other documents (online).	10.08.2020
2.	Documents download start date (online).	12.08.2020 4 p.m. onwards
3.	Bid submission start date (online).	12.08.2020 4 p.m. onwards
4.	Bid submission closing (online).	12.09.2020 upto 5 p.m.
5.	Last date of submission (Off line) of photo copies of document in sealed envelope (Part - 1) with acknowledgement copy of cost of tender and earnest money deposit to concerned department, by hand or courier service/ post etc.	14.09.2020 upto 5 p.m.
6.	Date of opening of Part-I proposal (online).	18.09.2020 at 1 p.m. or later
7.	Date of uploading list for qualified bidder (online).	INTIMATED THROUGH e-PORTAL
8.	Date for opening of financial proposal (online).	7 days after opening Technical Proposal

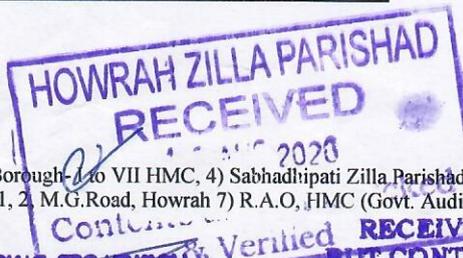
Detail information will be available from the Assistant Engineer & OSD Conservancy Department HMC. Visit the site: <https://www.wbtenders.gov.in> for tender submission. Corporation reserves the right to accept or reject part or whole of the tender without showing any reason what so ever, for details information tender may be had from Assistant Engineer (H.M.C.).

**NB: - Hard copied (Part-I) will be verified from originals if required.**

No. 287/Cons/ /20-21

Copy to:-

- 1). Commissioner, HMC
- 2) C.O.F., H.M.C.
- 3) Borough- I to VII HMC,
- 4) Sabhadhipati Zilla Parishad, Howrah
- 5) Chief Engg. HIT, 19, G.T.Road, Howrah.
- 6) Asst. Engg. PWD Constn Divn. No. 1, 2, M.G.Road, Howrah
- 7) R.A.O, HMC (Govt. Audit)
- 8) I.T. Department, HMC (for website publication)
- 9) Office Copy.



*(Signature)*  
10/8/2020  
(Sri P.Roy)  
Executive Engineer  
Howrah Municipal Corporation  
Dated.10.08.2020



*(Signature)*  
10/8/2020  
(Sri P.Roy)  
Executive Engineer  
Howrah Municipal Corporation

12/8/20  
Office of the  
Assistant Engineer  
(P. W. D.)  
Howrah Sub-Division



## হাওড়া মিউনিসিপ্যাল কর্পোরেশন

৪, মহাত্মা গান্ধী রোড, হাওড়া-৭১১১০১  
০৩৩ ২৬৩৮ ৩২১১/১২/১৩ ০৩৩ ২৬৪১ ০৮৩০ www.hmcgov.in

### সংবাদপত্র প্রকাশনার জন্য সংক্ষিপ্ত টেন্ডার বিজ্ঞপ্তি

এক্সিকিউটিভ ইঞ্জিনিয়ার, এইচএমসি নিম্নে অনুযায়ী টেন্ডার আহবান করছেন। আগ্রহী ডাকনামতাদের প্যান কার্ড, আপ টু ডেট জিএসটি, পিটিসিসি, আইটিসিসি এবং ক্রিডেনসিয়াল সহ দরখাস্তাব জমা করতে বলা হচ্ছে।

ক্র নং	কাজের নাম	মূল্যায়িত খরচ	এইআইটি নং এবং তারিখ
১.	বায়ো মাইনিং-এর মাধ্যমে বেলগাছিয়া ডাম্প সাইট, হাওড়া-তে লিগাসি মিউনিসিপ্যাল সলিডের প্রসেসিং এবং নিষ্কাশনের জন্য এজেন্সি নির্বাচন (২য় কল)। টেন্ডার আইডি-২০২০_এমএডি_২৯২৫১৯_১	আইটেম রেট টেন্ডার	২৮৭/কনস/২০-২১ তারিখঃ ১০.০৮.২০২০

ডাক জমা দেওয়া বন্ধ হওয়ার (অনলাইন) তারিখঃ ১২.০৯.২০২০-এর বিকেল ৫ টা  
অনুগ্রহ করে দেখুনঃ <https://wbtenders.gov.in>

সেক্রেটারি

হাওড়া মিউনিসিপ্যাল কর্পোরেশন

৩৩(৩)/২০-২১ ডি-১২/৮/২০



## HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH - 711101  
Ph : 033 2638 3211/12/13, Fax : 033 2641 0830, www.hmcgov.in

### Abridged Tender Notice

Executive Engineer, HMC invites tender as furnished below. Intending tenderers are to submit offers along with PAN card, up to date GST, PTCC, ITCC & credentials.

Sl No	Name of Work	Estimated Amount	NIT No & Date
1	Selection of Agency for Processing and Disposal of Legacy Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining (2nd Call). Tender ID-2020_MAD_292519_1	Item Rate Tender	287/Cons/ 20-21 Dated: 10.08.2020

Bid submission closing (online) date : 12.09.2020 upto 5.00 PM

Please visit <https://wbtenders.gov.in>

Order No. : 33(3)/20-21

Date : 12.08.2020

Secretary  
Howrah Municipal Corporation

Business Std 15.8.2020



রাজ্য নগর উন্নয়ন সংস্থা

SUDA

STATE URBAN DEVELOPMENT AGENCY

"ইলগাস ভবন", এইচসি ব্লক, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০ ১০৬, পশ্চিমবঙ্গ

"ILGUS BHAVAN", HC Block, Sector - III, Bidhannagar, Kolkata - 700 106, West Bengal

সফাই 570/20-21  
তারিখ 18/09/2020

No. SUDA-759/2020/1856 (3)

Date. 14.09.2020

To  
The Commissioner,  
Asansol MC/ Howrah MC/ Durgapur MC

DC-II  
B  
18/9/20

880 (Car)  
A. Discuss.  
J. 18/9/20

Sub: Submission of feedback on Legacy Waste Management of Asansol, Howrah and Durgapur Municipal Corporation as per follow up action of the meeting held on 25.08.2020.

Sir,

You are aware that the processing and disposal of Legacy Waste at Durgapur MC, Howrah MC and Asansol MC is a high priority issue. In this connection, a meeting was held on 25.08.2020 with these three Municipal Corporations through Zoom VC. The Minutes of the meeting is enclosed as ready reference, which was communicated to you through e-mail dated 02.09.2020.

Now, you are requested kindly to communicate your feedback on the issue as per decision of the meeting to SUDA within 18.09.2020 in the e-mail ID : [sbm.wbsuda@gmail.com](mailto:sbm.wbsuda@gmail.com).

Yours faithfully,

Encl: As stated above

Director 14.09.2020.

~~144~~  
**Minutes of the Meeting with Asansol MC, Durgapur MC &  
 Howrah MC on processing of legacy waste**

Date: 25.08.2020

Time: 12.00 Noon

Venue: Conference Hall of SUDA  
 through webinar

List of participants :

- (1) Director, SUDA.
- (2) Shri Joly Chaudhuri, WBCS(Exe.), Joint Secretary, UD & MA Department and  
 . Additional Director, SUDA.
- (3) Shri Amitava Das, WBCS(Exe.), Deputy Secretary, SUDA.
- (4) Shri Dipak Naskar, Superintending Engineer, SUDA.
- (5) Shri Subir Das, Executive Engineer, SUDA.
- (6) Shri Sujay Mitra, CPM, SUDA.
- (7) Shri Sutirtha Chatterjee, Assistant Engineer, SUDA.
- (8) Shri Surya Mishra, Assistant Engineer, SUDA.
- (9) Commissioner, Howrah MC joined through webinar.
- (10) Commissioner, Durgapur MC joined through webinar.
- (11) Superintending Engineer, Asansol MC joined through webinar.

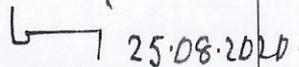
Director, State Urban Development Agency (SUDA) chaired the meeting.

The processing and disposal of the legacy waste at Durgapur MC, Howrah MC and Asansol MC is a high priority issue. The progress made so far review with the 3 (three) Municipal Corporations.

- (1) Howrah MC : Has invited RfP for engagement of an agency to process and disposed legacy waste. This is the 2<sup>nd</sup> call for the tender. The last date for submission is 21.09.2020. Howrah MC will revert back with their views after the closure of the call.
- (2) Durgapur MC : Yet to invite any RfP. Committed to revert back to SUDA within 7 (seven) days.
- (3) Asansol MC : Yet to invite any RfP. Committed to revert back to SUDA within 7 (seven) days.

On feedback from the 3 (three) Municipal Corporations, SUDA may further process the issue of legacy waste at these 3 (three) places.

Meeting ended with thanks to and from the chair.

  
 (Santanu Mukherjee)  
 Director, SUDA



# HOWRAH MUNICIPAL CORPORATION

Central Office: 4, Mahatma Gandhi Road, Howrah – 711 101

Tele: (91-033) 2638-3211-13. Fax: (91-033) 2641-2214/5846/5218

Memo No: - 521/Cons/Commr./ 20-21

Date:-18/09/2020

To  
The Principal Secretary  
UD & MA  
Ilgus Bhavan,  
H.C. Block, Sector – III, Bidhannagar, Kolkata

**Sub: RFP for selection of Agency for processing & disposal of legacy Municipal Waste at Belgachia Dump site, HMC vide Notice No. : - 287/Cons./20-21 dt. 10.08.2020.**

**Reg: Technical support may be given in respect of the intending constituency agencies participated in the e-tender process.**

Sir,

The above e-tender notice, (on 2<sup>nd</sup> call) being the technical Bid has been opened today i.e. 18.09.2020 and it is found that three participants participated and interalia submitted their technical documents in consonance to the e-tender.

The type of RFP is very much new to HMC and total technical support is required to make the project viable.

Please may find herewith the total Technical documents submitted by the 3(Three) participants agencies for your valued opinion and evaluation.

Thanking you

Yours faithfully

*Jaw* (18/9/20)  
Commissioner  
Howrah Municipal Corporation

সডা

Comp/Cor. 146/5872/20-21

সাক্ষি 2385/20-21  
তাং 3/2/2021

455

SUDA

7

রাজ্য নগর উন্নয়ন সংস্থা

STATE URBAN DEVELOPMENT AGENCY

"ইলগাস ভবন", এইচসি ব্লক, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০ ১০৬, পশ্চিমবঙ্গ

"ILGUS BHAVAN", HC Block, Sector - III, Bidhannagar, Kolkata - 700 106, West Bengal

No. SUDA-759/2020/ 8353

Date. 03.02.2021

To  
The Commissioner  
Howrah Municipal Corporation

OSD (Conservation)  
Q. 21/21

Sub: Minutes of the 14<sup>th</sup> Meeting of State Level Task Force on SWM: Decision on tender invited by Howrah MC for processing and disposal of Legacy Municipal Solid Waste at Belgachia dumpsite of Howrah.

Sir,

In view of the recommendation of the State Level Task Force on Solid Waste Management in their 14<sup>th</sup> Meeting mentioned in Para-2 of the Minutes (enclosed) in connection with the tender invited by Howrah MC for processing and disposal of Legacy Municipal Solid Waste at Belgachia dumpsite of Howrah, you are requested kindly to go for re-tendering immediately.

Yours faithfully

Encl: As stated above

3.2.21.  
(Director)

No. SUDA-759/2020/ 8353/1(1)

Date. 03.02.2021

Copy forwarded for information to PS to Principal Secretary, UD & MA Department, Govt. of West Bengal

3.2.21.  
Director

দূরভাষ: ২৩৫৮ ৬৪০৩ / ৫৭৬৭, ফ্যাক্স: ২৩৫৮ ৫৮০০

Tel : 2358 6403/5767, Fax : 2358 5800, E-mail : wbsudadir@gmail.com

Account Section : 2358 6408

~~17~~  
Minutes of the 14<sup>th</sup> Meeting of State Level Task Force on Solid Waste Management

Date : 20.01.2021

Time : 12 Noon

Venue: Conference Hall of SUDA

List of participants annexed.

Director, State Urban Development Agency (SUDA) chaired the meeting.

At the outset, he welcomed all the members and explained the discussion points of the meeting. After that, a threadbare discussion was held among the members and the following discussions and decisions have been made in the meeting.

(1) For engagement of Agency for establishment of fresh waste processing plant and 10 to 20 years O&M, 65 no. tenders floated (list annexed). Out of that, more than 3 bidders have participated in 9 tenders and in rest tenders less than 3 bidders participated. In this connection Committee has given following recommendations:

- 2<sup>nd</sup> call to be floated for the tenders where less than 3 bidders participated subject to the condition that
  - Relaxation in credentials and turnover to be provided as per West Bengal Tender Rules
  - Provision of EPF and ESI certificate to be omitted.
  - In para 5.2, any type of municipal solid waste management related processing works with a combination of compost, MRF, RDF & bio-methanation technology has been replaced by any type of waste management related processing works having combination of compost, MRF, RDF, bio-methanation, processing of bio-medical waste and hazardous waste etc.
- Of the 9 tenders for which more than 3 bidders have participated, their technical bid have been opened and evaluated. Following are the findings:
  - For Rajpur Sonarpur and Bardhaman Municipality out of 4 Bidders participated, M/s Greentech Environ Management Pvt. Ltd. has been disqualified from participating in financial bid due to his credential on processing of bio-medical waste was not in commensuration of the bid criteria. The TIA has been instructed to inform the other 3 bidders who have prima facie qualified in Technical Evaluation to make power point presentation on technical approach and methodology as per bid document in the next meeting.
  - For Uluberia, Kharagpur, Barasat, Maheshtala and Naihati Municipality out of 3 Bidders participated, M/s Greentech Environ Management Pvt. Ltd. has been disqualified from participating in financial bid due to his credential on processing of bio-medical waste was not in commensuration of the bid criteria. As participation is less than 3, TIA may be requested to proceed for 2<sup>nd</sup> call considering the above mentioned recommendation of the Committee.
  - For Siliguri Municipal Corporation out of 3 Bidders participated, M/s Kalyani Solvex Pvt. Ltd. has been disqualified from participating in financial bid due to his credential on processing of hazardous waste was not in commensuration of the bid criteria. As

participation is less than 3 TIA may be requested to proceed for 2<sup>nd</sup> call considering the above mentioned recommendation of the Committee.

For Bankura Municipality out of 3 Bidders participated, M/s Parasmoni Organic and Agri Products Pvt. Ltd. has been disqualified from participating in financial bid due to his credential was not in commensuration of the bid criteria. As participation is less than 3 TIA may be requested to proceed for 2<sup>nd</sup> call considering the above mentioned recommendation of the Committee.

- (2) Howrah invited bids for processing & disposal of legacy municipal solid waste at Belgachia dumpsite. In response to the tender invited by HMC, 3 bids were received as per the records presented by officials of Howrah MC. Apparently all the 3 bids were evaluated and found to be responsive and thereafter the financial bids were opened. Subsequently Howrah MC discovered that the bid submitted by Kandi Mineral Technologies (OPC) Pvt. Ltd. was technically non-responsive. This is contrary to the extant financial rules of the State Government and thus the tender was infructuous. The committee recommends cancellation of the bid and a fresh call to be invited by Howrah MC.
- (3) Regarding Bhatpara SWM project letter sent by Chief Engineer, S&SWM, W&S Sector, KMDA (vide Ref. no. 142/KMDA/SD&SWM/WS/W-62/17 Dt. 30.12.2020) along with opinion of Sr. Law officer, Law Cell, KMDA (vide his letter Ref. No. 502/KMDA/Law-57,58 &59/19/HC/AS Dt. 24.12.2020) has been placed in the meeting for decision. Chief Engineer, S&SWM, W&S Sector, KMDA, in his above referred letter had sought approval of the competent authority to start the work of SLF construction at Bhatpara Municipal Area.

After detailed discussion the Committee opined that they would have no objection if Chief Engineer, S&SWM, W&S Sector, KMDA will go ahead with the opinion of Sr. Law officer, Law Cell, KMDA after observing all prevailing Govt. norms and procedure.

With no other issue for discussion the meeting ended with vote of tanks to and from the chair.



(Santanu Mukherjee)  
Director, SUDA

সুডা

SUDA

রাজ্য নগর উন্নয়ন সংস্থা

STATE URBAN DEVELOPMENT AGENCY

“ইলগাস ভবন”, এইচসি ব্লক, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০ ১০৬, পশ্চিমবঙ্গ

“ILGUS BHAVAN”, HC Block, Sector - III, Bidhannagar, Kolkata - 700 106, West Bengal

NO. SUDA-765/2020/125

Date. 12.04.2021

To  
The Commissioner  
Howrah Municipal Corporation

DC II  
Plan  
12/4/21

PSD (com)  
12/4/21

**Sub: Tender for Selection of agency for processing and disposal of Municipal Solid Waste at Belgachia Dumpsite through bio-mining**

**Ref: Your office memo no. 05/Cons/Commr./21-22 dated 05.04.2021**

Sir,

With reference to above, this is to inform you that the matter regarding your tender for Selection of agency for processing and disposal of Municipal Solid Waste at Belgachia Dumpsite through bio-mining was discussed in the 20<sup>th</sup> meeting of State Level Task force on Solid Waste Management held on 08.04.2021. It was decided that Howrah MC will be requested to go for 2<sup>nd</sup> call due to participation of insufficient bidder in the 1<sup>st</sup> call (i.e. less than 3).

Now you are requested kindly to float the 2<sup>nd</sup> call for this tender.

Yours faithfully

12.04.21.  
(Director)

No. SUDA-765/2020/125 /1(1)

Date. 12.04.2021

Copy forwarded for kind information to PS to the Principal Secretary, UD&MA Department, GoWB

12.04.21.  
(Director)



# HOWRAH MUNICIPAL CORPORATION

9 459

4, MAHATMA GANDHI ROAD, HOWRAH-711 101

033 2638 3211/12/13 033 2641 0830

Visit us [www.hmcgov.in](http://www.hmcgov.in)

Conservancy Department

No. 1511/Cons /20-21

Dated.15.02.2021

## e- TENDER NOTICE

Executive Engineer, Howrah Municipal Corporation invites Electronics Request for Proposals (e-RFP/e-NIT) under Two Bid System (Technical & Financial) from reputed resourceful & bona-fide consulting firms for engagement for the work **Processing and disposal of legacy municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining (Re-tender).** having executed similar type of work within the last 5 (five) years.

Intending eligible consulting firms may submit their Technical & Financial proposals with relevant documents through the e-portal of the Govt. of West Bengal i.e. : <https://www.wbtenders.gov.in> utilizing the digital signature of the firms and as per the procedure of electronic submission.

Earnest Money and the cost of Tender Papers to be deposited online as it is available in E-Tender Portal of Govt. of West Bengal in favour of "MUNICIPAL AFFAIRS DEPARTMENT // URBAN LOCAL BODIES // HOWRAH MC".

The Technical proposal (Part-I) should contain information and documents as mentioned in Annexure-I as well as other information/documents mentioned elsewhere in the tender. The Financial Proposal (Part-II) shall be submitted as per the format given in Annexure-II.

Proposals once submitted shall be deemed to mean that the Consulting Firms has understood RFP to its entirety and any misunderstanding of any part of the RFP at a later stage will not in any way relieve the Firm of any of its responsibilities to fulfil its obligations under the RFP.

Sl. No	Name of Work	Estimated Amount (R)	Earnest Money (R)	Time of Completion
1.	Selection of Agency for Processing and Disposal of Legacy Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining (Re-tender)	Item Rate Tender	Rs.75,00,000.00	1460 Days

### Date and Time Schedule:

Sl. No:	Particulars.	Date & Time.
1.	Date of uploading of N.I.T. & other documents (online).	15.02.2021
2.	Documents download start date (online).	15.02.2021 at 6:00 p.m. onwards
3.	Bid submission start date (online).	15.02.2021 at 6:00 p.m. onwards
4.	Bid submission closing (online).	12.03.2021 upto 5:00 p.m.
5.	Last date of submission (Off line) of photo copies of document in sealed envelope (Part - 1) with acknowledgement copy of cost of tender and earnest money deposit to concerned department, by hand or courier service/ post etc.	15.03.2021 upto 5:00 p.m.
6.	Date for opening of Part-I proposal (online).	16.03.2021 at 1:00 p.m. or later
7.	Date of uploading list for qualified bidder (online).	INTIMATED THROUGH e-PORTAL
8.	Date for opening of financial proposal (online).	7 days after opening Technical Proposal

Detail information will be available from the Assistant Engineer & OSD Conservancy Department HMC. Visit the site:

<https://www.wbtenders.gov.in> for tender submission. Corporation reserves the right to accept or reject part or whole of the tender without showing any reason what so ever, for details information tender may be had from Assistant Engineer (H.M.C.).

**NB: - Hard copies (Part-I) will be verified from originals if required.**

*(Signature)*  
(Sri P.Roy)  
Executive Engineer  
Howrah Municipal Corporation  
Dated.15.02.2021

No. 1511/Cons/ /20-21

Copy to:-

- 1) Commissioner, HMC 2) C.O.F., H.M.C. 3) Borough- I to VII HMC, 4) Sabhadhipati Zilla Parishad, Howrah 5) Chief Engg. HIT, 19, G.T.Road, Howrah. 6) Asst.Engg.PWD Constn Divn.No. 1, 2, M.G.Road, Howrah 7) R.A.O, HMC (Govt. Audit) 8) I.T. Department, HMC (for website publication)
- 9) Office Copy.

*hit*  
**RECEIVED**  
CONTENTS NOT VERIFIED  
DATE-18/02/2021 TIME-2:00PM

*(Signature)*  
(Sri P.Roy)  
Executive Engineer  
Howrah Municipal Corporation

*(Signature)*  
15/02/21

*Received*  
*P. mozwiler WPA*  
*Date 18/02/2021*  
*copy to...*  
*Off. of the Asst. Engr. (P.W.D)*  
*Govt. Canals, Sab-Bidh...*

**HOWRAH ZILLA PARISHAD**  
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Contents are not Checked & Verified

**151**

**हावड़ा मिडनिसिपाल कर्पोरेशन**  
 ४, महात्मा गांधी रोड, हावड़ा-७११११०  
 दूरभाष: ०३३ २६३८ ३२११/१३, फ़ैक्स: (०३३) २६३३-०८३०  
 वेबसाइट: www.hmcgov.in

**सहायक प्रबंधक जन सार्वजनिक टेंडर बोर्ड**

इंजिनियरिंग डिजाइन, एंजिनियरिंग डिजाइन एवं टेंडर आवेदन करने के लिए टेंडरदाताओं को अपने पास कार्ड, आप-यू-टैग डिपेंडेंसी, पीटीसीसी, आईटीसीसी और शंसा पत्रों का साथ प्रेशकरी दाखिल करने।

क्र.सं.	कार्य का नाम	अनुमानित मूल्य	एनआईटी नं. व तिथि
१	बायो माइनिंग (प्रोसेसिंग) के माध्यम से बेल्गच्छिया डंप साइट हावड़ा में लैगसी मिडनिसिपाल ठोस कचरा की प्रोसेसिंग और निपटान के लिए एंजनी का चयन (पुनर्निविदा) निविदा 2021_एमएड_326861_1	अनुमानित मूल्य ₹ 1511/कंस/ 20-21	1511/कंस/ 20-21 तिथि: 15.02.2021

निविदा समाप्त (अनलाइन) শেষ তারিখ- 12/03/2021 बिकान 5.00 टा।  
 अनुरोध करने <https://wbenders.gov.in> देखें।

इंजिनियरिंग डिजाइन  
हावड़ा मिडनिसिपाल कर्पोरेशन

१८१ (३)/२०-२१ १८.२.२१

2460/20-21  
15/2/21

**हावड़ा नगर निगम**  
 4, महात्मा गांधी रोड, हावड़ा-711 101  
 टेली : 033 2638 3211/12/13 फ़ैक्स 033 2641 0830, www.hmcgov.in

**संक्षिप्त निविदा सूचना**

कार्यपालक अभियंता, एचएमसी, यथा नीचे प्रदत्त निविदा आमंत्रित करते हैं। इच्छुक निविदादाताओं को पैन कार्ड, अद्यतन जीएसटी, पीटीसीसी, आईटीसीसी और शंसा पत्रों के साथ प्रेशकरी दाखिल करनी है।

क्र.सं.	कार्य का नाम	अनुमानित राशि	एनआईटी सं. एवं तिथि
1.	बायो माइनिंग के माध्यम से बेल्गच्छिया डंप साइट हावड़ा में लैगसी मिडनिसिपाल ठोस कचरा की प्रोसेसिंग और निपटान के लिए एंजनी का चयन (पुनर्निविदा) निविदा 2021_एमएड_326861_1	मद दर निविदा	1511/कंस/20-21 दिनांक : 15.02.2021

डाक बोली दाखिला बंद (ऑनलाइन) दिनांक : 12.03.2021 को 5.00 बजे अपराह्न तक।  
 कृपया देखें : <https://wbenders.gov.in>  
 181 (3)/20-21  
 18.2.21

कार्यपालक अभियंता  
हावड़ा नगर निगम

**HOWRAH MUNICIPAL CORPORATION**  
 4, MAHATMA GANDHI ROAD, HOWRAH-711101  
 ☎ 033 2638 3211/12/13 ☎ 033 2641 0830 www.hmcgov.in

**Tender Notice**

Executive Engineer, HMC invites tender as furnished below. Intending tenderers are to submit offers along with PAN card, up to date GST, PTCC, ITCC & credentials.

SI No	Name of Work	Estimated Amount	NIT No. & Date
1.	Selection of Agency for Processing and Disposal of Legacy Municipal Solid Waste at Belgachia Dump Site. Howrah through Bio Mining (Re-tender) Tender ID-2021_MAD_326861_1	Item Rate Tender	1511/Cons/ 20-21 Dated: 15.02.2021

**Bid submission closing (online) date: 12.03.2021 up to 5.00 P.M.**  
 Please visit: <https://wbenders.gov.in>.

Executive Engineer  
Howrah Municipal Corporation

181(3)/20-21/18.2.21

*Financial Exp 19.2.21*



# Howrah Municipal Corporation

Central Office: 4, Mahatma Gandhi Road, Howrah – 711 101  
 Tele: (91-033) 2638-3211-13. Fax: (91-033) 2641-2214/5846/5218  
 Conservancy Department

MemoNo:05 /Cons/Commr./21-22

Date:05/04/2021

To  
 The Director, SUDA.

**Ref:** Selection of Agency for processing & disposal of legacy Municipal Waste at Belgachia Dump site through Bio mining, Howrah at Belgachia Dumping site, Howrah.

Sir,

In reference to your letter vide memo no:- SUDA-759/2020/8353 dated 03/02/2021 the re-tender for the above work was floated on 15/02/21. After opening of Technical bid submitted in response to RFP dated 18/03/2021 it appears that 3(three) bidders (i) M/S Zigma Global Environ Solution Pvt.Ltd,(ii) M/S Origin ITFS Pvt.Ltd.(iii) Optronic Solutions have participated. Among them M/S Zigma Global Envrin Solution & M/S Origin ITFS Pvt.Ltd. have qualified as per minimum eligibility criteria of the RFP. A Comparative statement of minimum Eligibility of the participants is prepared & enclose herewith.

Now, in the light of above situation, necessary instruction is being solicited from your end regarding opening of financial bid of technically qualified bidders for selection of H<sub>1</sub> agency for the above work.

Thanking you

Enclosure

All documents mentioned above



Yours faithfully

*[Handwritten Signature]*

Commissioner  
 Howrah Municipal Corporation



# HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH-711 101

☎ 033 2638 3211/12/13 ☎ 033 2641 0830

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Conservancy Department

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TIME

No. 25/Cons/21-22

Dated.13.04.2021

## e- TENDER NOTICE (2<sup>nd</sup> Call)

Executive Engineer, Howrah Municipal Corporation invites Electronics Request for Proposals (e-RFP/e-NIT) under Two Bid System (Technical & Financial) from reputed resourceful & bona-fide consulting firms for engagement for the work **Processing and disposal of legacy municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining (2<sup>nd</sup> Call).** having executed similar type of work within the last 5 (five) years.

Intending eligible consulting firms may submit their Technical & Financial proposals with relevant documents through the e-portal of the Govt. of West Bengal i.e. : <https://www.wbtenders.gov.in> utilizing the digital signature of the firms and as per the procedure of electronic submission.

Earnest Money and the cost of Tender Papers to be deposited online as it is available in E-Tender Portal of Govt. of West Bengal in favour of "MUNICIPAL AFFAIRS DEPARTMENT // URBAN LOCAL BODIES // HOWRAH MC".

The Technical proposal (Part-I) should contain information and documents as mentioned in Annexure-I as well as other information/documents mentioned elsewhere in the tender. The Financial Proposal (Part-II) shall be submitted as per the format given in Annexure-II.

Proposals once submitted shall be deemed to mean that the Consulting Firms has understood RFP to its entirety and any misunderstanding of any part of the RFP at a later stage will not in any way relieve the Firm of any of its responsibilities to fulfil its obligations under the RFP.

Sl. No	Name of Work	Estimated Amount (R)	Earnest Money (R)	Time of Completion
1.	Selection of Agency for Processing and Disposal of Legacy Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining (2 <sup>nd</sup> Call)	Item Rate Tender	Rs.75,00,000.00	1460 Days

### Date and Time Schedule:

Sl. No:	Particulars.	Date & Time.
1.	Date of uploading of N.I.T. & other documents (online).	13.04.2021
2.	Documents download start date (online).	13.04.2021 at 6:00 p.m. onwards
3.	Bid submission start date (online).	13.04.2021 at 6:00 p.m. onwards
4.	Bid submission closing (online).	07.05.2021 upto 5:00 p.m.
5.	Last date of submission (Off line) of photo copies of document in sealed envelope (Part - 1) with acknowledgement copy of cost of tender and earnest money deposit to concerned department, by hand or courier service/ post etc.	10.05.2021 upto 4:00 p.m.
6.	Date for opening of Part-I proposal (online).	11.05.2021 at 1:00 p.m. or later
7.	Date of uploading list for qualified bidder (online).	INTIMATED THROUGH e-PORTAL
8.	Date for opening of financial proposal (online).	7 days after opening Technical Proposal

Detail information will be available from the Assistant Engineer & OSD Conservancy Department HMC. Visit the site: <https://www.wbtenders.gov.in> for tender submission. Corporation reserves the right to accept or reject part or whole of the tender without showing any reason what so ever, for details information tender may be had from Assistant Engineer (H.M.C.).

**NB: - Hard copies (Part-I) will be verified from originals if required.**

13/4/2021  
(Sri P.Roy)  
Executive Engineer

Howrah Municipal Corporation

Dated.13.04.2021

No. 25/Cons/ /21-22

Copy to:-

- 1) Commissioner, HMC
- 2) C.O.F., H.M.C.
- 3) Borough- 1 to VII HMC,
- 4) Sabhadhipati Zilla Parishad, Howrah
- 5) Chief Engg. HIT, 19, G.T.Road, Howrah.
- 6) Asst.Engg.PWD Constn Divn.No. 1, 2, M.G.Road, Howrah
- 7) R.A.O, HMC (Govt. Audit)
- 8) I.T. Department, HMC (for website publication)

Office Copy.

(Sri P.Roy)  
Executive Engineer  
Howrah Municipal Corporation

HOWRAH ZILLA PARISHAD  
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13 APR 2021  
Contents are not checked  
& Verified

Office of the Asst. Engr. (P.W.D.)  
Gov. Constn. Sub-Divn.-1

13/4/21

14

P-22  
20/4/22-22/8/22

**हावड़ा मिडनिसिपाल कर्पोरेशन**  
 4, महात्मा गांधी रोड, हावड़ा-711 101  
 फोन नं. 033 2638 3211/12/13, फाक्स : (033) 2641 0830  
 वेबसाइट : www.hmcgov.in

**अब्रिज्ड टेंडर नोटिस**  
 एग्जिक्यूटिव इंजिनियर, एचएमसी निम्नलिखित कार्य के टेंडर आह्वान कर रहे हैं। आर्यही टेंडरकर्ताओं को पैन कार्ड, आरपी-टी-टैड डिप्लोमा, पीटीसीसी, आईटीसीसी और शंसा पत्रों के साथ पेशकशें दाखिल करनी हैं।

क्र. सं.	कार्य का नाम	अनुमानित राशि	एनआईटी सं. एवं तिथि
1.	बेलगछिया वेप साइट- हावड़ा, बेलगछिया में लगेसी मिडनिसिपाल ठोस कचरा की प्रोसेसिंग और निपटार के लिए एजेंसी का चयन। (2रा आमंत्रण) निविदा आईडी : 2021_एमएडी_330402_1	अनुमानित राशि : 25/कंस/21-22	25/कंस/21-22, तिथि : 13-04-2021

डाकबोली दाखिल बंद (ऑनलाइन) तिथि : 07/05/2021 को 5:00 बजे अपराह्न तक।  
 कृपया देखें : <https://wbtenders.gov.in>  
 3 (3)/21-22 13.4.21

एग्जिक्यूटिव इंजिनियर  
 हावड़ा मिडनिसिपाल कर्पोरेशन

**HOWRAH MUNICIPAL CORPORATION**  
 4, MAHATMA GANDHI ROAD, HOWRAH - 711 101  
 Phone : 033 2638 3211/12/13 Fax : 033 2641 0830, www.hmcgov.in

**Abridged Tender Notice for Paper Publication**  
 Executive Engineer, HMC invites tender as furnished below. Intending tenderers are to submit offers along with PAN card, up to date GST, PTCC, ITCC & credentials.

SI No.	Name of Work	Estimated Amount	NIT No & Date
1.	Selection of Agency for Processing and Disposal of Legacy Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining (2nd Call). Tender ID2021_MAD_330402_1	Item Rate Tender	25/Cons/21-22 Dated: 13.04.2021

Bid submission closing (online) date: 07.05.2021 up to 5.00 P.M Please visit : <https://wbtenders.gov.in>.  
 Order No : 3(3)/21-22  
 Date : 13.04.21

Executive Engineer  
 Howrah Municipal Corporation

Business Std 16.4.21

**हावड़ा नगर निगम**  
 4, महात्मा गांधी रोड, हावड़ा-711 101  
 टेली : 033 2638 3211/12/13 फैक्स 033 2641 0830, www.hmcgov.in

**संक्षिप्त निविदा सूचना**  
 कार्यपालक अभियंता, एचएमसी, यथा नीचे प्रदत्त निविदा आमंत्रित करते हैं। इच्छुक निविदादाताओं को पैन कार्ड, अद्यतन जीएसटी, पीटीसीसी, आईटीसीसी और शंसा पत्रों के साथ पेशकशें दाखिल करनी हैं।

क्र. सं.	कार्य का नाम	अनुमानित राशि	एनआईटी सं. एवं तिथि
1.	बायो माइनिंग के माध्यम से बेलगछिया वेप साइट, हावड़ा में लगेसी मिडनिसिपाल ठोस कचरा की प्रोसेसिंग और निपटार के लिए एजेंसी का चयन। (2रा आमंत्रण) निविदा आईडी : 2021_एमएडी_330402_1	मद दर निविदा	25/कंस./21-22 दिनांक : 13.04.2021

डाकबोली दाखिल बंद (ऑनलाइन) तिथि : 07.05.2021 को 5:00 बजे अपराह्न तक।  
 कृपया देखें : <https://wbtenders.gov.in>  
 3 (3)/21-22 13.4.21

कार्यपालक अभियंता  
 हावड़ा नगर निगम

Vishwanath 16.4.21



# HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH-711 101

☎ 033 2638 3211/12/13 ☎ 033 2641 0830

Visit us [www.hmcgov.in](http://www.hmcgov.in)

Conservancy Department

No. 25/Cons/21-22

Dated.13.04.2021

## e- TENDER NOTICE (2<sup>nd</sup> Call)

Executive Engineer, Howrah Municipal Corporation invites Electronics Request for Proposals (e-RFP/e-NIT) under Two Bid System (Technical & Financial) from reputed resourceful & bona-fide consulting firms for engagement for the work **Processing and disposal of legacy municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining (2<sup>nd</sup> Call).** having executed similar type of work within the last 5 (five) years.

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The Technical proposal (Part-I) should contain information and documents as mentioned in Annexure-I as well as other information/documents mentioned elsewhere in the tender. The Financial Proposal (Part-II) shall be submitted as per the format given in Annexure-II.

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Sl. No	Name of Work	Estimated Amount (R)	Earnest Money (R)	Time of Completion
1.	Selection of Agency for Processing and Disposal of Legacy Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining (2 <sup>nd</sup> Call)	Item Rate Tender	Rs.75,00,000.00	1460 Days

### Date and Time Schedule:

Sl. No:	Particulars.	Date & Time.
1.	Date of uploading of N.I.T. & other documents (online).	13.04.2021
2.	Documents download start date (online).	13.04.2021 at 6:00 p.m. onwards
3.	Bid submission start date (online).	13.04.2021 at 6:00 p.m. onwards
4.	Bid submission closing (online).	07.05.2021 upto 5:00 p.m.
5.	Last date of submission (Off line) of photo copies of document in sealed envelope (Part - 1) with acknowledgement copy of cost of tender and earnest money deposit to concerned department, by hand or courier service/ post etc.	10.05.2021 upto 4:00 p.m.
6.	Date for opening of Part-I proposal (online).	11.05.2021 at 1:00 p.m. or later
7.	Date of uploading list for qualified bidder (online).	INTIMATED THROUGH e-PORTAL
8.	Date for opening of financial proposal (online).	7 days after opening Technical Proposal

Detail information will be available from the Assistant Engineer & OSD Conservancy Department HMC. Visit the site: <https://www.wbtenders.gov.in> for tender submission. Corporation reserves the right to accept or reject part or whole of the tender without showing any reason what so ever, for details information tender may be had from Assistant Engineer (H.M.C.).

**NB: - Hard copies (Part-I) will be verified from originals if required.**

Sd/-  
(Sri P.Roy)  
Executive Engineer  
Howrah Municipal Corporation

Signature Not Verified

Digitally signed by PRITHWISH ROY  
Date: 2021.04.13 13:44:43 IST  
Location: West Bengal-WB



# HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH-711 101

☎ 033 2638 3211/12/13 ☎ 033 2641 0830

Visit us [www.hmcgov.in](http://www.hmcgov.in)

**Conservancy Department**

No. 718/Cons/21-22

Dated.23.08.2021

## e- TENDER NOTICE (3<sup>rd</sup> Call)

Executive Engineer, Howrah Municipal Corporation invites Electronics Request for Proposals (e-RFP/e-NIT) under Two Bid System (Technical & Financial) from reputed resourceful & bona-fide consulting firms for engagement for the work **Processing and disposal of legacy municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining.** having executed similar type of work within the last 5 (five) years.

Intending eligible consulting firms may submit their Technical & Financial proposals with relevant documents through the e-portal of the Govt. of West Bengal i.e. : <https://www.wbtenders.gov.in> utilizing the digital signature of the firms and as per the procedure of electronic submission.

Earnest Money and the cost of Tender Papers to be deposited online as it is available in E-Tender Portal of Govt. of West Bengal in favour of "**MUNICIPAL AFFAIRS DEPARTMENT // URBAN LOCAL BODIES // HOWRAH MC**".

The Technical proposal (Part-I) should contain information and documents as mentioned in Annexure-I as well as other information/documents mentioned elsewhere in the tender. The Financial Proposal (Part-II) shall be submitted as per the format given in Annexure-II.

Proposals once submitted shall be deemed to mean that the Consulting Firms has understood RFP to its entirety and any misunderstanding of any part of the RFP at a later stage will not in any way relieve the Firm of any of its responsibilities to fulfil its obligations under the RFP.

Sl. No	Name of Work	Estimated Amount (R)	Earnest Money (R)	Time of Completion
1.	Selection of Agency for Processing and Disposal of Legacy Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining (3 <sup>rd</sup> Call).	Item Rate Tender	Rs.75,00,000.00	1460 Days

### **Date and Time Schedule:**

Sl. No:	Particulars.	Date & Time.
1.	Date of uploading of N.I.T. & other documents (online).	23.08.2021
2.	Documents download start date (online).	23.08.2021 at 6:00 p.m. onwards
3.	Bid submission start date (online).	23.08.2021 at 6:00 p.m. onwards
4.	Bid submission closing (online).	24.09.2021 upto 5:00 p.m.
5.	Pre-Bid Meeting Date	04.09.2021 at 3:00 p.m.
6.	Last date of submission (Off line) of photo copies of document in sealed envelope (Part - 1) with acknowledgement copy of cost of tender and earnest money deposit to concerned department, by hand or courier service/ post etc.	28.09.2021 upto 4:00 p.m.
7.	Date for opening of Part-I proposal (online).	30.09.2021 at 1:00 p.m. or later
8.	Date of uploading list for qualified bidder (online).	INTIMATED THROUGH e-PORTAL
9.	Date for opening of financial proposal (online).	10 days after opening Technical Proposal

Detail information will be available from the Assistant Engineer & OSD Conservancy Department HMC. Visit the site: <https://www.wbtenders.gov.in> for tender submission. Corporation reserves the right to accept or reject part or whole of the tender without showing any reason what so ever, for details information tender may be had from Assistant Engineer (H.M.C.).

**NB: - Hard copies (Part-I) will be verified from originals if required.**

Sd/-

(Sri P.Roy)

Executive Engineer

**Signature Not Verified**

Digitally signed by PRITHWISH ROY  
Date: 2021.08.23 16:32:27 IST  
Location: West Bengal-WB



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**হাওড়া মিউনিসিপ্যাল কর্পোরেশন**  
৪, মহাত্মা গান্ধী রোড, হাওড়া-৭১১১০১  
ফোন : ০৩৩ ২৬৩৮ ৩২১১/২২/১৩, ফ্যাক্স: ০৩৩ ২৬৪১ ০৮৩০, www.hmcgov.in

সংবাদপত্রে প্রকাশনার জন্য সংক্ষিপ্ত টেন্ডার

এগজিকিউটিভ ইঞ্জিনিয়ার এইচএমসি নিম্নবর্ণিত টেন্ডারসমূহ আহ্বান করছেন। আর্থহী দরদাতাগণ পান কার্ড, তারিখ পর্যন্ত জিএসটি, পিটিসিসি, আইটিসিসি এবং প্রমাণ্য-সহ তাঁদের প্রস্তাব জমা করবেন।

ক্রম নং	কাজের নাম	আনুমানিক অর্থাক	এনআইটি নং ও তারিখ
১	বেলগাছিয়া ডাম্পসাইট, হাওড়া অধীনে পুরসভার বর্জ্য প্রক্রিয়াকরণ এবং নিকাশ বায়ো মাইনিং মাধ্যমে (৩য় ডাক) টেন্ডার আইডি 2021_MAD_341242_1	আইটেম রেট টেন্ডার	718/Cons/21-22 তারিখ: ২৩.০৮.২০২১

বিড জমার শেষ তারিখ (অনলাইন): ২৪.০৯.২০২১ বেলা ৫.০০টা পর্যন্ত। দেখুন <http://wbtenders.gov.in>  
78(3)/21-22  
25.8.21

এগজিকিউটিভ ইঞ্জিনিয়ার  
হাওড়া মিউনিসিপ্যাল কর্পোরেশন

৩৭/৮/২১ ২৬.৮.২১

**HOWRAH MUNICIPAL CORPORATION**  
4, MAHATMA GANDHI ROAD, HOWRAH - 711 101  
Phone : 033 2638 3211/12/13 Fax : 033 2641 0830, www.hmcgov.in

**Abridged Tender Notice for Paper Publication**

Executive Engineer, HMC invites tender as furnished below. Intending tenderers are to submit offers along with PAN card, up to date GST, PTCC, ITCC & credentials.

SI No.	Name of Work	Estimated Amount	NIT No & Date
1.	Selection of Agency for Processing and Disposal of Legacy Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining (3rd Call). Tender ID - 2021_MAD_341242_1	Item Rate Tender	718/Cons/21-22 Dated: 23.08.2021

Bid submission closing (online) date : 24.09.2021 up to 5.00 P.M.  
Please visit : <https://wbtenders.gov.in>  
Order No : 78(3)/21-22  
Date : 25.08.2021

Executive Engineer  
Howrah Municipal Corporation

Business std 26.8.21



# Howrah Municipal Corporation

Central Office: 4, Mahatma Gandhi Road, Howrah – 711 101  
Tele: (91-033) 2638-3211-13. Fax: (91-033) 2641-2214/5846/5218

## Conservancy Department

Memo No: -770/Cons./21-22

Date:-01/09/2021.

E tender ref no - 718/Cons./21-22 Dt. 23/08/2021

Pre-bid Meeting of Selection of Agency for Processing and Disposal of Legacy Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining (3rd Call).

Saturday, 4 September 2021 · 3:00 – 5:00pm

Google Meet joining info

Video call link: <https://meet.google.com/qpe-bnpz-oyy>

*[Signature]*  
1/9/21  
(Sri P.Roy)

Executive Engineer  
Howrah Municipal Corporation

Copy forwarded for information & necessary action to:

(1) Commissioner, HMC (2) Dy. Commissioner - II, HMC, (3) C.O.F., H.M.C. HMC, (4) Engineering Accounts, HMC, – For necessary actions, (5) Sabhadhipati Zilla Parishad, Howrah, for circulation in Notice Boards (6) Chief Engg. HIT, 19, G.T. Road, Howrah, for circulation in Notice Boards, (7) Asst. Engg. PWD, Howrah, Sub Divn. No. 1, 2, M.G. Road, Howrah, for circulation in Notice Boards (8) Secretary Department (General) - For Paper Publication, (9) I.T. Department, HMC for publication in website, (10) R.A.O, HMC (Govt. Audit), (11) All Notice Boards, of H.M.C. Central Office, (12) Office Copy.

Executive Engineer  
Howrah Municipal Corporation

RECEIVED  
BUT CONTENTS  
NOT VERIFIED

*[Signature]*  
Susanta Ghosh  
Office of the  
Assistant Engineer  
(P. W. D.)  
Howrah Sub-Division  
2/9/21

HOWRAH ZILLA PARISHAD  
HO RECEIVED  
SEP 2021  
Contents are not Checked  
& Verified

hit  
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DATE 02/09/21 TIME  
3:55 P.M.



# HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH-711 101

☎ 033 2638 3211/12/13 ☎ 033 2641 0830

Visit us [www.hmcgov.in](http://www.hmcgov.in)

**Conservancy Department**

No. 1154/Cons/21-22

Dated.23.11.2021

## e- TENDER NOTICE (4<sup>th</sup> Call)

Executive Engineer, Howrah Municipal Corporation invites Electronics Request for Proposals (e-RFP/e-NIT) under Two Bid System (Technical & Financial) from reputed resourceful & bona-fide consulting firms for engagement for the work **Processing and disposal of legacy municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining.** having executed similar type of work within the last 5 (five) years.

Intending eligible consulting firms may submit their Technical & Financial proposals with relevant documents through the e-portal of the Govt. of West Bengal i.e. : <https://www.wbtenders.gov.in> utilizing the digital signature of the firms and as per the procedure of electronic submission.

Earnest Money and the cost of Tender Papers to be deposited online as it is available in E-Tender Portal of Govt. of West Bengal in favour of "MUNICIPAL AFFAIRS DEPARTMENT // URBAN LOCAL BODIES // HOWRAH MC".

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Sl. No	Name of Work	Estimated Amount (R)	Earnest Money (R)	Time of Completion
1.	Selection of Agency for Processing and Disposal of Legacy Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining (4 <sup>th</sup> Call).	Item Rate Tender	Rs.75,00,000.00	1460 Days

### Date and Time Schedule:

Sl. No:	Particulars.	Date & Time.
1.	Date of uploading of N.I.T. & other documents (online).	23.11.2021
2.	Documents download start date (online).	23.11.2021 at 6:00 p.m. onwards
3.	Bid submission start date (online).	23.11.2021 at 6:00 p.m. onwards
4.	Bid submission closing (online).	24.12.2021 upto 5:00 p.m.
5.	Pre-Bid Meeting Date	06.12.2021 at 3:00 p.m.
6.	Last date of submission (Off line) of photo copies of document in sealed envelope (Part - 1) with acknowledgement copy of cost of tender and earnest money deposit to concerned department, by hand or courier service/ post etc.	28.12.2021 upto 4:00 p.m.
7.	Date for opening of Part-I proposal (online).	30.12.2021 at 4:00 p.m. or later
8.	Date of uploading list for qualified bidder (online).	INTIMATED THROUGH e-PORTAL
9.	Date for opening of financial proposal (online).	10 days after opening Technical Proposal

Detail information will be available from the Assistant Engineer & OSD Conservancy Department HMC. Visit the site: <https://www.wbtenders.gov.in> for tender submission. Corporation reserves the right to accept or reject part or whole of the tender without showing any reason what so ever, for details information tender may be had from Assistant Engineer (H.M.C.).

**NB: - Hard copies (Part-I) will be verified from originals if required.**

Sd/-

(Sri P.Roy)

Executive Engineer

**Signature Not Verified**

Digitally signed by PRITH WISH ROY

Date: 2021.11.23 14:42:01 IST

Location: West Bengal-WB

HO

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### হাওড়া পৌর নিগম

৪, মহাত্মা গান্ধী রোড, হাওড়া-৭১১১০১  
ফোন: ০৩৩ ২৬৩৮ ৩২১১/১২/১৩, ফ্যাক্স: ০৩৩ ২৬৪২ ০৮৩০ Visit us: [www.hmcgov.in](http://www.hmcgov.in)  
সংরক্ষণ বিভাগ

#### প্রাক-বিড সভায় অংশগ্রহণ পদ্ধতি

রেফ:- এনআইটিনং ১১৫৪/সিওএনএস/২১-২২, তারিখ: ২৩.১১.২০২১  
বেলগাছিয়া ডাম্প সাইট, হাওড়ায় বায়ো মাইনিংয়ের (চতুর্থ আহান) মাধ্যমে কঠিন বর্জ্য পদার্থ সংগ্রহ ও  
প্রক্রিয়া জড়করণের জন্য হাওড়া পৌর নিগমের অধীনে একেজি নির্বাচনের প্রাক-বিড সভা।  
সোমবার, ৬ ডিসেম্বর, ২০২১ সময় ৩.০০টা - ৫.৩০ পর্যন্ত  
ওগল মিট জয়েন্ট ইনভেশ

ভিডিও কন লিংক : <https://meet.google.com/fya-jsbi-bga>

বিস্তারিত তথ্য জানা যাবে সহ-প্রযুক্তিবিদ এবং ওএসডি, সংরক্ষণ বিভাগ, এইচএমসি থেকে। পরপর জমা দেওয়ার জন্য  
দেখুন : <https://www.wbtenders.gov.in>

১৭১(৩)/২১-২২  
৪.১২.২০২১

স্ব/-  
(শ্রী পি. রায়)  
কার্যনির্বাহী প্রযুক্তিবিদ  
হাওড়া পৌর নিগম



### HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH-711 101  
☎ 033 2638 3211/12/13 ☎ 033 2641 0830 Visit us [www.hmcgov.in](http://www.hmcgov.in)  
Conservancy Department

#### Procedure to attend Pre-Bid Meeting

Ref:- NIT No. 1154/Cons/21-22, Dated. 23.11.2021

Pre-bid Meeting of Selection of Agency for Processing and Disposal of Legacy  
Municipal Solid Waste at Belgachia Dump Site, Howrah through Bio Mining (4th Call)  
Monday, 6th December, 2021 at 3:00 - 5:30 pm

Google Meet joining info Video call link: <https://meet.google.com/fya-jsbi-bga>

Detail information will be available from the Assistant Engineer & OSD Conservancy  
Department HMC. Visit the site:- <https://www.wbtenders.gov.in> for tender  
submission.

171 (3) / 21-22  
8.12.21

Sd/- (Sri P. Roy)  
Executive Engineer  
Howrah Municipal Corporation

Financial Exp 6.12.21



### हावड़ा म्यूनिसिपल कॉर्पोरेशन

4, महात्मा गांधी रोड, हावड़ा-711101  
☎ : 033 2638 3211/12/13, ☎ 033 2641 0830  
देखें : [www.hmcgov.in](http://www.hmcgov.in)  
संरक्षण विभाग

#### पूर्व बोली बैठक में उपस्थिति के लिए प्रक्रिया

संयं: संद सं. 1154/कंस./21-22 दि.23.11.2021  
बेलगछिया डम्प साइट, हावड़ा में बायो माइनिंग द्वारा पुराने निगम टॉम बर्ज की प्रक्रिया और निपटारा के लिए एजेंसी  
नयन की पूर्व बोली बैठक (चतुर्थ कॉल)।

सोमवार, 6 दिसंबर, 2021 मांय 3.00 बजे से 5.30 बजे तक

गूगल मीट ज्वाइनिंग सूचना

वीडियो कॉल लिंक : <https://meet.google.com/fya-jsbi-bga>

बিসुत सूचना सहायक अभियंता और ओएसडी संरक्षण विभाग एचएमसी से उपलब्ध होगा। निविदा दाखिला के  
लिए [www.wbtenders.gov.in](http://www.wbtenders.gov.in) देखें।

171 (3) / 21-22  
04.12.2021

स्व/-  
(श्री पी. रॉय)  
कार्यपालक अभियंता  
हावड़ा नगर निगम

chapt chapt 6.12.21



# HOWRAH MUNICIPAL CORPORATION

Memo No. 03 /Commr/2022-23

Dated : April 08, 2022.

The Principal Secretary,  
Urban Development & Municipal Affairs Dept.,  
Govt. of West Bengal,  
"Nagarayan", Bidhannagar,  
Kolkata - 700064.

*AFA OSD (Comm)*  
*LR*  
*05/04*

Sir,

This has reference to the letter of the Director, SUDA communicated vide Memo No. 1021/2022/8735 dated 06.04.20, copy of which is enclosed for kind perusal and ready reference please.

In view of the observation of the State Level Task Force with regard to considerably high rate offered by the L1 agency against the above-mentioned tender floated by the HMC in comparison with the prevailing rate of similar work at other site(s) and subsequent process of rate negotiation, as mentioned in the letter ibid, the Howrah Municipal Corporation has no objection if the instant tender is allowed to be cancelled and the work of floating fresh tender in this regard is taken up centrally by SUDA / KMDA, following extant financial rules.

Thanking you,

Yours faithfully,

*Fauz R 8/4/22*

Commissioner

Howrah Municipal Corporation

Encls : As mentioned above.

Endt. Memo No. 03/1(4) /Commr/2022-23

Dated : April 08, 2022.

Copy forwarded for information to :

- 1) The Director, SUDA;
- 2) The Secretary, HMC;
- 3) The Controller of Finance, HMC;
- 4) The A.E. & OSD (Cons), HMC.

*Fauz R 8/4/22*

Commissioner

Howrah Municipal Corporation

**Minutes of the 39<sup>th</sup> Meeting of State Level Task Force on Solid waste management  
for finalization of SoP for fresh waste processing through SHG mode and other  
issues**

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In the Chair : Director, SUDA

---

Meeting Date : 14<sup>th</sup> March, 2022

---

Meeting Venue : SUDA Conference Hall (2<sup>nd</sup> Floor)

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Meeting Time : 2.30 PM

---

Meeting Attendees :

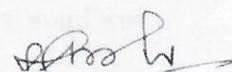
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- List of Members and participants : Annexed
- 

Director, State Urban Development Agency (SUDA) chaired the meeting.

At the outset, he welcomed all the members and explained the discussion points of the meeting. A threadbare discussion was held regarding the agenda points and following decisions were taken:

1. As a pilot initiative the peripheral road within the ILGUS campus may be considered to be relaid with plastic waste and this would enable the other ULBs for an exposure to construct roads using plastic waste.
2. SIMOCO Telecommunications Pvt. Ltd. shall take up the work immediately for the sites where LoA cum Work order has already been issued, keeping in purview especially at Kharagpur Municipality which is under strict observation of Hon'ble NGT. They have been asked to make a presentation before the committee within 7 days about the operational plan for the sites for fresh waste processing.
3. SIMOCO Telecommunications Pvt. Ltd. should submit the details (capacity, make, date of installation and probable date of functioning of weigh bridge) regarding the weigh bridges at different sites of their awarded ULBs. After that it will be placed before the Committee to take necessary decision.
4. SIMOCO Telecommunications Pvt. Ltd. had approached before the committee to give them a chance to present their technical knowhow about the conversion of waste plastic into alternative fuel. The Committee suggested to put up the matter before the West Bengal Pollution Control Board and to get necessary approval/permission from their end without which the project can not be run within the State.
5. The Committee has suggested KMDA to float tender for Biomining and Bioremediation of Legacy Waste at 4 Hill Towns – Darjeeling, Kurseong, Mirik and Kalimpong, keeping the clause that the actual quantity of legacy waste to be assessed/measured by the bidders themselves before quoting rates as payment will be made on the basis of actual legacy waste processed at site.



generation per day within 30 MT. In this context, a model SoP has been drafted and placed before the Committee for approval of the project for 47 ULBs having different quantity of waste generation in the range of 30 TPD which involves an indicative CAPEX support of Rs.5 crore for construction of civil and electro-mechanical infrastructure for dry and wet waste processing plant of 30 TPD capacity. An outsourced agency may be engaged for preparing detailed design, drawing and estimates of plants of different capacities suitable for different ULBs. The area requirement for model 30 TPD plant with some drawings has been worked out and placed before the Committee. The detailed calculation of the plant area and cost involvement, necessary drawings and the draft SoP are placed at **Annexure-I** as ready reference. After detailed deliberation, the Committee recommended the following:

- A tender may be floated to engage an outsourced agency to prepare detailed design, drawing and estimates for processing plants of different capacities for different ULBs.
  - Micro Planner/Facilitation Organizations may be asked to chalk out the details for Operation & Maintenance of different capacities of processing plants taking into consideration the number of manpower required, remunerations for different types of engagement, working hours, cost involvement for tools & plants, consumables, overheads etc. required for smooth operation of the plant round the year.
  - It has also been resolved that CAPEX will be provided to the ULBs for setting up of plant and the agency will quote the rate per ton basis as tipping fee for operation and maintenance for a period of 10 years where OPEX and Revenue Earning component in the form of sale of produce (compost, recyclables, RDF etc.) will be on the part of agency.
  - The Micro Planner/Facilitation Organizations having expertise in the field of fresh waste processing may be asked to choose two ULBs (among their assigned ULBs) of their choice to prepare a detail plan inclusive of entire operation of the processing facility keeping in mind the workforce to be involved which should be mainly from male/female SHG members of respective ULBs. In this context, City Level Federation/Area Level Federation of SHGs may be involved`.
10. The Committee noted that on request of SUDA, Kolkata MC agreed transportation of 50000 MT of legacy waste from Promodhnagar site to Dhapa site for processing *mutatis mutandis* as per the contract. The Committee after due deliberation recommended to consider 58263 MT of legacy waste transported from Promodhnagar site to Dhapa site at par with the SoP issued for legacy waste processing.
11. A discussion has been <sup>held</sup> made regarding the fractions evolving from the post processed legacy waste at Promodhnagar dumpsite. The Committee agreed upon the different fractions of the post processed legacy waste for the quantity of 58263 ton processed

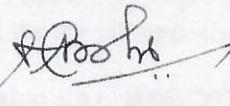
during February 2021 to August 2021 and 27400 ton processed during September 2021 to February 2022. Quantity of the processed fractions presented before the Committee is placed at **Annexure-II**.

12. It has been brought to the notice of the Committee that the fractions coming out as inert material is very less in quantity, almost 8% to 10% and is being used as cover material in the active dumpsite and also being used beneath the blacktop road surface as bearing materials, and thus does not need any Sanitary Landfill at present for disposing the inert materials. The Committee further recommended to strictly adhering with the SoP already issued by the Department on Legacy Waste Processing.

13. The matter regarding Bio mining and Bio-remediation of Legacy Waste at Belgachia Dump site within HMC has been placed before the committee. The Committee has observed the process adopted for Selection of the Bidder.

HMC has floated NIT based on QCBS Methodology and selected the H1 bidder following all the procedures as laid down in the NIT. On previous occasion the committee had recommended HMC to ask the H1 bidder to negotiate the rate offered by H1 bidder and HMC had approached the bidder but the agency was unwilling to lower down for the quoted rate. Under such circumstances, the committee further recommended to cancel the tender and invite a fresh call centrally since HMC has not been able to close the tender after multiple calls.

With no other issue for discussion the meeting ended with vote of tanks to and from the chair.



(Supriya Ghosal)  
Director, SUDA

সুডা

Comp/Comm/106/1127/22-23

P-২৭

SUDA

রাজ্য নগর উন্নয়ন সংস্থা

30-২৪৬/২২-২৩/General

## STATE URBAN DEVELOPMENT AGENCY

“ইলগাস ভবন”, এইচসি ব্লক, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০ ১০৬, পশ্চিমবঙ্গ  
 “ILGUS BHAVAN”, HC Block, Sector - III, Bidhannagar, Kolkata - 700 106, West Bengal

No. SUDA- 765/2020/9976

Date. 01.05.2022

From : Shri Joly Chaudhuri  
 Additional Secretary, UD & MA Department  
 Additional Director, SUDA, West Bengal

সাক্ষি ৩৬৭/২২-২৩  
 তাং..... ১০/৫/২২

To: The Chief Engineer,  
 SD & SWM, KMDA

After ৩২৬(৫০১)  
 hgr  
 ০৭/০৫/২২

Sub: Regarding requirement of documents for legacy waste processing at Howrah Municipal Corporation.

Sir,

Apropos the captioned subject it is understood that Commissioner Howrah Municipal Corporation has already submitted the RFP for the processing of the legacy waste at the designated dumpsite of Howrah Municipal Corporation. Administrative Approval and Financial Sanction (AA & FS) to be issued only after the tenders are invited, closed and rates are discovered. No DPR for the project has been prepared so far.

This is for your kind information and necessary action.

Yours faithfully

*[Signature]*  
 Addl. Secretary UD & MA Department  
 Additional Director, SUDA

No. SUDA- 765/2020/9976/1(5)

Date. 01.05.2022

Copy forwarded for kind information to:

- CEO, KMDA.
- District Magistrate, Howrah District.
- Commissioner, Howrah Municipal Corporation.
- Private Secretary to Hon'ble MIC, UD & MA Department, Govt. of West Bengal.
- PS to Principal Secretary, UD & MA Department, Govt. of West Bengal.

*[Signature]*  
 Addl. Secretary UD & MA Department  
 Additional Director, SUDA

দূরভাষ : (০৩৩) ৬৬৩৬৬৬০০

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